श्री राजनारायण : उन्होंने यह कहा है कि जो अंग्रेजी रहेगी हम उसी को आथेंटिक मानेंगे। एक बात तो यह बिल्कुल गलत कही है। और दूसरी बात यह है कि राज्य सरकारों के चीफ मिनिस्टरों की कान्फ्रेंस में यह तय हुआ था कि जो राज्य सरकारें अपनी भाषा में लिखना चाहें लिखें। तो इस तरह से अंग्रेजी को बराबर कायम रखने का षड्यंत्र रिजर्व बैंक कर रहा है और जो राज्य सरकार हिन्दी में लिखती है उन राज्य सरकारों के अधिकार पर अनाधिकार चेष्टा रिजर्व बैंक कर रहा है।

THE DEPUTY CHAIRMAN: That will do.

श्री राजनारायण: इस लिये मैं आपसे निवेदन करूंगा कि आप सरकार को आदेश दें कि वह कहे कि उत्तर प्रदेश वित्त मंत्रालय ने जो पत्र हिन्दी में भेजा रिजर्व बैंक उसी को निश्चित रूप से आधिकारिक मान कर कार्यवाही करे और इस तरह संविधान की अवहेलना न करे।

THE DEPUTY CHAIRMAN: That will do.

श्री राजनारायण : यहां वित्त मंत्री का भाषण होने वाला है, मैं आपसे निवेदन करूंगा कि आप वित्त मंत्री को भी कहें कि वह रिजर्व बैंक को आदेश करें कि किसी भी तरह से जो राज्य हिन्दी में लिखें उस पर वह उचित कार्यवाही आधिकारिक लेंगुएज मान कर ही करे।

MOTION *RE* FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): Madam Deputy Chairman, I beg to move the following motion:—

"That the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66, laid on the Table of the Rajya Sabha on the 30th March and 8th June, 1967, respectively, be taken into consideration."

Madam, I am happy that this hon. House has been able to spare some time to discuss these Reports because we in Department of Social Welfare are always anxious to receive the advice, criticism and guidance from this august body. At this introductory stage I do not propose to take the time of the House. I would like only to invite the attention of the House to a few significant facts so that in the course of the debate these items may not be referred to over and over again. After I have had the benefit of listening to the comments of the hon. Members here, whatever I have to say, I shall say at the end of the debate.

Firstly, Madam I would like to apologise for the delay in having these Reports placed on the Table of the House. Ever since I took over the responsibility of this Department I have endeavoured to expedite matters and that is how both these Reports have come at the same time. I would like to assure the House that it will be our constant endeavour to place the Commissioner's Report on the Table of the House every year during the Budget Session so that this delay is reduced to the minimum, which means that the next Report will be available to the House during the next Budget Session.

Secondly, Madam, after these Reports are discussed here the Government takes various decisions on the recommendations made in the Reports. Some kind of statement on the action taken by the Government on the recommendations used to be circulated to the Members of the House

[Shri Asoka Mehta]

in the past. This time it is included in the Report itself. In the Report for the year 1964-65 hon. Members will find that the action taken on the earlier Reports has been included as part of the Report. That is why no separate document has been circulated. I hope, and it will again be our endeavour to see, that in the November-December Session of Parliament we shall place on the Table of the House a document about the steps taken by the Government to implement the recommendations of the two Reports that the House will be discussing today, and I hope that procedure will be followed by the Department in future also.

Thirdly, Madam, we have to consult a variety of Governments and a variety of Departments before we ultimately reach certain conclusions on the action to be taken. The State Governments have to be consulted and various Ministries in the Government of India have to be consulted. Besides, Madam, there are also various Advisory Committees. A proposal was made in the Lok Sabha the other day that there should be a Parliamentary Committee also to help in the implementation of the various recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes. In the other House when the debate was going on I gave the assurance that I would be agreeable, subject to the fact, Madam, that the Speaker and you agree to a small, compact Parliamentary Committee being set up. Its advice and guidance in the implementation of the recommendations of the Commissioner will be of great value to our Department. So, I would like to bring this assurance to the attention of the House, so that this demand need not be repeated here.

I would also like to invite the attention of this hon. House to the two Committees that are working. There is a Committee of which Shri Elayaperumal is the Chairman. It is just now trying to collect all available information on the extent to which untouchability is still being practised or to what extent we have been able to make effective the laws that we have enacted against untouchability and what are the further measures that should be taken. We have got the interim report of this Committee We hope to get the final report in the near future. This is one of the reports to which we are looking forward and I hope we will be able to organise the follow-up action after the report and its recommendations are before us.

In the same way, there is another team, which has been set up by the Planning Commission and not by the Department of Social Welfare, of which the leader is Mr. Shilu Ao, the former Chief Minister of Nagaland. That team is making a detailed study of the problems of Scheduled Tribes in Scheduled Areas. We are also looking forward to the report of the Study Team in order that further light may be thrown in a meaningful manner on the programmes that have to be taken up about the various problems, about the various activities and various difficulties which the members of the Scheduled Castes and Scheduled Tribes are experiencing, today.

Madam, I have nothing more to say at this stage and I shall reserve my comments which I shall give at the end of the discussion when I reply to the debate.

Madam, I move.

The question was proposed.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, before you start the debate, I have a small submission to make about the timing for placing the Report on the Table of the two Houses. The hon. Minister has already expressed regret that these Reports were laid late. As regards future reports I would suggest that efforts should be made to place the Reports on the Table of the two Houses in the early part of

November-December Session so that the Reports can be discussed in the November-December Session. If they are placed during the Budget Session, then the discussion cannot take place before August-September of the succeeding year and the discussion becomes unreal. So, if you want to do justice to these Reports, efforts should be made to see that the Reports are placed here in the year in which the Reports are prepared.

THE DEPUTY CHAIRMAN: I think the Minister has said that.

SHRI M. P. BHARGAVA: He said the Budget Session.

SHRI ASOKA MEHTA: I may explain the difficulty. The Commissioner has to get all the information from the State Governments for the fiscal year. It takes about four months or so to get the information because he has to get some idea about how much money has been spent on various programmes, etc. You know the difficulties in collecting this information. Then the Report has to be produced. It has to be translated into English if the Report is received in Hindi and it has to be translated into Hindi if it is received in English. Then, it has to be printed. Now, in all this we have tried very hard to work fast but it just cannot be managed to be ready for the November-December Session. However, I shall make every effort to see that this is done. I cannot give any assurance. If I give any assurance and I cannot do it, again, I will be in difficulty. That is why I said that we shall place it here during the Budget Session. If I can do it by the November Session, I shall be very happy to do it, but there are various limitations and difficulties and, therefore, I do not propose to give any assurance

THE DEPUTY CHAIRMAN: I understand your difficulty because I have handled this subject before. Mr. Gaikwad.

SHRI B. K. GAIKWARD (Maharashtra): Madam Deputy Chairman, I am really sorry to say that, generally speaking, according to the Constitution this Report should have been considered yearly and I do not know why this Report is always delayed. Two Reports and sometimes three Reports are put together for consideration. Whatever has happened and I would request the hon. Minister to see that hereafter such Reports are put for the consideration of Parliament yearly.

Under article 338 a Special Officer for the Scheduled Castes and Scheduled Tribes has been appointed. His duty is to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution and report to the President upon the working of those safeguards. You know very well that India is a vast country. I do not know what is the staff placed at the disposal of the Commissioner for Scheduled Castes and Scheduled Tribes. As stated in the Constitution itself, the Commissioner should investigate all matters relating to the safeguards provided to the Scheduled Castes. I do not know whether it is physically possible for the Commissioner, with the inadequate staff at his disposal, to investigate all these matters. Of course, he has submitted his Reports. I know there are so many omissions, but anyhow if you just go through the Report you will find that he has tried his level best to put many things in the Report. However, I am surprised to note this. Madam, you will find that our Government has come forward—I do not know it whether with retrenchment policy of the Government the staff working under the Commissioner has been removed. In other words, I can say the staff has been confiscated from the Commissioner and attached to some other Department. Under the circumstances, I do not know whether it will be possible for the poor Commissioner to collect information throughout the country. In every State there were

[Shri B. K. Gaikwad.]

Assistant Commissioners. Even then whatever information was required by the Government was not always available. Under the circumstances, whatever has taken place is not in the interests of the Scheduled Castes and Scheduled Tribes. So, I request the Government to reconsider the matter and see that the staff which has been taken away from his Department, from the poor Commissioner, is returned. He will be sitting in his office along with his two Assistant Commissioners and I do not know how he is going to investigate all matters relating to the safeguards of the Scheduled Castes and Scheduled Tribes throughout the country. Even if there is other staff of Government other than his Department, I do not know whether that staff will be put at his disposal when needed. The staff members who were working all the time, were found to be inadequate. Now, if you transfer the staff to some other Department, it is not in the interests of the Scheduled Castes. At least that much I can say.

Of course, time is very limited and I cannot give any lengthy lectures on all these matters. Now, in the Report and even outside you will find that the Government is using the word "Harijan." In my opinion, if I mistake not, "Harijan" is not a constitutional word. Nowhere in the Constitution you will find this word being used. What is the meaning of "Harijan"? "Harijan" means "son of God". Who is not a son of God? Everybody is. Madam Deputy Chairman, you are also a daughter of God. My hon. friend, Mr. Asoka Mehta, is a Harijan. Everybody in the House and outside the House, you will find, is a Harijan. Shri Akbar Ali Khan is also a Harijan. Harijan means "Khuda ka ladka." Who is not "Khuda ka ladka'? Who is not son of God? So I do not know why this is attached to this particular community which is hated by all these people. By giving that name to these people you have spoiled, you have degraded the meaning and value of that word Harijan. By calling the so-called untouchables Harijans, do you mean to say that they will be satisfied, they will be happy in their lives? Abraham Lincoln had said: "Tell a slave he is a slave he will revolt." Similarly, when you are treating them as untouchables, let them revolt against the injustice which is being done to them for generations.

Then, I come to the Report. What is the Report? They have to see that untouchability is eradicated from the country, that services are given to these people, that their economic problem is solved, that education is spread among the people. These are safeguards provided by the Constitution. I will take untouchability. Under article 17 of the Constitution, you will find that untouchability has been abolished. When the Constitution was written, it was said that all people should respect the Constitution which is supposed to be the most valuable and sacred document of the country. You will find that untouchability is not at all eradicated from the country. If you just read the Report on page 47 to 51 of 1955-56—I have no time, Madam. otherwise I would have just read those pages—you will find that untouchability has been observed in all parts of the country, not in one particular State I just want to know this thing. If untouchability is not eradicated by the Government, Government should find out a remedy or the Commissioner, who is appointed as a Special Officer by the Government, should come forward and say what should be done. By only reporting the purpose is not served. He must at least come forward and tell that if this not the method by which it is serving the purpose, he must propose something else, or Government should come forward and say that for removal of untouchability some other remedy would be found. You will find that there are several murders taking place. If people try to take water from the well, there are murders in Gujarat which is supposed to be the State of Mahatma Gandhi and our Deputy Prime Minister, Shri Morarji Desai, and our

Minister, Shri Asoka Mehta, there you will mind that uncodenability is so severe that they are not allowed to draw water from public wells, to go into the temples, to go to the barbers, to go to the tea shops. Nowhere they are allowed. Not only that, but the President of the Depressed Classes League, when we met him, told us that there were three murders on the ground of this observance of untouchability. When they fought against this evil, they were killed. Reports were made to the police. But no investigation was made, and nothing has happened. I have got all detailed information. If you permit me to give all that, I will give them before the House, but it will take a long time and perhaps I will not be able to finish what I have to say. Therefore, I say this is the position throughout the country. This Report has given information as to how untouchability has been observed in all the States. That has been mentioned on pages 47 to 51. I am also a member of one of the Committees, which is studying the problem of untouchability and its removal. We have to find how far they have advanced economically and educationally. When we visited throughout the country, in several States we found that many of the police officers do not know whether there is any Act for the removal of untouchability, the Untouchability Offences Act. They have no knowledge of that. Not only that, but in the districts in which some of the officers were called, some of the D. S. Ps.—if you permit me, I can give the names of such officers also—they said: Government has passed this foolish Act; they do not know that this sort of evil will not be eradicated by legislation; it will be done by persuasion; you should go on persuading the people. These were the views of the officers. Then what to talk of removal of untouchability in the villages?

Now the question is we just want to know how untouchability can be eradicated from the country. Twenty years have passed after independence and we find that we are where we were. Can we not find out any remedy? In Gujarat there was one Congress leader. I think he was the President of the District Committee. He said: "You must realise and you must try to understand that if this evil has persisted for the last four thousand years, then for the eradication of this evil it will take at least half of that time. That is, two thousand years". That was the view of a Congress leader. This is the position. What can be done?

What is the position of the Scheduled Caste people living in villages? We will find that more or less they are treated as slaves. Several times in this House and in the other House also we have raised this question. Now what can be done by which they will lead independent and honourable lives? For leading independent and honourable lives, there is only one course which was proposed by my leader, Dr. Babasaheb B. R. Ambedkar. He had once suggested that we should at least try one thing, and that thing is: let us have separate villages. Many of my friends will misunderstand me. They will say as Muslims demanded Pakistan, similarly these people are demanding separate "stans" or something like that. Please do not misunderstand us. If you do not want to allow me to stay with you, if you treat me worse than a dog, then the best course is, let me live somewhere outside, away from you. If separate villages are established, people will go and stay there. Whatever Government land is available, that should be given to this village. In case they require more land, land should be acquired by Government as they are acquiring land for factories and other things. They will have their patels, patwaris, their teachers will be there. Let them lead a happy life in these separate villages. Think over this matter without prejudice, and I think you will also come to feel that this sort of separate villages will solve the problem to some extent.

DR. B. N. ANTANI (Gujarat): Will it not be another form of segregation?

SHRI M GOVINDA REDDY (Mysore): They want a constituency.

SHRI B. K. GAIKWAD: We care not a bit for the constituency.

SHRI A G. KULKARNI: He wants an honourable place for them to live

SHRI B K. GAIKWAD: My point is if there is a separate village, they will have their own village panchayats, they will be masters of that village. Not only that, if all those people live together, then friends like you will come there if you want to contact them. When you will find that so many people are living there; many of you would like to have contact with them. Otherwise, in every village if we are only 10 or 20 or 100, you will not care as you do not care even now.

DR B N ANTANI: How do you reconcile the principle of assimilation of untouchables with our society? By segregation?

SHRI B D KHOBARAGADE (Maharashtra): We want to live a life of honour and dignity and not of servility.

SHRI B K GAIKWAD: In the year 1932 when the Poona Pact took place it was assured by Mahtama Gandhi himself and his colleagues that untouchability would be removed within ten years Just imagine how many vears have passed and still this untouchability could not be removed by the Caste Hindus and Government. By persuasion impossible By legislation also we have found it impossible There is no other alternative But this is the alternative which I propose of having separate villages throughout the country

Then I will take another question as regards Government service You will find that the figures. given about Government service are most disappointing. There are two Reports under consideration. However, I will take only one Report, the latest one for 1965-66. I do not want to refer to the other one because that will take unnecessary time. I will take the last year's figures. He has given there figures from 1962 to 1965 In 1965 you will find the position of the Scheduled Castes and the Scheduled Tribes in Government service. As regards the Scheduled Castes it is 1 59 in Class I, 2 51 in Class II and 8 61 in Class III. Then, for Class IV, it is 17 17. That is their percentage. Similar is the case with the Scheduled Tribes—0 53 per cent in Class I, 0 28 per cent in Class II, 1.11 per cent in Class III and 3 38 per cent in Class IV That is the position Instead of going through these figures, if you will just see, the Government—and even the Constitution itself—have announced that 12 per cent is reserved for the Scheduled Caste people Then how is it that the Scheduled Castes are not recruited even after 20 years of Independence?

Then, for your information, I will just read from page 41 and you will find therefrom that there were vacancies available. I can say this much. I do not want to go to the point of suitability or unsuitability I do not want to say anything about that but only about the candidates that were available on the live registers of the employment exchanges. You will find that throughout the country the number of seats reserved for the Scheduled Castes and the Scheduled Tribes is something like 11,365. They were registered on the live registers and appointments were given only to 5,019 You will find that several thousand vacancies were reserved for the Scheduled Castes but they were not filled in It means that 6,346 persons belonging to the Scheduled Castes were not appointed though candidates were available for those reserved seats Similar is the case with the Scheduled Tribes In recording all these things it will take time So I am trying to avoid those things

Then I come to page 24. I will say that in regard to recruitment of Scheduled Castes in Government services, some Government people are good. I want to bring to your notice that the Government of Gujarat have issued instructions to all the heads of departments and officers that if any instances where the reservation orders are not followed come to the notice of the State Government, those officers will be held personally responsible for the omission. This salutary example should be followed not only by all the other State Governments but also by the Government of India, by Mr. Asoka Mehta's Government; they should take note of this and see that such sort of circulars or instructions are issued to all their Government officials. Government say that so many seats have been reserved and that the candidates are available. But the selection bodies say that the candidates are not found suitable. I fail to understand what is this suitability. If they do not want to take somebody, they say, no, he is not suitable. So, they should not be the sole authorities for rejecting the candidates. I suggest that they appoint, at the Governmental level, at the Ministerial level, some persons who will select these persons. In the Supreme Court, in the High Courts, in Parliament, in the Lok Sabha and in the Rajya Sabha, Madam, you will find that they do not observe this reservation in Government services for the Scheduled Castes and the Scheduled Tribes. There should be reservation in this Parliament, but they do not observe this. While giving decisions, the Supreme Court says, "Oh; this is the meaning of the Constitution.", but they themselves do not observe it. So the Government should at least request if not order the Supreme Court and the High Courts that they should see that Scheduled Caste and Scheduled Tribe people are recruited.

I am receiving thousands of complaints from Scheduled Caste and Scheduled Tribe employees that their confidential records are spoiled by the caste Hindu officers who are prejudiced; and especially this is being done at the time of their promotion. I have received not hundreds, but thousands of complaints. That has become a headache for me because people come and say that for the last 15 or 20 years, they work satisfactorily. But now their confidential reports have been spoiled at the time of their promotion. I want to draw the attention of the Government to page 14 of this Report where the Commissioner has also rightly pointed it out. He has also come to our rescue. He says:

> "It cannot also be denied that a certain degree of prejudices still operates in the conscious or subconscious minds of some, though by no means all, senior caste Hindu officers and these may be reflected in the assessment in the confidential reports for two or three years immediately prior to the year in which the reports are likely to be examined for the purpose of promotion."

This very fact shows how their confidential reports are spoiled by the prejudiced caste Hindu officers. I do not blame all the officers; I say there are some officers who are orthodox. So, the Government should take note of this and see that they are not allowed to spoil the records of these persons and that they are given their due benefit.

Then I can say that as far as my information goes, there is only one High Court Judge. High Court Judges, Governors, Ambassadors and such other posts should be given to these people. I fail to understand why they are not being given these posts. The Government is very sympathetic towards the welfare and uplift of the Scheduled Castes and the Scheduled Tribes. This is how they show it in action. I do not mean to say that they are pretending, but this is how they show. Government was pleased to represent the case of the Scheduled Castes and the Scheduled

[Shri B. K. Gaikwad.]

Tribes in the Supreme Court as regards reservation in promotion posts in Government services. The Supreme Court had set aside the judgement of the Madras High Court. Now, Madam, you will find that the Supreme Court held that the principle of reservation in promotion is not only constitutionally valid but is also very much desirable in the context of the social and economic circumstances prevailing in India. This is what the Supreme Court had said. We were hoping that the Government would not only allow the existing concessions to continue but would further liberalise them so as to make up for the deficient representation of the Scheduled Castes and the Scheduled Tribes in the higher ranks of the services. However, instead of liberalising the existing concessions, the Government curtailed them. This has been done without any enquiry.

As regards the efficiency of the Scheduled Caste and Scheduled Tribe candidates, I do not want to say any other thing except quote what Prof. V K. R. V. Rao, the then Member of the Planning Commission and now the Minister for Shipping and Transport, has said. He has said:

> "I am aware that there is both talent and diligence among the Scheduled Castes and Scheduled Tribes. In fact, it is my basic conviction that, given equal opportunities, there is nothing to choose between a Brahmin and a Harijan or a Caste Hindu or an Adivasi. But opportunities have to be equalised and where handicaps exist, they have to be removed."

Now, whatever is given in respect of Class II and Class III posts they are on paper only as the pack of concessions is taken away. I would suggest that wherever any Scheduled Caste or Scheduled Tribe man is in the zone of promotion, his confidential report should be seen by the Minister who should satisfy himself that no injustice is done to him. No candidates should supersede him unless he is found unfit. This is the position in Government services

Then, Madam, the economic position of the Scheduled Caste and Scheduled Tribe people is worse than claimed. They have no business to do, no industry in their hands by which they can maintain themselves. Madam, some people say that the condition of the Scheduled Castes can be improved only by education. But, Madam, I have seen so many educated friends amongst Scheduled Castes whose economic position is no better than the position of an illiterate Scheduled Caste man living in a village. Even by merely improving their economic position they do not get a status in the society. They will not be satisfied unless and until they are equally and respectfully treated in villages. However, if their economic position improves, it will help them in making progress.

Now, the question is how to improve the economic conditions of the Scheduled Castes and Scheduled Tribes. We propose that land should be given to these people for cultivation. Madam, is there considerable land in the country? Yes, you will find that there is land in the country. If there is land in the country, why does it not go to the Scheduled Castes and Scheduled Tribes? Suppose a Scheduled Caste man applies for land. The application goes to the patwari or the Kanungo who will say that no land should be given to these people. Why do they say so? The reason is very simple. They go to the vilage; stay with the landlords and with their consultation submit reports to the Government, saying that land is required by the villagers for public purpose. If the land is given to these landless Scheduled Caste people, then naturally they will not get cheap labourers for working on their fields. So the decision of the patwari is communicated to these people. In that connection I request that wherever

Government land is available, it should be given to them.

Now, the question arises as to whether there is land in the country? Yes, Madam, there is land. There was a report by the Food Minister some days ago in the press saying that 310 lakh hectares of land was available with the Government. In Rajasthan there is 90 lakh hectares. In Maharashtra, Madhya Pradesh, Andhra Pradesh, U.P., Orissa, Madras, Bihar, Mysore and West Bengal there is 20 lakh hectares of land available in each State. You will find that there is about 5 lakh hectares of land available in each of the following States. The States are Jammu and Kashmir, Kerala, Punjab, Haryana, Mysore, etc. But, in spite of these people demanding land, they are not given any. In Nagaland also there is land available.

In many cases, where land is given to the Scheduled Castes, when crops are grown the caste Hindus, who are prejudiced against them, destroy their crops by grazing their cattle. Such is the position in villages. I know of hundreds of cases where lands are given by the Government according to the Government policy. But when the lands are cultivated and crops are grown, they are destroyed by caste Hindu people. I just want to submit to the Government, "If you are a Government, act as a Government. If you really want to help these people and if you want to rule the country, you should rule it properly."

THE DEPUTY CHAIRMAN: You have taken half an hour.

SHRI B. K. GAIKWAD: I have spoken on untouchability only. I will be finishing, Madam. Now the question is how to improve their economic condition. I have certain suggestions to make. You will find that there are several small-scale industries. These people should be given encouragement with regard to those industries. Give them licences for shops and to run the industries. In Delhi several shops have been constructed but no shop has been given to the Scheduled Caste people at concessional rates. They are told to come and bid in auction. If they are to bid at the auction, do you think it is possible for them to get shops? Impossible. They are poor people. Big people who have come from Pakistan and other rich people go and bid at the auction and these people cannot get any shop to run the industry. I have proposed to the Government to reserve some quota of shops etc. as they reserve certain posts in Government services. Give them licences to run these shops and industries. Let them sell vegetables or small goods or whatever it is. That is not done. The Government should take the initiative and see that that is done.

Madam, import and export licences should be given to them. People are earning by lakhs and crores. I wonder if Government would give them anything unless they offer something for Mirch Masala or Chapani. But if the Government takes initiative and gives them licences, it will be a great help.

DR. B. N. ANTANI: What will they do with these licences?

SHRI B. K. GAIKWAD: Give them loans without interest and subsidy to run their industries. Give them licences for cement, iron, coal, military contracts. All these things should be given.

Madam, you will be surprised to know that in matters of issue of licences for cement etc. they are asked whether their forefathers were doing this business. When they say, "No", they are not given licences. Licences are given to only those whose forefathers were doing these businesses as if these businesses are the property of their forefathers.

SHRI M. V. BHADRAM (Andhra Pradesh): That is why it goes to Birla.

SHRI B. K. GAIKWAD: Yes, it goes to Birla. If my father was not doing a business, it does not mean

[Shri B. K. Gaikwad.]

that I should also not do that business. There are rules saying that those whose fathers were doing a certain business should only be given those licences. That should not be the practice, Madam.

SHRI MULKA GOVINDA REDDY (Mysore): They want to maintain the *status quo.*

SHRI B. K. GAIKWAD: Government should give small contracts for roads, bridges, dams or things like that. Government should encourage labour unions to execute small contracts.

Madam, under article 23 forced labour has been prevented. But you will find, Madam, that forced labour is being extracted throughout the country, everywhere. In this form or that form it is there.

SHRI B. D. KHOBARAGADE: That is mentioned in the Report.

SHRI B. K. GAIKWAD: I am not saying by myself.

SHRI M. V. BHADRAM: Bonded labour.

SHRI B. K. GAIKWAD: Yes. I can give a number of examples. I have got my information, no doubt. But as it will be my information, it may not be believed by my friends here.

SHRI B. D. KHOBARAGADE: The hon. Member can refer to page 57 of this Report.

SHRI B. K. GAIKWAD: Will you kindly allow me to say something on education and other subjects?

THE DEPUTY CHAIRMAN: You want more time?

SHRI B. K. GAIKWAD: I do not want to take all the valuable time myself. I want to refer to something about the education and harassment caused to the Scheduled Tribes and Scheduled Castes.

THE DEPUTY CHAIRMAN: You may take another five minutes.

SHRI B. K. GAIKWAD: I do not want to dissatisfy you when you are kind enough to give me time. There is harassment to these people. Wherever these people are trying to establish their rights they are harassed. They are ill-treated and boycotted. Their houses are burnt down. Madam, you will find that in cases where Scheduled Castes have been beaten and they wanted to go to the policy station they were not allowed to go. They can go to the police station by this way or that way only. If they are caught they are further beaten. There is not one case but there are thousands of such cases. This sort of harassment goes on.

Now, as regards education, the Government want to exclude certain communities from the list of Scheduled Castes and Scheduled Tribes as, they say, they have become much more advanced. Madam, of course you will find that there is a certain amount of improvement as regards education among the Scheduled Castes. I do not deny that. But what is the percentage? You will find that only one among 1,000 is educated. Now there is this Lokur Committee Report. It says that a particular community should be omitted from the list of the Scheduled Castes because they are no more backward. I would most respectfully bring to the notice of Mr. Lokur and his Committee and this House also that it is not so. Let them not kindly misunderstand the position. If you just go into the villages, you will find what the position is of the lakhs of Scheduled Caste and Tribe people who are living there. What is their education? They are most illiterate. They even cannot sign to-day. Now, for instance, in Maharashtra it is said that the Mahars are much more advanced because Dr. Babasaheb Ambedkar was born in that community. Do you mean to

say that everybody there is a Babasaheb Ambedkar? I cannot understand how the Lokur Committee concluded this way. And the Government is also considering that Report. The Mahars from the Scheduled Castes are advancing, no doubt. They have advanced. I do not deny. But if you take them out from the list, lakhs and lakhs of people who are living in the villages will be denied the concessions which have been granted to them by the Constitution. So that should not be done.

Now with regard to scholarships, several boys are refused scholarships on this ground or on that ground. I would request the Government to take necessary precautions to see that scholarships are not refused to these boys and also to see that they are encouraged. Then there were some schemes in the villages in respect of primary and secondary education carried out by the Government. But they have been stopped on account of economy. I do not mean to say that Government should not economise, but they can apply economy to some other heads and not to the education of a most backward and down-trodden people who have been suffering for centuries together. Kindly see that they are uplifted.

Thank you.

डा० धर्म प्रकाश (उत्तर प्रदेश) : उपसभापति महोदया, आयुक्त की रिपोर्ट पर मुझे अधिक तो नहीं कहना है लेकिन इतना जरूर कहना है कि 20 वर्ष की इस लम्बी अवधि में, मैं समझता हूं, यह एक रस्म सी पड़ गई है कि हर साल दोनों सदनों में इस पर विचार होता है, सदस्यगण अपने अनुभव के आधार पर बहुत सी बातें कहते हैं, रिपोर्ट में भी बहुत से सुझाव आते हैं लेकिन मैं यह देख रहा हूं, रिपोर्ट इस बात की साक्षी है कि इतनी उदासीनता इस समस्या पर बर्ती जा रही है कि जितना कहा जाय थोड़ा है । लेकिन मुझे ज्यादा अफसोस इसलिय नहीं होता कि आज देश की गतिविधि इस ओर जा रही है कि सब लोगों को अपने अपने स्वार्थ की पडी है तो इस कठिन और बहुत ही जटिल समस्या की ओर कौन देखे । ठीक है सरकार का कर्त्तव्य अधिक है मगर इससे भी इंकार कोई नहीं कर सकता कि प्रत्येक देशवासी का कर्त्तव्य है कि जो लोग सदियों से पददलित हैं, सदियों से अधिकार वंचित हैं, सदियों से सताये गए हैं, उनके प्रति प्रत्येक अपने कर्त्तव्य का पालन करें । मगर, उपसभापति महोदया, मैं आपसे क्या निवेदन करूं, इस समय तो देश की गतिविधि कुछ दूसरी ही ओर जा रही । कौन इससे इंकार कर सकता है कि देश संकट में से गुजर रहा है, बाहरी संकट सिर पर सवार है, चीन और पाकिस्तान की दृष्टि लगी हुई है और कम से कम काश्मीर के क भाग में, जहां 46 हजार वर्गमील तो पाकिस्तान और चाइना के कब्जे में जा चुका है, और केवल 40 हजार वर्गमील हमारे पास है, ये बाहरी खतरे हैं और देश का खतर यह है कि आज तोड़ फोड़ करने वाले और देशद्रोही इस ताक में बठे हैं कि कौन सा ऐसा समय आये कि जब यहां हम गृह-युद्ध शुरु कर दे या खूनी क्रांती पैदा कर दें ताकि यह सारा ढांचा अस्तव्यस्त हो जाय । इसके अलावा और बहुत सी समस्यायें हैं, खतरे हैं । हर समय हर एक की जबान पर है कि खाद्य समस्या हम से अभी तक हल नहीं हो पा रही है, खाद्य समस्या भयंकर रूप में जा रही है । भले ही सरकारी रिपोर्ट कह दें कि कोई भूख से नहीं मरा लेकिन सैकड़ों भूख से मर चुके हैं इसमें कोई दो राय नहीं है । इसके अलावा जनसंख्या इस तेजी से बढ़ रही है कि शायद ऐसा समय कभी आ जाय और आना कोई असम्भव नहीं है कि आदमी को आदमी खाना शुरू कर दे ।

ये समस्यायें हैं और इन समस्याओं के होते हुए आज इन करोड़ों प्राणियों की समस्या भी निहायत भयंकर रूप में सामने है लेकिन हम एक रस्म के तौर पर विचार करने बैठते

[डा० धर्म प्रकाश]

हैं, गवर्नमेंट सुनती है और सुनने के बाद जवाब देती है और फिर हम कानो मे तेल डाल कर साल भर के लिये बैठ जाते है।

मै आपसे एक बात पूछना चाहता हू। सदस्य अपने अनुभव के आधार पर अपने सुझाव पेश करते है, हरिजन और आदिवासियो की समस्याओं के समाधान के लिये अपील करते है, वह भी सुझाव के साथ अपील करते है, लेकिन गवर्नमेंट उसे सुन कर उस पर कोई अमल नही करती तो इसका कारण क्या है? यह बडी गम्भीरता मे सोचने की बात है। मै समझता हू कि शायद हमारी गवर्नमेंट के सामने दो तीन दृष्टिकोण रहते है। एक दृष्टिकोण यह हो सकता है कि चूकि यह सदियो की समस्या है इसलिये काफी समय इसके लिये चाहिये और धीरे धीरे यह समस्या हल होगी, एक यह भी हो सकता है कि अगर हम कुछ नही करते है तो हमारा बिगडता क्या है और कोई हमारा क्या कर सकता है, एक यह भी ख्याल हो सकता है कि आज छोटी-छोटी बातो के समाधान के लिये लोग हडताल करते है भूख हडताल करते है सत्याग्रह करते है, जलूस और जलसे करते है और कहीं घेराव को धमकी भी देते है मगर इस समस्या के समाधान के लिये तो कोई आन्दोलन नही है, कोई परेशानी नही है, कोई धमकी नही है और जब कोई परेशानी की बात ही नही है तो उसकी तरफ हम ध्यान ही क्यो दे, धीरे धीरे हो जायगा, लेकिन मै यह चेतावनी देना चाहता हू कि हमारी गवर्नमेंट को यह याद रखना चाहिये कि आज दुनिया का सबसे बडा धनवान देश, अमेरिका है, सब से ज्यादा वह शक्तिसम्पन्न है लेकिन वहा उत्तर प्रदेश की आबादी के बराबर ही नोग्रोज की सख्या है जो कि सारे अमेरिका मे विराजमान है, उनकी अनेक समस्याये हल हो चुकी है, उनकी आर्थिक दशा भी बहुत हद तक सुधर चुकी है, शिक्षा के क्षेत्र मे भी वह काफी आगे जा चुके है और बडी-बडी नौकरियो मे भी है, मगर उनकी कुछ समस्याये बाकी है जिनके कारण उन्होने वहा की शांति को भग कर दिया, तो मै यह सिर्फ इशारतन कह रहा हू। मेरा मतलब यह नही है कि यहा भी कोई खूनी क्रांति हो। गाधी जी के आदेशानुसार क्राती तो आनी चाहिये, यह ठीक है किन्तु हम खूनी क्रांति के हक मे नही हैं जो भी हो वह हो लेकिन क्राति जरूर आनी चाहिये और आयेगी। मै समझता हू कि परिस्थिति मजबूर कर रही है आप इन थोथे आश्वासनों से और थोथे प्रस्तावो से और हर साल की इन रिपोर्टों से सतोष नही दे सकेंगे। फिर आपने तो समाजवादी समाज बनाने का दावा किया है। आपसे मै पूछना चाहता हू कि समाजवादी समाज आप कौन सी कयामत मे बनायेंगे? आज करोड़ो प्राणी है जिनको आप काम नही दे पा रहे है, करोडो प्राणी है कि जो एक वक्त खा कर गुजर कर रहे है, लाखो प्राणी है जिनके तन पर कपडा नही और करोडो वह प्राणी है जिन्हे साप, छछून्दर और बिच्छू से भी बदतर समझा जाता है, और फिर आप कहते है कि हमारा समाजवाद है। क्या इसी का नाम समाजवाद है? बहुत से लोग जो यह दावा करते है, मैं उनसे पूछना चाहता हू आप समता और समानता का राग तो आलापते है लेकिन अपने नाम के आगे और पीछे, सोचिये तो, क्या पुछल्ला लगाये हुए है। क्या आप इसी से चाहते है कि लोगो के अन्दर भेदभाव मिट जाय, क्या इसी को आप समानता का आदर्श मानते है, क्या इसी का नाम समाजवाद है? यह सब थोथे नारे है और आप याद रखिये कि इन करोडो प्राणियो को जिन्हे सदियो से सताया जा रहा है, आप अधिक दिन तक सता न सकेंगे। आपने जो समाजवाद का नारा लगाया है यह समाजवाद का नारा थोथा साबित होगा और इसकी जगह आयेगा साम्यवाद। साम्यवाद का ढाचा आपकी रही सही सस्कृति और सभ्यता के ढाचे को ढहा देगा और ये करोडो प्राणी इसी साम्यवाद के शिकार बन कर आपके सामने खडे होंगे। परिस्थितिया मजबूर करेगी। लेकिन मुझे दुख है कि आप न पाकिस्तान के खतरे से

परेशान है न चाइना के खतरे से परेशान है और न दूसरे खतरों से परेशान हैं। मै आपसे पूछना चाहता हू आप परेशान किस से हे, आपका ध्यान कहा है ? माफ कीजिए तो स्पष्ट बात यह है कि इस समय आप परेशान है त सिर्फ इससे परेशान है कि हुकूमत किसके हाथ में रहे, हमारे या दूसरे के, कुर्सी पर कौन बैठे हम या दूसरा, किसका स्वार्थ पूरा हो मेरा या दूसरे का । आज लडाई किस बात की है ? विरोधी दल वाले है वे भी इसी बात के प्रयत्न मे हे और सत्तारूढ दल भी इसी बात के प्रयत्न मे है । लेकिन करोडो प्राणी जा तडप रहे है, जो सताये जा रहे है, जो हैवानो से भी ज्यादा बदतर समझे जा रहे है, उनकी तरफ हम ध्यान देने को तैयार नही, इसलिये कि हमको फुर्सत नही, हमें अपने स्वार्थ से फुर्सत मिले तब हम किसी का ध्यान करे । कौन ध्यान करे, आज तो देश तक का ध्यान नही है । माफ कीजिए, ये मेरे शब्द कडुवे जरूर है लेकिन यह सत्य है कि हम आज अपने स्वार्थ मे इतने रत हो चुके है कि हमें देश तक का स्वार्थ नजर नही आता । यही कारण है कि आज टुकडे-टुकड मे देश विभक्त होने जा रहा है, आज हर एक को यह सूझ रहा हे कि मैं अलाहिदा हो कर बैठू । मैं गिनती नही गिनाना चाहता—मद्रास की मनोवृति किधर जा रही है, महाराष्ट्र मे शिव सेना ही बन गई है, असम और उडीसा की तरफ जाय वहा तो बहुत कुछ हो चुका है, यहा तक कि क्षेत्रीय भावनाए इतनी जागृत हो रही है कि देश के टुकडे-टुकडे करके शायद ये सतोष ले क्योकि उनको देश का रत्ती भर ख्याल नही । तो मै आपसे अपील करता हू कि इन करोडो प्राणियो के नाम पर, मानवता के नाम पर, अगर आप दुनिया के सामने कोई आदर्श रखना चाहते है, दुनिया के सामने अपना उज्जवल मुह लेकर जाना चाहते है तो आपको अस्पपृश्यता जैसी अकलक कालिमा को अपने मुह से धो डालना चाहिये । मेरे शब्दो में नही स्वर्गीय महात्मा गाधी, पूज्यनीय, पं० मदन मोहन मालवीय के ये शब्द है कि समाज के माथे पर लगी कलक कालिमा जब तक नही मिटेगी, तब तक हम अपने को मानव नही कह सकते, इनसान नही कह सकते ।

मैं आपके सामने चद बाते सुझाव के तौर पर रखना चाहता हू । अगर आप करोडो आदमियो का कल्याण करना चाहते है तो आपको त्याग करना होगा, किसी गिरे हुए को उठाना है तो नीचे झुकना ही पडेगा । गाधी जी कहते थे कि हमे प्रायश्चित करना है, भले ही आप प्रायश्चित न करे—आप उन पर कृपा करे, दया करे, मानवता के नाम पर उनका कल्याण करे, मैं यह अपील करना चाहता हू । अगर आप इस अपील पर अमल नही करेगे तो मै कहता हू समय मजबर करेगा और उस भयकरता का आपको सामना करना पड़ेगा । साथ ही मजबूर होकर आपको ये समस्याए पूरी करनी पडेगी । तो मै आपसे कुछ विशेष न कहते हुए सिर्फ दो बाते अत मे कहना चाहता हू कि उनको अपने ध्यान मे रख कर आप अपना आचरण सभाल ले । स्वर्गीय प० जवाहरलाल नेहरू ने मुझसे व्यक्तिगत रूप से कई बार कहा कि हर साल यह समस्या हमारे सामने आती है, पृथक मतालय की माग होती है और मैं इससे बहुत परेशान हू । मे चाहता हू, इस ओर कुछ किया जाय । वे बेचारे चाहते हुए स्वर्ग चले गये । स्वर्गीय लाल बहादुर शास्त्री जब प्रधान मत्री बने, उन्होने मुझे पत्र भी लिखा और जबानी भी कहा, कि हमे जो करना चाहिये था वह नही कर सके, हमे बहुत कुछ इस ओर करना है—यह कहते हुए वह भी चले गये । अब वर्तमान प्रधान मत्री श्रीमती इन्दिरा गाधी ने मुझ से बातचीत मे कई बार कहा, पत्रो मे लिखा कि जो कुछ हमे करना चाहिये वह हम नही कर पाए हे और हम उनके लिये करना है । जब देश के प्रधान मत्री स्वीकार कर चुके है कि हम कुछ नही कर सके है तो यह छानबीन करने के लिये कमेटिया बनाना

[डा० धर्म प्रकाश]

और यह जानने के लिये कमेटियां बनाना कि क्या क्या तकलीफ है, यह तो एक धोखा देना है, यह तो एक फरेब है। अगर किसी समस्या को टालना है तो बस एक कमेटी बना दीजिए, वह रिपोर्ट पेश करती रहेगी। आज तक जितनी कमेटियां बनी हैं जिनकी रिपोर्टें आई हैं उनपर क्या अमल किया गया? कमीश्नर की हर साल की रिपोर्ट पर क्या अमल हुआ? मैं इसीलिये आप से निवेदन करना चाहता हूं कि आप अपने हृदय पर हाथ रख कर विचार करें कि कौन ऐसा व्यक्ति है जो इन समस्याओं से परिचित नही है, जो इनकी कठिनाइयों को जानता नही है, किसको अपने देश, समाज की हालत मालूम नहीं है। अब इसमें धोखबाजी नहीं होनी चाहिये, इसके लिये कुछ करना ही पड़ेगा, इसमें अब और ज्यादा देर नही होनी चाहिये। मैं सरकार से और इसके साथ ही साथ उन से जो सरकार के विरोधी हैं अपील करूंगा कि वे खाली नुक्ताचीनी करके संतोष न कर लें, इससे कोई भला होने वाला नहीं है। इसम प्रत्येक को सहयोग करना पड़ेगा, प्रत्येक को अपना कर्त्तव्य पालन करना पड़ेगा। आज जरा-जरा सी बात पर आप लड़ते हैं लेकिन इसके लिये कोई नही लड़ता। सब मिल कर समस्या का समाधान करेंगे तभी इसका समाधान होगा अन्यथा यह रस्म पूरी होती रहेगी, जो हर साल होती चली आ रही है और बीस साल से यही क्रम जारी है।

इन शब्दों के साथ उपसभापति महोदया, मैं आपके द्वारा सरकार से और माननीय सदस्यों से अपील करूंगा कि सब अपने अपने कर्तव्य का पालन करें, तभी समस्या का समाधान होगा अन्यथा नहीं।

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, the makers of our Constitution realised the importance of promoting the welfare of the two classes of our people, the Scheduled Tribes and the Scheduled Classes, who together number about 93 millions of people, almost one-fifth of the country's population. They realised the importance of promoting the welfare of these people so much that they made the Union Government responsible for the promotion of their welfare and so by article 339 they provided for the appointment of a Special Officer appointed by the President and responsible to the Union Government, called the Commissioner for the Scheduled Tribes and the Scheduled Castes. Now let us see how this Commissioner is enabled to perform his important duties. The Commissioner is provided with a headquarters staff and there is provision for the appointments of 13 Deputy Commissioners. According to the latest report, we see that six of them were filled rather slowly and the others also took a long time to be filled. The Regional Officers are not given enough staff in order to carry out their duties. The main duties of these Regional Officers are investigation and inspection, to see how far the funds provided by the Union Government and the State Governments and the policies and programmes of these Governments are carried out. I do not know why a Research Officer is found among these local officers. What research he has to do, I don't know. Has he to do any anthropological research? All that has been done, I suppose. What is necessary is to see that the funds supplied by the State Governments and the Union Government are properly spent and for that a large number of Investigators and Inspectors are necessary. Only in July 1964, 17 Regional Officers got one Investigator each although the scheme had been sonctioned as early as 1950. It took fourteen years for these Regional Officers to get this assistance of one Investigator each. Only 4 Regional Officers had evaluation units, including one Research Officer and one Investigator.

If you look at the duties of the Commissioner and his subordinate

officials, you find that they are of such a serious character that there seems to be a vast disproportion between the importance and the number of duties cast upon this organisation and the staff that this organisation is supplied with. First of all he has to look after the safeguards provided in the Constitution for these classes of people and to see that they are respected. He has also to see to the proper utilisation of the funds supplied by the Government and to watch the progress of the various activities organised by the Commissioner's Department. If the staff is inadequate, the equipment provided for these officers is still more inadequate. The Report itself complains that these Regional Officers are not provided with transport. Without transport how can investigation or inspection work be done? Only the Assam Regional Commissioner has a station wagon. Unless all these local officers are provided with adequate transport it is not possible for them to carry out their duties.

What is the financial provision? The Third Plan provided Rs. 102 crores and the expenditure was about Rs. 27 crores a year. A sum of Rs. 27 crores spread among 93 million people, what does it work to? Not even Rs. 3|- per head. How can any satisfactory promotional work be done with such a mean allowance?

Let us look at the assessment of the progress achieved for these people. With regard to literacy which is the foundation of all social and economic progress, we find that among the Scheduled Castes the literacy achieved in 1961—that is the last time that a census was taken—was 16.9 per cent among boys and 3.3 per cent among girls. This works out to an average of 10 per cent for the Scheduled Castes. For the Scheduled Tribes it is still lower, *i.e.* 13.8 per cent for boys and 3.3 per cent for girls, working out to an average of 8 per cent. With such a low percentage of literacy how can you expect any social or economic progress among these people? Literacy also means political defence. If the members of the Scheduled Castes and the Scheduled Tribes are defenceless politically and socially, against the caste people, it is largely due to their illiteracy.

And then as regards economic progress, the *per capita* income among these people is much lower even than that of the caste people. Even among them what is the average? The *per capita* income of our people is only Rs. 390 per year. As for housing, no satisfactory information is furnished regarding the number and we do not know how many of their huts—I would rather call them hovels—in which these people live, have been converted into substantial houses, brick-built and tiled. Similarly with regard to drinking water and wells for such water supply, unless these people are specially provided with housing and drinking wells, how can they lift themselves up socially and economically? Only financial provision is given. There is no assessment of how many houses have been built, how many pucca houses have been built for these people, how many drinking wells have been sunk specially for these people. Unless you have the numerical estimate of the work done, unless you have an accounting of the work done for these people, you cannot assess the work that the Government has done for these people and what has been achieved in this direction.

I am especially depressed by this slow progress when I look at what other governments have done. The United States, for instance, has a very well-organised Bureau of Indian Affairs. It is a Federal Bureau and it has a staff of 12,000 people with a large number of local officials. And this Bureau of Indian Affairs operates from the Centre. Through its own agencies it operates towards the supply of schools, hospitals and other facilities and amenities for the promotion of social and economic welfare of these people. It does not depend on agencies in the States, as we have to

[Shri M. Ruthnaswamy.]

do here. Special roads, bridges and other works are done by this Federal Bureau of Indian Affairs. They spend about Rs. 40 million dollers for the promotion of the welfare of the Indians which works out to 100 dollars per head compared to the melancholy meanness of our Government in regard to the financing of these schemes. One of tasks entrusted to the Hoover Commission which was charged with the work of proposing and making recommendations for the reform of the Central Executive was this question of the reconstitution of the organisation of this Bureau of Indian Affairs. And one of the suggestions made by the Hoover Commission was that eventually the task of integrating the Indians, the Indian tribes, into the general community should be turned over to the State Governments. But there was great opposition from prominent members like Dean Hutchison who subsequently became the Secretary of States, to this proposal because it was felt that it would be disastrous for the Indians if they were turned over to the tender mercies of the State Governments. From the slow progress made with regard to the promotion of the welfare of these classes by and through the State agencies, I think the same fear must be uttered in regard to entrusting the State Governments and the State officers with the carrying out of the proposals of the Union Government for the promotion of the economic and social welfare of these people. I think it is time that the Central Government, the Union Government, considered the question of having its own officers, its own agencies in every State in order to carry out more efficiently and more effectively the work in regard to the welfare of these people.

In conclusion I would rather deprecate the proposal of Mr. Gaikwad—I know it arises from a sense of frustration, from a feeling of despair, at the slow progress that has been made in regard to the economic and social welare of these people—that they should be kept apart. That may sound as an easy solution; it is the line of least resistance but I think considering the general welfare of the country and even taking into consideration the special welfare of these communities, this benevolent apartheid would not serve the purpose at all because if they were kept apart in separate colonies, they would inbreed. There might be some greater progress, probably more rapid progress in regard to their social and economic position but ultimately it would not serve the needs of the integration of the people of India, nor will it serve the particular interests of these people in the long run because the object of all these policies and programmes for promoting the welfare of the Scheduled Tribes and Scheduled Castes would be to integrate these people into the general community. The Scheduled Tribes must be elevated from their tribal condition. It is tragic that in this year of Grace, 1967, we should hear of members of the Scheduled Tribes using their bows and arrows in order to defend their rights. We should take them out from the primitive stage of bows and arrows into the stage of nourishment, into the stage of complete clothing, into the stage of decent housing, into the stage, in fact, of civilisation and culture. And the Scheduled Castes also must be turned into classes. The object of all social progress in this country ought to be the conversion of caste into class because the caste is rigid. It is based upon birth whereas class is more fluid; it is based upon merit. So that ought to be the endeavour of all social policies and programmes, the conversion of the Scheduled Tribes into civilised communities and the Scheduled Castes into classes. And in this matter of the promotion of social welfare of the Scheduled Castes and Scheduled Tribes may I say that the Government should not hesitate to have their efforts supplemented by the work of voluntary associations, wherever they may be and to whatever religious persuasion they may belong because

the problem is so great, so difficult that for a rapid solution of this problem the services of all kinds of voluntary organisations should be taken by the Government? These organisations should be encouraged by the Government. Government cannot do it alone in this sphere as in so many other spheres. Therefore, all encouragement should be given by the Union Government to call in voluntary services and voluntary organisations. It is the work of the Government supplemented by the work of the voluntary services and organisations that will really bring about the early integration of these people with the people of India.

श्री महाबबीर दास (बिहार) : **मैडम डिप्टी चेयरमैन, मैं सर्वप्रथम सोशल वैलफेयर के मंत्री** महोदय को धन्यवाद देता हूं कि उन्होंने 1965-66 की जो रिपोर्ट प्रस्तुत की है वह बड़ी उत्तम और संक्षिप्त में है।

मैं यह आपके सामने रखना चाहता हूं कि 508 स्थान 31 मार्च, 1966 के अनुसार लोक सभा मे है. उनमे से 76 हरिजन है और 31 आदिवासी है। परन्तु राज्य सभा में 238 स्थान है और उनमें से हरिजन है सिर्फ 13 और आदिवासी है 3। अगर उस हिसाब से मिलान किया जाय और इन को रेप्रिजेन्टशन दिया जाय या सुरक्षित स्थान इनमें होते तो संभवत: राज्य सभा मे 34 स्थान हरिजनों को मिलते और 14 स्थान आदिवासियों को मिलते। आप देखेंगे कि रिपोर्ट में साफ कहा गया है पेज 64 पर, मैं इस से सहमत हूं। पेज 64 पर कमीश्नर ने रिकमेंड किया है :

"In order to raise the Scheduled Castes and the Scheduled Tribes to the general standards of the society within the period envisaged in the Constitution, very strenuous and serious efforts will have to be made by all concerned in Government and by non-official agencies. Political parties in India can play a very *significant role* in this respect by (i) chalkig out suitable programme through their organisations for the all-round development of the Scheduled Castes and the Scheduled Tribes and (ii) making arrangements for Scheduled Caste and the Scheduled Tribe persons to stand for elections from their platforms from general constituencies."

तो यह सुझाव जो है, रिकमेंडेशन जो है यह बहुत उत्तम है और मैं यह आशा रखता हूं और आशा करूंगा कि अब भिन्न-भिन्न राज्यों *में भिन्न भिन्न पार्टियों की गवर्नमेंट बनी है* और वे लोग अधिक से अधिक हरिजन और आदिवासी चुनकर के राज्य सभा में भेजेंगे।

1964-65 की रिपोर्ट पर अभी विचार करने में हम कोई फायदा नहीं समझते है क्योंकि 1965-66 की रिपोर्ट हमारे सामने प्रस्तुत है। इस लिये मै 1965-66 की रिपोर्ट पर ही विचार करूंगा। इसमें हमने देखा है कि चैप्टर 5 में यह लिखा हुआ है कि मध्य प्रदेश, उड़ीसा और बिहार में कैबिनेट रैंक का कोई मिनिस्टर हो इस वैलफेयर वर्क के लिये क्योंकि कॉंस्टीट्यूशन का आर्टिकल 164 यह कहता है कि कैबिनेट रैंक का मिनिस्टर इसके लिये होना चाहिये। पेज 61 में हमारे कमीश्नर साहब ने और माननीय मंत्री महोदय ने इस सम्बन्ध में रिकमेंड किया है। वे लिखते है :

"The intention of article 164 of the Constitution appears to be that the Minister in charge of Tribal Welfare in the States of Bihar, Madhya Pradesh and Orissa, should *be of Cabinet rank*'."

तो इस से मालूम पड़ता है कि कमीश्नर साहब जो रिकमेंडेशन करते है वह वास्तव में ठीक है और उसका इम्पलीमेंटेशन होना चाहिए।

मैं गृह मंत्रालय को धन्यवाद देता हूं कि उन्होंने संविधान की धारा 146 (1) के मुताबिक सुप्रीम कोर्ट और हाई कोर्ट्स को यह लिख

[श्री महावीर दास]

कर भेजा है कि वहाँ के कर्मचारियों में, उनकी नौकरियों में हरिजन और आदिवासियों को स्थान दिया जाय और इसके लिये उन्होंने यह रिकमेंड किया है :

"According to clause (1) of article 146 of the Constitution, appointments of officers and servants of the Supreme Court are made by the Chief Justice of India or such other judge or officer of the Court as directed by him. The question as to whether it was obligatory on the part of the Supreme Court, or the High Courts to follow the Government of India's orders regarding reservation for the Scheduled Castes/Tribes was examined in consultation with the Ministries concerned and it was considered that there was nothing to prevent the Supreme Court and High Courts from framing their own rules of recruitment, providing for reservation of vacancies in favour of members of socially and economically backward communities, in accordance with the provisions of articles 16(4) and 335 of the Constitution."

तो इसको मद्देनजर रखते हुए मैं समझता हूं कि गृह मंत्रालय ने जो यह कदम उठाया है वह उचित है। मैं उनको धन्यवाद देता हूं कि जो कदम बहुत दिन पहले उठना चाहिए था वह देर से उठा है, लेकिन उठा है और वह कार्यान्वित होना चाहिए।

1963-64 की रिपोर्ट में जो 277 सिफारिशें की गई थीं उनमें से सिर्फ 70 सिफारिशों पर राज्य सरकारों ने कार्य किया और कार्य करने की सूचना दी, जिसका एपेंडिक्स 19 में उल्लेख किया गया है। मेरे विचार से 277 सिफारिशों के पूर्ण रूप से अमल में आने से हरिजनों और आदिवासियों की जो प्रगति होती वह सतोषजनक होती। 277 सिफारिशों में से सिर्फ 70 सिफारिशें कार्यान्वित हुई, यह बहुत थोड़ा मालूम पड़ता है। मैं समझता हूं कि वेलफेयर मिनिस्ट्री इसके लिए राज्य सरकारों को ताकीद करेगी कि सारी की सारी सिफारिशों को अमल में लाया जाय।

रिपोर्ट के एनेक्चर 4 के पेज 35 को देखने से मालूम पड़ता है कि रेलवे में क्लासों वन सर्विसेज में 1-1-1966 तक भिन्न-भिन्न रेलवे में हरिजन सिर्फ 63 और आदिवासी 6 पदों पर थे और क्लास टू के पद पर हरिजन 59 और आदिवासी 7 थे। इस के अतिरिक्त रेलवे बोर्ड दिल्ली मे क्लास वन के पद पर हरिजन केवल 2 थे और क्लास टू के पद पर 7 थे। जो मैं यह बता रहा हूं यह उचित नहीं है। रेलवे बोर्ड में बहुत ज्यादा संख्या में कार्यकर्ता हैं और उसमें इतना छोटा नम्बर हरिजनों और आदिवासियों के लिए उचित लगता नहीं यदि आप गौर करे तो पता लगेगा कि कुल क्लास वन पदो पर काम करने वालों की संख्या 197 और क्लास टू के पदों पर काम करने वालों की संख्या 137 थी। यदि साढ़े 12 परसेंट के हिसाब से नौकरी दी गई होती तो हरिजनों को 97 में कम से कम 24 स्थान मिलते और आदिवासियों को 9 मिलते, क्लास टू के पदों पर हरिजनों को कम से कम 16 स्थान और आदिवासियों को 7 स्थान मिलने चाहिए थे इस तरफ भी थोड़ा ध्यान देना जरूरी है। इसके अतिरिक्त सभी रेलवेज में क्लास वन के 2714 पद हैं और क्लास टू के 2286 पद हैं जिनमें से हरिजनों को क्लास वन में 326 और आदिवासियों को 135 मिलने चाहिए। मेरा ख्याल है कि इसकी ओर भी सरकार और वेलफेयर मिनिस्ट्री का ज्यादा ध्यान जाना चाहिए।

इसी प्रकार से केन्द्रीय सरकार के अन्य विभागों में और राज्य सरकारों में भी हरिजनों और आदिवासियों को कोटा

के अनुसार स्थान नही मिलते । यदि कहा जाय कि पढ़े-लिखे हरिजन उम्मीदवार नहीं मिलते है तो यह गलत होगा क्योंकि एनेक्सचर 6, पेज 39 से मालूम होता है कि 1961 मे 1965 तक में एम्प्लायमेट एक्सचेज मे जिन्होने रजिस्ट्रेशन कराया है उनकी सख्या कुल 21 लाख 18 हजार 69 थी जिसमे न सरकारी और गैर-सरकारी मिलाकर कुल नियुक्तियाँ हुई 2 लाख 84 हजार 589 और बेकार रह गये 18 लाख 33 हजार 480। यह बड़ी संख्या है, इसे कम होना चाहिए, दो लाख रहना चाहिए, 18 लाख है, इसकी ओर ध्यान जरूर जाना चाहिए । बेकारों की इस संख्या को देखकर दुख महसूस होता है क्योंकि ये 18 लाख से अधिक पढ़े-लिखे हरिजन बेकार होकर लोकतंत्र का लाभ कुछ नही पा सकते क्योंकि उनके पास कुछ भी साधन नही है। वे सरकार के उत्साह और स्कालरशिप से पढ़ कर यहाँ तक पहुचे है लेकिन पढ़ने-लिखने के बाद बकार होना उनके लिए श्राप हो गया है । इसकी तरफ वैलफेयर मिनिस्ट्री का ध्यान जाना आवश्यक है ।

पेज 113 को देखने से मालूम पड़ता है कि सेन्ट्रल सेक्टर मे हरिजनों को फर्स्ट प्लान में 37 हजार 396 और आदिवासियों को 8711 छात्रवृत्तियाँ दी गई, सेकिन्ड प्लान मे हरिजनो को 1 लाख 57 हजार 793 और आदिवासियो को 23 हजार 79, और थर्ड प्लान मे हरिजनो को 3 लाख 17 हजार 110 और आदिवासियो को 59 हजार 405 छात्रवृत्तियाँ दी गई । पेज 116-117 मे राज्य सरकारों ने कितनी स्कालरशिप दी उसका आँकड़ा नही दिया गया है, वह अवश्य देना चाहिए। 1965-66 मे बताया गया है कि हरिजनों के लिए 1012.39 लाख रुपये और अदिवासियों के लिए 1592.70 लाख रुपये खर्च हुए । राज्यों द्वारा जो खर्च किया गया वह हरिजनों पर आदिवासियों से कम हुआ है। अत: इस ओर मै आपका ध्यान आकर्षित करना चाहता हूं कि हरिजनो को शिक्षा दिलाने मे खर्च मे कमी नही होनी चाहिए। रिपोर्ट के पेज 117 मे कहा गया है कि—

"In so far as the spread of literacy is concerned, the following figures would show that there has been rise in the percentage of literacy among the Scheduled Castes and Scheduled Tribes, but not to the extent achieved in the country as a whole."

इसलिए हरिजनों के सम्बन्ध मे छात्रवृत्तियाँ ज्यादा हों, उनके रुपये और बढ़े, रुपये अधिक न बढ़ें तो कम से कम आदिवासियों के लिए जितना खर्च करते है उतना रुपया हरिजनो के लिए भी दें ।

एक बात यह भी कही गयी है, मीन्स टेस्ट छात्रवृत्तियों मे रखा गया है हरिजन छात्रों के लिए । आप टेस्ट भले ही लगाए पर हम इसके पक्षपाती नही है। मीन्स टेस्ट अगर हो ही तो लड़कियों को शिक्षा के सम्बन्ध मे छूट हो । जहाँ लडकियाँ पढ़ती है, चाहे धनी की या किसी की, वहा उनके लिए छूट दें क्योंकि इसी रिपोर्ट मे कहा गया है कि—

"The education amongst the Scheduled Caste and Scheduled Tribe women is lagging behind."

इसकी ओर ध्यान देना होगा कि एजूकेशन महिलाओं मे बढ़े । इसके लिए आवश्यक है कि बिना किसी डिस्क्रिमिनेशन के, बिना पाबन्दी के, बिना झझट के लडकियो को स्कालरशिप मिले ताकि लड़कियों को पढने की सुविधा मिल सके ।

श्री शीलभद्र याजी (बिहार) : लखपति को भी ?

श्री महावीर दास : लखपति हरिजन नही है। यह आवश्यक है कि हमारे मिनिस्टर जो है उनकी लड़की पढ़ती है तो वे स्कालरशिप के लिए एप्लाई नहीं करेंगे और बिना एप्लीकेशन दिए आप स्कालरशिप नहीं देंगे ।

[श्री महावीर दास]

रिपोर्ट मे मैने पाया है कि हाई कोर्ट, सुप्रीम कोर्ट की बात तो कही गई है, लेकिन यूनिवर्सिटी को छोड दिया गया है। जहा कालेज है व ा भी कर्मचारी होते है, लेकिन उसे छोड दिया गया है। वहाँ एक भी एम्प्लाई हरिजन नही होगा। मैं निवेदन करूगा कि इस ओर वेलफेयर मिनिस्ट्री का ध्यान जाना चाहिए, यूनिवर्सिटी की पोस्ट्स मे जरूर रिजर्वेशन होना चाहिए ताकि व ा हरिजन का एप्वाइन्टमेन्ट हो, वे और लोगो से मिक्स करे। आप जानते हैं कि य यूनिवर्सिटी कालेजेज जो है लिटररी समाज या इन्टेलीजेन्शिया को पैदा करने की फैक्ट्री है। उस फैक्ट्री मे आप हरिजन को घुसने ही नही देंगे, उसका दरवाजा बन्द रखेगे तो उसकी अक्ल कहाँ से बढेगी और लोगों के बीच कैसे मिलजुल सकेगे। इसलिए यह आवश्यक है कि यूनिवर्सिटीज मे इन लोगो को जगह मिलनी चाहिए और लेक्चरर या असिस्टेंट लेक्चरर के पदो पर भी उनकी नियुक्तियाँ होनी चाहिए।

गृह मत्रालय ने सुप्रीम कोर्ट और हाई कोर्ट्स के लिए तो रिकमेडेशन की है लेकिन सेन्ट्रल गवर्नमेंट का जो इडियन इस्टीट्यूट आफ पब्लिक एडमिनिस्ट्रेशन है उसकी फैलोशिप के लिए हरिजनो के लिए कोई रिजर्वेशन नही किया गया है। मै निवेदन करूगा कि कम से कम इस साल स्टेप्स लिए जाए कि जिन हरिजनों ने एप्लाई किया है, जो एम० ए० है क्वालिफाइड है उन्हे फेलोशिप दी जाय।

मै अनटचेबिलिटी की ओर आपका ध्यान ले जाना चाहूगा। आप देखेंगे कि अनटचेबिलिटी अभी तक दूर नही हुई है। अभी तक धार्मिक छुआछात का वातावरण मौजूद है. हरिजनो को बहुत प्रकार के अपमान सहने पडते है। फलस्वरूप अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के आयुक्त के सगठन कार्यालय मे 1965-66 मे 3051 शिकायते आई है। इसके अतिरिक्त बहुत से मुकदमे चल रहे है और आगे भी चलेगे। रिपोर्ट मे जो यह सिफारिश की गई है 9 पेज मे उसका कार्यान्वित करना बहुत जरूरी है। उस मे कहा गया है

"The various authorities to whom cases of harassment etc are referred, take very long time in furnishing facts to the Commissioner's Organisation Suitable instructions *should be issued to the authorities* concerned so that prompt action is taken by them to furnish facts of such cases to Commissioner."

तो मै आपसे निवेदन करूगा कि अभी छुआछूत का मामला खत्म नही हुआ है इसे दूर करने के लिए हर तरह की कार्यवाही करना आवश्यक है।

(Time bell rings.)

मैं दो मिनट मे यह बता देना चाहता हू कि तीन योजनाओ मे शिक्षा और आर्थिक विकास के लिए जो खर्च हुआ उसमे हरिजनो के प्रति बहुत कम खर्च हुआ। रिपोर्ट के चेप्टर 13 को आप देखेंगे तो पता चलेगा कि हरिजनो मे प्रथम योजना मे 7 08 करोड रुपया, द्वितीय योजना मे 27.48 करोड़ रु० और तृतीय योजना मे 40.33 करोड़ रुपया खर्च हुआ लेकिन आदिवासियों के लिये प्रथम योजना मे 19 83 करोड रु०, द्वितीय योजना मे 42 92 करोड रु० और तृतीय योजना मे 52.37 करोड रुपया खर्च हुआ और डिनोटिफाइड कम्युनिटीज पर प्रथम योजना में 1.10 करोड रु०, द्वितीय योजना मे 3.55 करोड रु० और तृतीय योजना मे 3 86 करोड़ रु० खर्च हुआ। इन आकड़ो को देखने से मालूम पड़ता क्या है, मैं यह नही कहता कि आदिवासियो पर क्यों खर्च किया जा रहा है, उन पर खर्च हो और उसमें और भी तरक्की हो, वह और भी

बढ़ाया जाय, लेकिन मेरा यह कहना है कि हरिजन इतनी बडी सख्या मे है और फर्स्ट प्लान, सैकेंड प्लान और थर्ड प्लान मे इतना कम खर्च हुआ। फोर्थ प्लान का भी जिक्र सुनिये। पोस्ट मैट्रिक स्कालरशिप एड अदर एजूकेशन स्कीम्स मे हरिजनो के लिए 30 करोड रुपये और आदिवासियो के लिए 22 करोड रुपये रखा है, हाउस साइट्स मे हरिजनो के लिए 15 करोड और आदिवासियो के लिए 10 करोड रुपया रखा है, एकानामिक डेवलपमेट मे हरिजनो के लिए 15 करोड़ और आदिवासियो के लिए 68 करोड रखा है और इसके अतिरिक्त हरिजनो के अन्य मदो मे 6 करोड और दिखाये गये हैं। हरिजनो पर कुल खर्च 66 करोड और आदिवासियो पर 100 करोड रु० खर्च करने की योजना है। तो इस तरफ भी जरूर ध्यान देना है।

मुझे अन्त में दो चार सजेशन देना है और वह यह कि शिक्षित हरिजन और आदिवासियों को या तो नौकरी या किसी व्यापार मे लगा देना चाहिये, उनके बेकार रहने से समाज पर बुरा प्रभाव पडता है। दूसरा यह कि हरिजन और आदिवासियो को साढे बारह परसैंट और पाच परसैंट व्यापार आदि मे लाइसेस के रोजगार धन्धो मे काम दिया जाना चाहिये, क्योंकि आज सारा व्यापार, सारा कारोबार सरकार के हाथ में है। तीसरा यह कि छुआछूत आदि शिकायतो को दूर करने के लिये समरी ट्रायल की पद्धति लागू की जानी चाहिये नही तो लाग टर्म ट्रायल जो होता है उसमे दो या चार चार वर्ष हरिजनो को इसाफ नही मिल पाता। चौथा यह कि आई० ए० एस० की शिक्षा के लिये दिल्ली में इलाहाबाद के जैसा इस्टीट्युशन खुलना चाहिये और हर एक राज्य के हेडक्वार्टर मे अवश्य ही ऐसा इस्टीट्यूट खोला जाना चाहिये ताकि हरिजन और आदिवासी उसमे आई० ए० एस० की ट्रेनिंग पा सके। छठा यह कि फेलोशिप के लिये स्थान अवश्य सुरक्षित किया जाना चाहिये और यह कि जो इडियन पब्लिक एडमिनिस्ट्रेशन का इस्टीट्यूशन है यहा इसमे भी रिजर्वेशन होना चाहिये।

अत मे मै माननीय सोशल वेलफेयर मिनिस्टर को धन्यवाद देता हू और विश्वास करता हू कि इनके नेतृत्व मे हमारे जितने प्राबलम्स है वे दूर होंगे और जब हम दूसरे साल इस पर विचार करने के लिये बैठेगे तो हमारे जितने दुख है उनका अधिकाश रूप में अत हुआ होगा।

धन्यवाद।

श्री राजनारायण (उत्तर प्रदेश) : माननीया, श्री गायक्वाड जी ने और अभी हमारे माननीय सदस्य ने जिन भावनाओं को व्यक्त किया है मैं उन भावनाओ का पूर्णत: समर्थक हू, उनकी कद्र करता हू और चाहता हू कि उनके जो जजबात है, जो भावनायें है, वे भावना ही बन कर रह न जाय बल्कि वह अमल मे आये।

एक बात चूकि हमारे बुजुर्ग साथी श्रीअशोक मेहता साहब यहा बैठे है मैं बिना छिपाये साफ साफ कह देना चाहता हू।

श्री महेश्वर नाथ कौल (नाम निर्देशित) कब आपने छिपाया है।

श्री राजनारायण हमारा ऐसा दृढ मत है कि पिछडी जातियो के उत्थान सम्बन्धी जो नीति है उस जाति नीति को कार्यान्वित करने मे यह सरकार पूर्णत नाकामयाब रही है। पहला वाक्य। एक चेतावनी भी और दे दू कि चूकि हरिजन और पिछडी जातियों के उत्थान सम्बन्धी नीति को यह सरकार कार्यान्वित नही कर सकी है इसलिये इस सरकार की जो जाति नीति है वही इस सरकार को खा जायेगी। दूसरा कैटोगारिकल स्टेटमेट। अब हमे डर क्या है। अगर इस सरकार को ही खा जाती तो बात कोई बहुत चिन्ता

[श्री राजनारायण]

की नही थी मगर डर यह है कि अगर हमारे यह के हरिजन और पिछडी जातियों के उत्थान के लिये अविलम्ब समुचित कदम नही उठाये जाते और इस सरकार की यही नीति कायम रह जाती है तो यही हमारे देश को यह जाति नीति न खा जाय। यह हमारा डर है। इसलिये मैं चाहता हू कि अब तक इस सरकार ने जो अनुसूचित जन-जातियों और अनुसूचित जातियों के सम्बन्ध में कार्यवाही की है उसमे आमूल परिवर्तन करे और आमूल परिवर्तन कर के सविधान के अनुसार जो सरकार को हक हासिल है इन जातियों की तरक्की के लिये उससे आगे भी बढ कर काम किया जा सकता है, सेवाओं में उनको सरक्षण दिया जा सकता है और उसके लिये विशेष कायदे कानून बनाये जा सकते है, बहुत लाछन मार कर अब इस सरकार को यह करना है।

तो ये तीन मुद्दे मैंने बता दिये। पहली बात कि सरकार की नीति की असफलता पिछडी जातियों के उत्थान के सम्बन्ध में, दूसरी बात कि यही असफलता जो सरकार की है वह इस सरकार को खायेगी और तीसरी बात कि हमको डर है कि देश को कही काग्रेस सरकार की यह जाति नीति न खा जाय। इन्ही से प्रभावित हो कर मै अब आगे चल रहा हूं।

अब जहा तक आकडों का सम्बन्ध है हमारे पूर्व वक्ताओ ने बहुत कुछ कह दिया है, यो थोड़ा बहुत मै पढ दूगा। यह जो 3 लाख 42 हजार 479 रु० की यानी 342479 रु० की जो धनराशि अनुसूचित जातियो की शिक्षा पर खर्च की जायगी वह केन्द्र और राज्यों से शिक्षा पर खर्च होने वाली सम्पूर्ण रकम की कौन सी प्रतिशत है आज तक यह सरकार ने नही बताया। हमारा कहना है कि आज हरिजनों की शिक्षा के सम्बन्ध मे जितनी रकम निश्चित है उस रकम को कई गुना बढा कर हरिजनों के अन्दर से अशिक्षा को समाप्त करना हो तो इस सरकार को करना चाहिये। यह प्रतिशत बहुत कम है। वजीफे के बारे मे सरकार आकडे जो दे दे कि इतना इतना वजीफा दिया, ऐसा ऐसा दिया, मगर मै अपनी निजी जानकारी की बुनियाद पर कहना चाहता हू कि जो वजीफा या रुपया हरिजनो को देते है वह भी पूरा नही मिलता, लोग खा जाते है जहा मैं रहता हू वहा हमारे यहा हरिजन कल्याण विभाग का दफ्तर है, जब वहा लडको को मालूम हो जाता है कि मैं आया हू तो बेचारे घेर लेते है, कभी उनको ले कर के दफ्तर मे भी चला जाता हू, सब रोते है कि इतने महीने का नही मिला, इतने महीने का नहीं मिला वहा तमाम अफसरो का बधा रहता है अफसर तो ज्यादातर द्विज है और ये अद्विज है, इनका चौथाई, तीसरा हिस्सा या छठा हिस्सा बधा रहता है कि इतना दो और जब नहीं दोगे तब तक वजीफा का पैसा नही देंगे। इसको सरकार को देखना चाहिए कितनी जबरदस्त नाकामयाबी सरकार को हुई है, मैं बिल्कुल अपनी जानकारी की बुनियाद पर यह कहने को तैयार हू।

यह सही है कि अनुसूचित जन जातियो के लोग अनुसूचित जातियो से ज्यादा पिछडे हुये है क्योंकि ये समाज के बाहर रहते है समाज के अन्दर नहीं रहते है, तो इन दोनो का भी कोई रिश्ता कायम होना चाहिये।

अब यहा पर अगर देखा जाय तो जो इस रपट के पृष्ठ 46 पर सैनिक स्कूलो का विवरण है उसमे अनुसूचित जन जातियो के विद्यार्थी का नम्बर शून्य है, नही के बराबर है। सरकार कहेगी कि हमको मिलते ही नहीं। सरकार की तरफ से यह बहुत सफाई दी जा सकती है। अब जैसे कि नौकरी का सवाल आया तो जैसा कि मैं उत्तर प्रदेश का देखता हू आबादी की बुनियाद पर 18 फीसदी हरिजनो को सरकारी सेवाओ मे संरक्षण प्राप्त है मगर भगी को छोडकर यह प्रतिशत कही पूरा नही हुआ है, भगी है क्योंकि पाखाना साफ करने मे ब्राह्मण का

बच्चा डरता है जो पैसे वाले है वह समझते है कि यही स से बुरा काम है। मैं बिलकुल सफाई के साथ आपसे कहता हूं कि भारत वर्ष मे जो अपने को समाजवादी कहता है और जनतंत्रीय कहता है अगर उसे दूसरे का पाखाना ढोने मे गुरेज होता है तो मुझे शक होता है कि वह समाजवादी है कि नही, क्योकि अब तक जो समाज के ऊपर छाये हुये लोग थे उन्होने काम से जातियो का भी निर्धारण कर दिया—जो काम जितना कठिन है, जितना ही मुश्किल है, उस काम के करने वाले को उतना ही छोटा और पिछडा माना रखा और समाज ने इसको आज तक माना। मैंने तो अपना नियम बना दिया है, जहा हमको मौका मिलता है, जैसे जेल मे जब मैं जाता हू, वहा पाखाना साफ करता हू और जितने हमारे साथी होते है उनको भी पाखाना साफ करना ही होता है।

विश्वविद्यालयो ने इस दिशा मे आज तक कोई कदम नही उठाया। यह मेरी भाषा नही है, उनकी भाषा है—रिपोर्ट के पृष्ठ 50 और 65 मे लिखा है। उसमे भी माना है कि यहा के जो विश्वविद्यालय है वे हरिजनो के उत्थान के लिये कोई समुचित कार्यवाही नही कर पाये है।

हिन्दुस्तान के अन्दर इस समय अगर आकडो को देखा जाय तो कुल जो बिना जमीन वाले खेत मजदूर है उसमे 33 प्रतिशत अनुसूचित जातिया है और 10 47 प्रतिशत जन जातिया है। अगर उनका टोटल मिला दिया जाय तो करीब 45 फीसदी अनुसूचित जाति और जन जातियो के आकडे आ जाते है। मैं जानना चाहता हू कि इस गरीब बिना जमीन खेत मजदूरो के लिये जो 45 फीसदी है, इस सरकार ने क्या कार्यवाही की है। उनके जीवन निर्वाह के लिये सरकार ने क्या साधन उपलब्ध किये है। इसका भी उत्तर नही दिया गया है। आज भी वाराणसी शहर मे और जिले मे ऐसे स्थान है जहां अगर चमार के घर का लडका चला जाय और अगर कुए से पानी खीच ले तो उसके घडे को फोड दिया जाय। शायद अशोक मेहता जी जानते है कि 1956 मे विश्वनाथ मदिरो मे हरिजनो के प्रवेश करने पर प्रतिबन्ध लगा, हमने उत्तर प्रदेश के मुख्य मत्री को लिखा कि यह सविधान मे कही भी इस प्रकार हरिजनो के जाने के लिये वर्जित नही लिखा हुआ है और उत्तर प्रदेश मे अनटचेबिलिटी कानून बना हुआ है। नही मानी सरकार। हमने कहा, हम जायेगे। हरिजनो को लेकर मै विश्वनाथ मदिर मे प्रवेश कर रहा हू, वह वह चप्पलबाजी हुई है यानी मेरी दाढी आज से लम्बी थी उस समय, उसको पकड कर डेढ फर्लांग सरकार की पुलिस खीच ले गई। विश्वनाथ मदिर मे राड औरते पहले से भर दी गई थी और जब हम गये तो चप्पल मारे यह कह कर कि विश्वनाथ को छूने आए, विश्वनाथ जी का दर्शन करने आए। अब कितने मदिर है जहा पर हरिजन अगर जाना चाहता है तो उसे जाने नही दिया जाता है उसके ऊपर मार पडती है, घसीटा जाता है, जेल ले जाते है। हरिजन विश्वनाथ मदिर मे जाने का हक रखता है, उसको कोई रोक नही सकता, यह माग करने पर उत्तर प्रदेश मे काग्रेस राज ने हम को जेल मे बद किया 23 मार्च 1956 को। क्या यह सरकार हरिजनो का उत्थान करेगी? इस सरकार के रहते रहते हमारे मित्र गायकवाड क्यो यह उम्मीद लगाये है कि इससे हरिजनो का भला होगा, इससे पिछडी हुई जातियो का भला होगा। मैं काग्रेस पार्टी के अंदर जो हरिजन और पिछडी हुई जातियो के लोग है जो सही मानो मे हरिजनो का और पिछडी हुई जातियो का उत्थान चाहते है उन से अदब से कहना चाहूंगा कि . आप अगर उत्थान चाहते हे तो काग्रेस को छोड़ो जब तक उस कांग्रेस मे पड़े रहोगे उस दरे मे पड़े रहोगे उस

[श्री राजनारायण]

दलदल में फंसे रहोगे तब तक न हरिजनों का उत्थान कर सकते हो न पिछड़ी हुई जातियों का उत्थान कर सकते हो। 1947–से 1967 का सारा हिसाब देख लिया जाय। हम एक एक राज्य के आंकड़े अगर आप समय दें तो बता सकते हैं। जहां पहले हरिजनों के लिए स्थान था भी वहां भी हरिजनों को स्थान नहीं है। ऊपर कौन बैठा हुआ है ? अगर कोई हरिजन क्वालिफाइड है और पुलिस सर्विस में है, कभी भी उसे पुलिस सुपरिन्टेन्डेन्ट नहीं बनने दिया जायेगा। हम इस बारे में लड़ते लड़ते और कहते कहते थक गये। इसलिये अब मैं एक ही अपील करना चाहता हूं। जो ऐसी तादाद है जो अपने को कांग्रेस पार्टी के अन्दर उन लोगों की जो अपने आप को हरिजन कहते हैं जो अपने को पिछड़ी जाति का कहते हैं और जो सही मानी में उत्थान चाहते हैं उनका परम पुनीत कर्त्तव्य है उस बेड़ी को तोड़ें और तोड़ कर दूसरी तरफ जाएं तब कांग्रेस की सरकार को पता चलेगा।

हर स्टेट में जो जमीन सम्बन्धी कानून बने हुए हैं उनको देख लिया जाय यानी हम संशोधन रखकर उत्तर प्रदेश की विधान सभा में लड़ते लड़ते थक गये ज़मींदारी उन्मूलन का बिल चल रहा है। उस में एक क्लाज पर अमेन्डमेंट लिखा कि जो ज़मीन फालतू है, बंजर है, ऊसर है, परती है, पानी से ढकी है, अगर यह जमीन पहले किसी को दी जायगी तो हरिजन को दी जायगी। हमारा संशोधन गिराया गया है और कांग्रेस के हरिजन ने बड़ा हल्ला मचाया जो कांग्रेस के टिकट पर असेम्बली में गये हुए थे हम ने माननीया, सुझाव दिया कि आज यह सरकार निश्चित रूप से कानून बनाये तो हरिजनों के निवास के लिये घर के लिये जहां भी ज़मीन उपलब्ध होगी वह ज़मीन जिसके कब्जे में होगी उनको लेकर दे देगी। हरिजनों की क्या क्या दुर्दशा है जरा देखा तो जाय। एक एक गांव चलें हमारे मित्र अकबर अलीखां साहब तो मैं उनको दिखाऊंगा — मैं उनकी बड़ी इज्जत करता हूं —कि वहां पर कहीं अगर एक ब्राह्मण ठाकुर का खेत है वहां अगर हरिजन घर की औरतें निकल जाती हैं तो पैर कटवा देते हैं डंडे से पैर तोड़ देते हैं। (*Interruption*) यू० पी० और बिहार की मैं जानता हूं बोलो मत। तो वह हरिजन जेल में ले जाया जायेगा दूसरे अहरिजन नहीं ले जाये जायेंगे। यह हालत है उन के ला एन्ड आर्डर की। यह हालत है हरिजनों के उत्थान की।

इसी के साथ आज जरा देखा जाय राजदूतावासों में। राजदूतावासों में कितने हरिजन हैं। एक भी हरिजन राजदूत बन कर गया है क्या ? राजनयिक स्थानों में हरिजनों का प्रतिशत क्या है ? जब कि थर्ड रेट मंत्रियों के थर्ड डिवीज़न में फेल लड़के भी पास मान लिये जायें तो वह हरिजन बेचारा क्या इस योग्य नहीं है कि राजदूत बनाया जाय। पबलिक सर्विस कमीशन में हरिजन सदस्य नहीं रहता। पबलिक सर्विस कमीशन में एक हरिजन रहे इसके लिये लड़ते लड़ते हम लोग थक गये। मर गये और अब जब उत्तर-प्रदेश में गैर कांग्रेसी सरकार आई तो उसने ऐलान किया कि हम पबलिक सर्विस कमीशन में हरिजन को रखे हैं। आज मैं कांग्रेस पार्टी के लोगों से कहना चाहता हूं कि और दूसरे पार्टी के हरिजन मित्रों से और अपने मित्र गायकवाड़ जी से भी कहना चाहता हूं अदब के साथ कि भाई दृष्टि को ओझल न कर दो, इस मुल्क में अगर आज कोई सिद्धान्त पर, उसूल पर चलने वाली पार्टी रह गई है तो वह एक पार्टी संयुक्त सोशलिस्ट पार्टी है। हमने बिहार की गैर-कांग्रेसी सरकार को कह दिया : अगर फलां तारीख तक तुम एक हरिजन नहीं रखते हो अपने मंत्री मंडल में तो हम अपने को हटा

ने । बिहार की सरकार को निश्चित तिथि पर बावजूद अपोजिशन के फैसला करना पड़ा कि हम हरिजन रखेंगे, उत्तर प्रदेश मे गैर काग्रेमी मरकार बनने जा रही थी । माननीया, यहा से हमने मुख्य मंत्री को चिटठी लिखी, हर पार्टी को कहा कि अपनी पार्टियों में से 7 प्रतिशत पिछडे लोगों को लो। यह कहो है कि पिछडों में हमने हरिजनों को रखा, हमने द्विज न कही जाने वाली जातियों को, मुसलमानों को रखा, औरतों को रखा । जब हम पिछड़ा हुआ वर्ग कहते हैं तो औरतों और मुसलमानों दोनों को शामिल करते हैं । सोशलिस्ट पार्टी का पांच का कोटा था, उस पांच में से हमने अपना चार दिया जो पिछडे कहे जाते हैं और एक दिया जो अगले कहे जाते है । दूसरे लोगों ने नहीं दिया, तो हमने कह दिया अगर 60 फी सदी नहीं हुआ तो हम पांच के पांच देंगे । वही स्थिति बिहार में है, वही स्थिति मध्य प्रदेश में है । । लोगों ने शपथ लिया हमारे यहां सवाल आया, हमने कहा हरगिज नहीं, हमारे यहां से दोनों पिछड़े जायेंगे। इसलिये हमने एक मुसलमान दिया, एक आदिवासी दिया। यही दिया हमने मध्य प्रदेश में। जो कहेंगे वह करेंगे। हम जोखिम उठा रहे हैं। हम अपनी ऊंगली थोड़ी सी कहीं दबे तो उस दबाव से डर कर हमने सिद्धांत और उसूल को तोड़ने वाले नहीं हैं। इसलिये मैं माननीय बुजुर्ग साथी अशोक मेहता से जो एक मर्तबा हमारे नेता थे, और जिनके हाथ में यह विभाग आया है, अदब से पूछना चाहता हूं क्या समाजवाद ऐसा होगा ?

I P. M.

मैं आज जानना चाहता हूं---छोड़ दीजिये सारी किताबों को, सब आंकडों को, क्योंकि इसमें देर होगी---कि दिमाग बनाने का काम जिसमें एक पैसा खर्च न हो, उसके सम्बन्ध में इस सरकार ने क्या किया और किसका दिमाग बना ? श्री अकबर अली खां अपने को मुसलमान मानते हैं, श्री राजनारायण अपने को हिन्दू मानता है, ब्राह्मण अपने को ब्राह्मण मानते है, चमार अपने को चमार मानते हैं, क्या कांग्रेस पार्टी इन लोगों को अपनी परिधि मे अलग करती है ? एक दिन इस सदन में बडा हल्ला मच गया जब मैंने कह दिया, ठीक है, अगर कोई हमसे ईमानदारी के साथ पूछेगा, दार्शनिक विवेचन करके कि हमारा बाप कौन है, तो हम नहीं जानते है क्योंकि हम दार्शनिक दृष्टि से बात करते हैं और दार्शनिक दृष्टि से सरकार को सुझाव देते हैं। तो मैं यह जानना चाहता हूं कि जब हिन्दूवाद , ब्राह्मणवाद, प्रतिक्रिया-वाद हमारे देश में छाया हुआ है, हजारों वर्षो मे छाया हुआ है। तो इस जातिवाद और रूढ़िवाद को हटाने के लिये सरकार ने क्या कदम उठाया है ? आज तक एक भी कदम सरकार ने इस सम्बन्ध में नहीं उठाया है ।

माननीया, आप गौतम बुद्ध को जानती होंगी, आप ईसा का नाम जानती होंगी मुहम्मद का नाम जानती होंगी और दूसरे लोगों का नाम जानती होंगी ? मैं श्री अकबर अली खान साहब से जो यहां पर बैठे हुए हैं उनसे जानना चाहता हूं कि क्या उनको मुहम्मद के बारे मे जानकारी है, वे अपने को मुसलमान कहते हैं। मगर मेरी समझ में यह नहीं आता है कि हि यहां पर हिन्दू, मुसलमान और ईसाई कौन है ? न कोई सच्चा हिन्दू है, न कोई सच्चा मुसलमान है और न कोई सच्चा ईसाई ही है । अगर हमें कोई कसौटी में कसना चाहे तो हम किसी मुसलमान से कह सकते हैं कि मैं ज्यादा मुसलमान हूं, किसी हिन्दू से कह सकता हूं कि मैं ज्यादा हिन्दू हूं, लेकिन इस सेन्स में नहीं हूं, इस अर्थ में नहीं हूं। मैं सिख हूं, लेकिन उस अर्थ में नहीं हूं। आज गुरु गोविन्द सिंह को कौन पढ़ता है और बुद्ध को कौन पढ़ता है, कबीर को कौन पढ़ता है और नानक को कौन पढ़ता है। मैं समाजवादी और कल्याण मंत्री जी से यह

[श्री राज नारायण]

जानना चाहता हूं कि उनकी सरकार ने शिक्षा की व्यवस्था में कोई परिवर्तन किया है और उनको पढाने के लिये क्या उपकरण किये है? माननीया, एक गौतम सूत्र का एक श्लोक है और जिसने वह 22 वां याद कर लिया है तो हमारे देश में आज जो संकट है वह हल हो जायेगा। उसमे जात की परिभाषा है। उसमे कहा गया है कि जिनकी जननी क्रिया समान है, उनकी जाति एक है। क्या हिन्दू, मुसलमान, चमार, ब्राह्मण और दूसरे लोग एक ही ढ़ंग से पैदा नहीं होते, यह हमारा सवाल है और इस विचार धारा को फैलाने के लिये भी अशोक मेहता ने क्या किया? श्री अशोक मेहता की अबतक वही विचार धारा चल रही है कि ब्राह्मण ब्राह्मण रहे, चमार चमार रहे, भंगी भगी रहे और जात पात के दाढ़ मेढ़ों मे, ताल तलियो मे बांधकर कांग्रेस सरकार ने सारे समाज को कुठित कर दिया है तथा उसकी प्रतिभा को मार दिया है और उस के गौरव को गिरा दिया है। हमारे तारिक साहब बड़ी लम्बी तकरीर करते है, भगवान ने, खुदा ने, उनको बोलने के लिए जबान दी है। मगर हम भी कुरान के विद्यार्थी हैं। कांग्रेस राज्य में जब हमें जेल काटने को मिल जाता है तो हमें अच्छे अच्छे पंडित मिल जाते है। *(Time bell rings)*

माननीया, कुरान ने हमको हक का रुतबा दिया है और उसके क्या माने है? उसका मतलब है कि गुलामी की मजबूरी की मजबूरी की बेड़ियों को काटने के लिए तुम्हारा दीन है। तुमको मालूम है कि तुम्हारा रास्ता क्या है? तुम्हारा रास्ता यह है कि जिस रास्ते पर चलकर पड़ोसी को भूखा मत रहने दो। अपने पास खाने से ज्यादा अनाज मत रखो। अपने लिए रहने लायक मकान रखो और मकान मत बनाओ। ये ारी चीजें उसमें है। अगर एक मंत्री को एक रिपोर्ट मिल जाती है तो वह 2 लाख, 5 लाख अपने पास बना लेता है और सरकारी खजाने में नियम के अनुसार पैसा जमा नही करता हैं। यह यहां का आचरण है। जिनको आज देश को बनाना है वे आज इस तरह का आचरण करके चल रहे है। और सिर्फ मौखिक शिक्षा का दान करते हैं। आज कबीर को कितने लोग जानते है? कबीर ने डंके की चोट पर कहा था। कबीर ने कहा था कि सारे मानव समाज की सृष्टि एक नारी और एक पुरुष के संयोग से हुई है। कहां भेद है? कबीर ने कहा है कि हे ब्राह्मणों तुम अपने लिए विशेषाधि ार मागते हो, जननी के पेट मे पैदा हुये हो और अगर तुम विशेषाधिकार वाले हो तो तुम दूसरे रास्ते क्यों नही आये। फिर कबीर कहता है: तुम कहते हो कि मुसलमान, मुसलमान के पेट से क्यों पैदा हुआ और क्या मां के पेट मे तुम्हारा खतना कटा था। फिर हिंदू, मुसलमान का झगड़ा क्यों होता है, चमार और ब्राह्मण का झगड़ा क्यों होता है। इसलिये ब्राह्मण अपने ब्राह्मणवाद को तोड़े, चमार अपने चमारवाद को तोड़े, भंगी अपने भंगी-वाद को तोड़े, जब इस तरह की बात होगी तब हमारा देश आगे बढने वाला है। अगर इस तरह की बात नही होगी तो हमारा देश जहन्नुम जाने वाला है। *(Time bell rings)*

माननीया, आपने दूसरी घंटी बजा दी है, चूकि हमारे दूसरे साथी बोलने वाले हैं, इसलिये मैं एक मिनट में ही समाप्त कर दूंगा। मैं आपसे सिर्फ यह निवेदन करना चाहता हूं अगर सरकार हरिजनों का उद्धार करना चाहती है, पिछड़ी जातियों का उत्थान करना चाहती है, आदिवासियो की अवस्था को सुधारना चाहती है, तो उसे दूसरे मदों के खर्चो को बन्द करके इस ओर लगाना चाहिये। अगर सरकार इस संबंध में पैसा चाहिये तो हम उसे के लिए तैयार है। जब तक हमारे यहां

रुढिवाद की नीति और जातिवाद नीति को सुनियोजित ढंग से ठीक नही किया जाता तब तक हम पिछड़ी हुई जातियों को विशेषाधिकार नही दे सकते है और न ही उनको आगे बढा सकते हैं। श्री अशोका मेहता जी कहते है कि वे समान सिद्धान्त की नीति को मानते है। तो मैं जानना चाहता हूं कि समान सिद्धान्त की नीति आज कहा है? आज जो समाजवादी हो गये है, जो अपने को समाजवादी कहते है, उनको चाहिये कि हमारे देश मे जो पिछड़े हुए है उनको जबतक सहायता देकर हम आगे नही बढायेंगे तब तक वे समाजवादी नही कहलाये जा सकते है। इसलिये मेरा कहना है कि उन्हे अपने सिद्धान्त पर चलना चाहिये। मै कहना चाहता हू कि इस तरह के लोगो को 60 प्रतिशत स्थान हर जगहो पर मिलने चाहिये चाहे मंत्रिमडल हो, चाहे वह सरकारी नौकरी हो, चाहे कोई भी विभाग हो, शिक्षा का विभाग हो, उसमे 60 प्रतिशत हरिजनों और पिछडी हुई जातियो को जगह मिलनी चाहिये। (*Interruption*) मै तो कहना हू कि 90 परसेंट को, सब को मिलनी चाहिये, लेकिन कम से कम 60 परसेंट को तो अवश्य मिलनी चाहिये। चूंकि व्दिज लोग सत्ता रूढ है, सत्ता मे जमे हुये है, वे वैस्टेड इन्टरेस्ट वाले है। अगर वे 40 और 60 प्रतिशत की बात को मानते है तो वे नही रह सकते है। लेकिन वह समय आ रहा है कि अगर वे इस तरह की बात नही मानेगे तो वे ध्वस कर दिये जायेंगे।

SHRI KOTA PUNNAIAH (Andhra Pradesh): Madam Deputy Chairman, at the outset I congratulate the Minister for the interest taken and for accepting some of the amendments suggested in the Lok Sabha.

[THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) in the Chair.]

This is a very big problem. If anybody says that it is an easy problem, I will humbly say that he does not know anything about this problem. This problem is in no way less important than any of the important problems that confront the country. It is as important as the food problem. This is a problem which concerns 1/5th of the country's population These people may be 10 crores now, but in the past they were 6 crores These Scheduled Caste and Scheduled Tribe people, these downtrodden people, are suffering for ages now with many disabilities. Only since the last 30 or 40 years, some philanthropists and some reformers have taken up this cause of working for the upliftment of the Scheduled Castes and Scheduled Tribes But Mahatma Gandhi took this up very seriously when he started the Non-Co-operation movement. He started the Non-co-operation movement on four pillars: (1) untouchability, (2) prohibition, (3) Hindu-Muslim unity and (4) Khadi. That is the importance which Gandhiji gave to these problems But nowadays, we can understand, I think every one of us can understand, what kind of importance we are giving to untouchability, to Hindu-Muslim unity, to prohibition and to the khadi movement. One can very well understand That is why I say that this is the most important problem, and the most neglected one, too. ever we talk about untouchability, We talk about untouchability. When-we recite parables, principles and what not, everything to convince the people.

Janmana, Jayate Sudraha, Karmana jayate dwijah.

Vedapathantu Vibrahnam, Brahma Jnanautu Brahmanah:

We recite these slokas, we recite poems, we narrate principles But we do not like to observe them. We know that it is a bad thing to observe untouchability. We know that it is a sin People have realised that it is a sin to observe untouchability.

[Shri Kota Punnaiah.]
They have passed Acts. But the Acts are there in the books only. There is no implementation or anything of that sort. Untouchability is rampant in the villages. If you go to villages, you will see that untouchability is observed In towns and cities also, there is untouchability. But they cannot observe untouchability because they do not know who is who. Unless I say I am so and so, unless anybody says that he belongs to such and such community, nobody can say that this man is a Scheduled Caste man and, therefore, untouchability should be observed towards him. So in towns and cities, untouchability cannot be observed. I am at a loss to understand people who are saying that there is no untouchability in the towns and cities In towns and cities, they cannot find out to which caste a particular man belongs That is the whole point Unless I myself tell hon Members here, nobody can say that Punnaiah is a Scheduled Caste man, similarly nobody can say that Dr Dharam Prakash or Mr Gaikwad belongs to the Scheduled Caste if they do not say it themselves. Nothing is written on the forehead of anybody But in the villages, they know the caste and community of each man And I am very sorry to say here that nowadays caste is playing a predominant role in politics and in other fields also. This should be taken note of If at all you want to eradicate untouchability, you have to impart sufficient education not only to the Scheduled Caste and Scheduled Tribe people, but also to the caste Hindus just to make them realise and understand that they should treat their own brethren as they treat others equally. So that should be done And if you are not going to take radical measures, nothing is going to happen.

We know Mr Vice-Chairman, that there are certain Constitutional safeguards Mere provision of safeguards in the Constitution is not going to help. Let us see whether the Government is equipped with all the information they require. I would like to know from Government whether they have conducted any survey or any study in this regard. We have the Untouchability Act. But how many have been prosecuted under that Act? Nobody. But that does not mean that there is no untouchability at all So I will request the Government to take serious note of this and see that remedies are found out.

These Scheduled Castes people, and the Scheduled Tribe people particularly, live in hill areas and forests; the Scheduled Castes are, of course, outcasts; they cannot live with the caste Hindus. Now people say that their houses also should be constructed by the side of the caste Hindus. But it is very difficult to do so. Even if graduates and M As., who are educated and who know all about cleanliness and all that, go to villages to serve as teachers or as Tahsildars or as Deputy Collectors, they will not be able to get houses if they say that they are Scheduled Caste people They have to bluff if they want to have a house in the locality of caste Hindus. That is the position So this problem has also to be tackled seriously.

Then I will come to drinking water. Mr Vice-Chairman, in the last 20 years after Independence, there have been many schemes. But what is the result? The schemes are there only in books and papers If we are to be satisfied only with schemes, then it is a different thing So to see that the schemes are implemented, the Government should take drastic actions Even to-day, Mr Vice-Chairman, people have to go for two or three miles to get a pot of water One can see this particularly in the tribal areas People are still walking a distance of two or three miles to get a pot of water. You can see the Lambadis, the Chamchus and the Banjaras carrying one over the other half a dozen pots on their head They

practise it. It is because they want water and water is not available. Even the State Governments are not giving the importance they should give to the drinking water problem. In this 20th Century, in the year 1967, we talk of socialism, we talk of democratic socialism, we talk of Communism, we talk of epicurism and what not; but we are not able to provide drinking water for the poor Scheduled Caste and Scheduled Tribe people in the villages.

Then I will say a few words about house-sites You kindly ask the Government, Mr. Vice-Chairman, to ascertain how many sites have been acquired every year and given to the Scheduled Caste and Scheduled Tribe people For nine long years, Mr. Vice-Chairman, I have fought one case The villagers refused to give us land Now if you want to solve this house-site problem, you have to work on a war-footing. They are acquiring lands for the railway lines, they are acquiring lands for some other purposes, in no time But where the Scheduled Caste people are concerned, it takes them 10 years, 12 years, 13 years, 14 years like that. A colleague of mine, Mr. Das, who is a Member of the Lok Sabha, applied for a house-site 11 years ago Still no house-site has been given to him. This is the problem so far as house-sites are concerned.

Then, regarding food, nobody bothers about the Scheduled Caste and Scheduled Tribe people. People will take care of other people but not the Scheduled Castes and Scheduled Tribes I had recently been to some tribal areas. The tribals there prepare gruel out of tamarind seeds and they are taking that gruel. Nobody cares for these Scheduled Caste and Scheduled Tribe people.

With regard to education, the Government is giving some amount. There is no doubt about it. I do accept that the Government is giving them some help. And for the help that the Government is giving, the Scheduled Caste people will always be thankful. But it is a very meagre sum, Mr. Vice-Chairman—only Rs. 20 per boy. I ask the Ministers or the Members of Parliament or the outside people who are maintaining dogs what their expenditure on the dogs will be Even for this twenty rupees they are grudging I may tell the Government, Mr. Vice-Chairman, that if there are 10 or 15 per cent. educated people among the Scheduled Castes, we do not want any reservations, we do not want any facilities and we do not want any amenities *that the Government is providing* now. So far as jobs are concerned, Shri Gaikwad and the other gentlemen have spoken. Even if there are vacancies they are not filled. You prescribe the qualifications to become a Superintendent or Tehsildar or a Lower Division Clerk. You prescribe Matric, B.A., M.A. etc. The Scheduled Caste people can get themselves educated to that extent but how to fulfil the intention? If they appear before the Service Commission, they say· 'He is not suitable' Nobody can question their verdict How do they fulfil the intention? They can fulfil the qualifications required but they cannot fulfil the intentions of the people who select We request you to see that the posts reserved for the Scheduled Castes are filled up by them

Regarding land distribution lakhs of acres are there All these lands are available in every State but nobody cares to take note of these lands and distribute them to the Scheduled Castes who are the tillers. We say that the land should belong to the tiller but we do not like to implement it What is lacking is implementation I request the Minister to look into this because I know he believes in socialism He wants to see all the people in the country, whether they are Muslims, or Christians or Harijans or Brahmins, all, should flourish in this country Unless all flourish, there is no salvation for this country

[Shri Kota Punnaiah.]

Now taking advantage of the poverty and ignorance and also the innocence of these people, they are exploited. These Scheduled Caste people are changing their faith also and going to other faiths. Why? It is because they are suffering from penury and poverty. They are suffering from illiteracy and they do not know what is what. They cannot understand either of the religions. That is taken advantage of—their ignorance and poverty—and they are made to change their faiths too. So I would request the Government to look into these things and see that something is done about it.

Lastly, a section of the people are vigorously working to take back the Schedueld Caste people to the pre-independence social order. If that movement is going to get momentum, I do not know what will happen. I do not believe in revolutionary methods but I only plead and request the Government to see about all these things.

The Temple Entry Act is there but the legislations may be there, schemes may be there but the implementation required is not there. Effective implementation would definitely help the upliftment of the Scheduled Castes and the Scheduled Tribes. Thank you.

SHRI KESAVAN (THAZHAVA) (Kerala): Sir, several safeguards are provided in the Constitution for the betterment of the Scheduled Castes and the Scheduled Tribes. Reading this report I felt wonder-struck. Though we got independence 20 years ago and so many safeguards were provided in the Constitution, the condition of the Scheduled Castes and the Scheduled Tribes remains as before. In several States they are not given the rights which even the animals enjoyed. In this report the condition of the Scheduled Castes and the Scheduled Tribes is described. Taking State by State, in Andhra Pradesh, the Scheduled Caste students are made to sit separately in the schools. They cannot approach the public drinking water and they are not allowed to wear dhotis below their knees. What I have to say is that even though there are various safeguards and even though the Central Government and the State Governments have tried to give reservations in the public services and also pecuniary help to them, the spirit of the Constitution has not been accepted by the so-called Caste Hindus and that is the case everywhere; otherwise, all these social inequalities would not have been there. For the removal of these social inequalities, the leaders of the Caste Hindus and also the political leaders must play an important part. Otherwise, it is impossible to change the mentality that remains among the Caste Hindus. I come from Travancore, a part of Kerala State. Originally I was a member of the Scheduled Caste. When I saw a Brahmin I had to walk at a distance of 36 feet from him. I had no right to walk on the public roads. I was not allowed to enter public schools. Though I am a Hindu. I was not allowed to enter the temples. I was not allowed to enter the public service. There were several disabilities for me at that time. While I was a student I had no right to go along the public road. I had to take a roundabout road to reach the school. In Travancore, and also in Kerala, the community to which I belong—the Ezhava community—forms the single major community in the State. Though they were not allowed to enter public schools, there were educated people in my community and there were rich people also in my community. We organised ourselves. At that time we had our religious head, Sri Narayana Guru, in whose memory on the 21st of this month a stamp will be issued by the Central Government. He came forward and said: 'One caste, one religion and one God for man'. We heard it and we got light from his teach-

ings and we also came to know from him that we are also men. We organised. In spite of our pious wishes and humble prayers to the then Government, the disabilities were not removed. Then we fought. Really there was a fight between the non-Caste Hindus including the Ezhavas and the Caste Hindus in which several persons were prosecuted. I was also one of them who took part in that agitation. Finally, some 31 years ago, we got the temple entry. At that time Mahatma Gandhi was not even dreaming of such a thing. But we could not succeed because of the organised fight that we put up and as a result of it we got it. After that time I am not a member of the Scheduled Caste. I got a promotion to the Backward Community. What I say is this. During that fight some leaders of the Caste-Hindus also came and joined with us in that fight to remove these disabilities. I find that is also the case in Andhra, that there also the non-caste Hindus suffer from a number of disabilities. I ask Mr. Reddy, why don't you organise the non-caste Hindus and go to the well and take water? If anybody opposes you, you should stand firm and fight against them all. Why do you blame the Government? You can take the matter in your own hands and eradicate these disabilities. They are also men. A dog can go to the well and drink. It can go to the river and drink, but not this man. A dog can go along the public road, but a man cannot. Why is this? Who are these Scheduled Tribes and these Scheduled Castes? You study history and you will find that they were the real owners of India. These Scheduled Castes and the Scheduled Tribes were the real owners of India. But they were driven out into the jungles. When the Aryans came from the north these people were driven off from their lands into the jungles and they still remain in those jungles. They are now landless. But they were previously enjoying all the lands in India and they were enjoying the prosperity of India. When the more educated and more organised people from outside came to India, they were driven to the forests where they still remain. But they form one-fifth of the population of India. How can you neglect them? Here in this House itself I heard that certain Christian missionaries are trying to convert them to Christianity. My humble submission is if they go to the Christian fold, then the next day they will be allowed to walk along the public road, they will be allowed to draw water from the public well. If they become Muslims, they will be allowed to go along the road and they will be allowed to draw water from the public wells and they will be allowed to wear cloth that will extend below the knee. This is the position. Why do you agitate yourself? Why should you get agitated if these missionaries go and convert them, promising salvation and freedom to these people who are, in fact, considered by the caste Hindus as worse than animals? Even the consideration that one gives to animals is not given to these people. You may see some caste Hindus taking up a dog and kissing it. But those men, their fellow creatures made by God, these sons of Bharatamata, are not allowed to go on the roads, to go to the well. A certain gentleman here asked the question: How can we assimilate these people? I know there are hon. Members in this House who are caste-Hindus. There is Mr. Jagjivan Ram. I ask them: Are you prepared to give in marriage your daughters to Mr. Jagijvan Ram's sons? I know you are not prepared to do that. Why is that? There are Congress leaders. I ask these leaders whether they are prepared to take in Shri Jagjivan Ram as the Prime Minister of India. There will be something wrong there. That is the position and there is no need to hide these facts.

Reservations are given in all the States, reservations of posts in the public services are there. So also

[Shri Kesavan (Thazhava)]

there is reservation in medical and other colleges for these Scheduled Castes and Scheduled Tribes. But is this enough? Who is to give these posts to these people? The caste Hindus have to do it, and they will find something wrong somewhere, some ground or reason for not giving these posts to them. Minimum qualifications are prescribed for appointment in the public services. There is no doubt that this is necessary, But when the candidates from these Scheduled Castes and Scheduled Tribes come after completing this minimum qualification, they will conduct some examination or some interview and they will say that the candidate is disqualified, that there is something wrong with him. I say there is nothing wrong with the candidate, but there is something wrong with the mind of these so-called high-caste people. That is the difficulty. They will say they are not qualified persons. I say there are qualified persons available. At least for these clerical posts and such other posts there are a number of them available. If there are no qualified persons in one State there are qualified persons in others. I can supply from Kerala any number of these Scheduled Caste people who are qualified for appointments as clerks and as police constables and such other posts. I may tell Mr. Asoka Mehta one thing. Please appoint these Scheduled Castes people as police constables, which does not require much of a qualification. If a Scheduled Caste man becomes a police constable, he gets the right to arrest even a caste-Hindu and this gives him some courage. When a caste-Hindu happens to be arrested by a non-caste Hindu constable, I mean, a Scheduled Caste, man, then that will bring some change in the mind of the Caste Hindu. So I say appoint such people to posts of police constables. But who are to appoint them? There lies the whole difficulty. Even if a Scheduled Caste man is appointed, say, as a clerk his confidential reports will always be against him. He never sees these reports, but they are against him and his promotion will be barred and there will be ever so many complaints against this man, saying that he is inefficient, that he is corrupt and so on. But from my experience I feel that these Scheduled Caste employees in government service are more honest because they have not the courage to receive bribes or to do some unjust thing. They are more honest than the others because there is none behind to support them. But there will be complaint after complaint against them because hey happen to be non-caste Hindus, So these facts have to be taken into consideration. I submit that however much the Central or the State Governments may try it is not possible for them to change the minds of the people. I may say that in Travancore in Kerala State there have been many inter-caste marriages, marriages between caste Hindus and non-caste Hindus. I know of a retired Chief Justice of the Kerala High Court who married a *Savarna* lady. Nothing happened. He happened to be a High Court Judge and she was a Nair lady. She became his wife and she was not kept off from the society. After the marriage they lived as husband and wife and children also were born. So I say if a non-caste Hindu marries a caste Hindu lady and they live as husband and wife children also will be born.

My humble request is that in spite of the provisions contained in the Constitution, nothing can be achieved unless the minds of the people are changed. For that purpose the political leaders, the leaders of caste-Hindus, must come forward. They must organise and lead the people against these disabilities. Only then can this evil be eradicated from our society and only then will the unity of India remain firm. Otherwise my request will be to allow these people to get themselves coverted into Muslims or Christians. Let them save themselves by this method. Even if they are converted they will be citi-

zens of India. Otherwise the caste Hindus must take it into their heads that these men also are their brothers If this is not done, it will not be a caste war but a class war and that will be brought about by the Communist friends If this condition is allowed to continue, there will be Naxalbaris arising in every part of India There are nine crores of these Scheduled Caste and Scheduled Tribe people Along with them you will find crores and crores of backward classes also. They are all landless people. You must take that fact into consideration. They are starving people. They are the people who work for the prosperity of India and not the caste-Hindus. The caste-Hindu is safe at home. He enjoys life. Those who work in the fields and factories are these Scheduled Caste people and these backward class people So their interests must be protected.

My only request is that the Government must have more seats reserved in the public services for these people and also in the public undertakings. They should give these Scheduled Caste and Scheduled Tribe people more and more places in the Police Department and also in the Reserved Police forces and in other departments where they can wield more power. In all these places these Scheduled Caste and Scheduled Tribe people msut be entertained on a larger scale and they must be given all facilities and pecuniary help for their education They must be given reservation in medical, engineering and other colleges and also their entire expenses must be met by the Government. When they have the minimum qualifications, certainly no further test is required and they must be appointed in services straightway. Then alone will the Government achieve the ends as required in the provisions of the Constitution

श्री दयाल दास कुर्रे (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, कमीश्नर शिड्यूल्ड कास्ट और शिड्यूल ट्राइब्स ने दोनों वर्गों की समस्या का निराकरण करने के लिये सदन के सामने अपनी रिपोर्ट प्रस्तुत कर के रखी है। अगर हम दोनों की समस्याओं के निराकरण के पहलुओं को मद्देनजर रखते हुए विचार करे तो देखेंगे कि शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स दोनों की समस्यायें अलग है। उनमे अन्तर को हम देखे तो शिड्यूल्ड कास्ट की समस्या उसकी जाति पर निर्भर करती है और समाज से वह सदियों मे बहिष्कृत है। साथ ही साथ जिसको हम सामाजिक समस्या कहते है, उसके सामने आर्थिक समस्या भी है और शैक्षणिक समस्या भी एक बहुत बड़ा सवाल है। इस रिपोर्ट मे इन दोनों चीजो का विवरण मिलता है।

दूसरा वर्ग है आदिवासियों का, शिड्यूल्ड ट्राइब्स का । उनके साथ सामाजिक समस्याएं नही है। समाज मे जिस प्रकार से सवर्ण वर्ग लोग है, या जिस प्रकार अन्य वर्ग के लोगों को समाज मे अपनाते है, उसी प्रकार आदिवासी भी उनमें सम्मिलित है। उनकी समस्या सामाजिक समस्या नही है। हा, उनकी निवास सम्बन्धी, रहने के स्थान की, शैक्षणिक और आर्थिक समस्याये जो हैं उन दो पहलुओं पर हम देखें तो दोनों मे थोडा सा अन्तर मालूम पड़ता है और वह है सामाजिक। इस पर विचार करे कि आज स्वतंत्रता के बीस वर्ष समाप्त होने जा रहे हैं, इन बीस वर्षो में सरकार ने सामाजिक भिन्नता को दूर करने के लिये जो कदम उठाये है उसमे कहा तक सफलता मिली, रिपोर्ट मे उन चीजो का दिग्दर्शन है। कमीश्नर ने विशेष प्रयास करके उन सब बातो को प्रकाश मे लाने की चेष्टा की है और केन्द्रीय सरकार और प्रातीय सरकारो, दोनो का ध्यान इस ओर आकर्षित किया है। तो उस हद तक केन्द्रीय सरकार ने उन समस्याओ को पूरा करने का प्रयास किया है किन्तु प्रातीय सरकारों से जितनी अपेक्षा की जाती थी उतना नही हुआ। कुछ प्रांतो न इस ओर कदम उठाया है और कुछ ने इसकी

[श्री दयाल दास कुर्रे]

बड़ी अवहेलना की है। आज हम देखें तो समाज का 25 प्रतिशत भाग शिड्यूल्ड कास्ट्स के रूप में इस देश में बसता है और उनकी समस्या एक कठिन समस्या हो गई है। इसको हम अपने संविधान के अनुसार एक सामाजिक स्तर पर लाना चाहते हैं लेकिन आज उतना नहीं कर पाये हैं। कांस्टीट्यूशन को हम देखें तो उसमें थोड़ा सा इसका प्राविधान यह है कि उनकी व्याख्या दी हुई है इसमें यह बात जरूर रखी गई है कि शहरों में नाई--बारबर--धोबी आदि अनुसूचित वर्ग के लोगों का काम करें, पर इसमें कितने आते हैं? मुश्किल से ऐसे 5 प्रतिशत लोग शहरों में रहते हैं। (*interruption*) शायद आपको मालूम हो, जहां तक मेरा ख्याल है, धोबी सवर्ण वर्ग में आ गया है, हरिजनों में नहीं है। मैं यह अर्ज कर रहा था कि गांवों में 55 प्रतिशत आबादी शिड्यूल्ड कास्ट की रहती है। वहां की समस्या एक अजीब है, जैसा हम स्वतंत्रता के पहले छोड़ आए आज वहां पर वैसी की वैसी है। वह समय की प्रतीक्षा कर रहे हैं कि हम कब आगे आयेंगे। उनकी सामाजिक भिन्नता के बारे में थोड़ा सा मैं आपके सामने रखना चाहता हूं। उनकी सवर्णों के साथ शादी ब्याह होने की कोई रूपरेखा दिखाई नहीं देती। पंडितों के पूजा पाठ, धार्मिक उत्सवों और त्योहारों और सामाजिक अवसरों पर उनका समावेश नहीं होता और जो मौसमी त्योहार आते है, होली, दिवाली, दशहरा, जिनको गांवों के लोग मिल कर मनाया करते हैं उससे भी उनको दूर रखा जाता है। जब कभी कथा पूजा, रामायण पाठ आदि बातें गांव में होती हैं जो एकता झलकती है, उन सब बातों में भी वे लोग अलग रखे जाते हैं। तो उसकी ओर सरकार ने ध्यान देना है। इसमें संदेह नहीं सरकार ने उसके बारे में बहुत कुछ प्रयास किये हैं, पर वे नगण्य है।

यहां पर अस्पृश्यता निवारण के सम्बन्ध में पुलिस की कार्यवाही का विवरण आया है। हमारे पूर्ववक्ता महोदय गायकवाड़ जी ने जो बताया वह सही है कि पुलिस को रिपोर्ट करने की हिम्मत किसी को नहीं होती है क्योंकि वह ग्रामीण जीवन से बहिष्कृत हो जाता है। तो इस डर से कि मुझे तो भविष्य का जीवन इन सवर्ण लोगों के बीच में निभाना है किसी की हिम्मत नहीं होती कि पुलिस स्टेशन तक चला जाय और अपनी शिकायत कह सके। अभी पिछली दफा 25 अप्रैल 1967 की बात है। मैं एक जगह गया था तो शिड्यूल्ड कास्ट्स लोगों की कुछ बात मेरे सामने आई। वह एक सार्वजनिक तालाब में स्नान करने गये थे। यह बिलासपुर, मध्य प्रदेश की बात है। उनको वहां नहाने से रोका गया। कुछ उत्साही नवयुवक थे, उन्होंने जाकर पुलिस में रिपोर्ट की। पुलिस तक कार्यवाही हुई, वहां तक बात पहुंची लेकिन आज तक अस्पृश्यता का उतना बड़ा मामला, जिसको इन्सपेक्टर ने खुद स्वीकार किया कि यह प्रथम अवसर है जब कि अस्पृश्यता निवारण का यह मामला मेरे सामने आया है, लेकिन वह दबा हुआ है। एक तरफ ऐसी बात है और दूसरी तरफ आप देखे सवर्ण वर्ग की तरफ से दबाने के लिये, दबाव डालने के लिये कार्यवाही होती है। उस मामले में थोड़ा मेरा भी हाथ है, मैंने देखा कि वह मामला आज भी दबा हुआ है, उठ नहीं पा रहा है, पुलिस स्टेशन से आज तक कुछ नतीजा निकला नहीं है। यह तो एक उदाहरण है। हम सचमुच में देखें तो यह पायेंगे कि ये जो शिड्यूल्ड कास्ट के लोग हैं उनमें ज्यादा हिन्दुत्व है जब कि वे समाज के विभिन्न भागों में विभक्त हैं, लेकिन हिन्दू वर्ग के जितने सामाजिक त्यौहार हैं, कथा है, श्रीमद्‌भागवत है, पूजापाठ इत्यादि है, उन सब धार्मिक कृत्यों को अपने अंग में लिपटाये हुए है जितना कि हम हिन्दुओं के उच्च वर्ग में भी नहीं पाते है क्योंकि उन्हे एक आस्था है, उन्हें एक विश्वास है कि वे भी हिन्दू वर्ग के एक अंग है और यदि आज हमारे

भाई हमें भूल गये है तो कल वे हमें अपनाएंगे । इस लिये मैं केन्द्रीय सरकार से निवेदन करूंगा कि पुलिस कार्यवाही के संबंध में कड़ाई बरती जाय और प्रान्तीय सरकारों को ये आदेश दिये जायें कि अस्पृश्यता के मामले सामने आते है तो उस पर कड़ाई से कानूनी कार्यवाही शीघ्रातिशीघ्र कराने की व्यवस्था शासन की तरफ से की जाय । इस विषय में मेरा दूसरा सुझाव यह होगा कि केन्द्रीय शासन की तरफ से जो मोबाइल वैन सिनेमा के रूप में ग्रामीण लोगों को और शहरी लोगों को दिखाने के लिये जाते हैं उनके कार्य में कुछ शीघ्रता लायी जाय और कुछ नवीनता लायी जाय जिससे लोगों के दिल और दिमाग पर एक असर पड़े और समाज को, भारतवर्ष के सारे वर्गों को, एक सूत्र में बांधने का प्रयास उसमें हो ।

तीसरा सुझाव इस विषय में मेरा यह रहेगा कि लोकसभा में माननीय सदस्यों ने इस डिबेट पर बहुमत से चर्चा की थी कि अन्तर्जातीय विवाह को प्रोत्साहन दिया जाना चाहिये । (*Interruption*) यह सुधार का प्रश्न है । जो नवयुवक इस दिशा की ओर अग्रसर होता है, उसको प्रोत्साहन दिया जाय, जो ग्रामीण भाई इस दिशा की ओर अग्रसर होता है, उन्हें जमीन दी जाय, जो विद्यार्थी इस ओर अग्रसर होता है, उसको शिक्षा वृत्ति दी जाय और उसकी शिक्षा को आगे बढ़ाने में मदद दी जाय । यदि वे लोग आगे आते है तो उन्हें नौकरियों में प्रथम स्थान दिया जाना चाहिये । अगर हमने ऐसा किया तो इससे सामाजिक एकता आयेगी और शिड्यूल्ड कास्ट की तरफ से जो इस तरह के विद्यार्थी आयेंगे, वे एक सूत्र में बंध जायेंगे और इस तरह से समाज में एकता लाई जा सकेगी ।

चौथी बात मैं यह कहना चाहता हूं, चूंकि मैं गांव से आता हूं इस लिए मैंने देखा है कि शिड्यूल्ड कास्ट के लोग ऋण से दबे जा रहे हैं क्योंकि साहूकार उनसे बहुत ज्यादा ब्याज लेता है । हमारे यहां सहकारी बैंक खुल गये हैं लेकिन उनमें भी 6 से 9 प्रतिशत तक ब्याज लिया जाता है । 1963 में इस संबंध में चांदा गांव में एक जांच कमिशनर द्वारा हुई थी, उसमें बतलाया गया था कि गांवों में लोगों की इस ब्याज दर से और इन बैंकों के होने से जैसा कि उनके बारे में यह आशा थी कि उनकी दशा सुधर जायेगी मगर ऐसा मालूम पड़ता है कि इससे उनकी दुर्दशा हो गई और जो उनकी जमीन है वह साहूकारों के पास जा रही है, । इसलिये मेरा नम्र निवेदन है कि जहां तक कर्ज देने की बात है, उसमें मुझे कोई आपत्ति नहीं है, लेकिन जो ब्याज की दर है, उस पर विचार करना होगा ।

इसके बाद जो दूसरे लोग हैं उनके संबंध में कहना चाहता हूं । मैं मध्य प्रदेश से आता हूं और वहां के एक बहुत बड़े भाग में हमारे पंजाबी भाई रहते हैं जिनकी कि हवेलियां बनी हुई हैं । वे लोग छोटे वर्ग के लोगों को रुपया ज्यादा ब्याज पर उधार देते हैं और इसका परिणाम यह हो रहा है कि वे गरीब लोग गरीबी की ही ओर जा रहे है । पंजाब से जो लोग कुछ लेकर नहीं आये थे, उनकी तो वहां पर हवेलियां बन गई हैं लेकिन हमारे जो लोग हैं वे वैसे के वैसे ही पड़े हुए है । इसलिए मेरा नम्र सुझाव रहेगा कि जिस प्रकार आपने आदिवासियों की सुरक्षा के लिए, उनके कर्ज निवारण के लिए एक बिल तैयार किया था जिसके द्वारा आदिवासियों की जमीन नहीं दी जा सकती है उसी प्रकार केन्द्रीय सरकार को भी यहां बिल पेश करना चाहिये ।(*Interruption*) अगर यह स्टेट सब्जेक्ट है तो प्रान्तीय सरकारों को यहां से इस संबंध में हिदायत जानी चाहिये जिससे हरिजनों की जमीन बची रहे । इस लिए मेरा निवेदन है कि उनको कर्ज देने के संबंध में यहां पर कोई बिल बनाया जाना चाहिये जिसमें इस तरह की व्यवस्था हो कि उनकी जमीन बची रहे और उनकी जो इस समय गरीबी की हालत है, उसमें सुधार हो जाय ।

[श्री दयाल दास कुर्रे]

दूसरी बात मैं यह कहना चाहता हूं कि आदिवासियों की जमीन दूसरे लोग न खरीद सकें। इस संबंध में मध्य प्रदेश ने एक प्रस्ताव पास किया है और मैं समझता हूं कि दूसरे प्रदेशों ने भी ऐसा ही किया होगा। इसका फायदा यह होगा कि उन लोगों की माली हालत ठीक बनाये रखने के लिए उनकी जो अपनी जमीन है वह कोई दूसरा आदमी जो दूसरी जाति का हो न खरीद सके। इसलिए मैं केन्द्रीय सरकार से प्रार्थना करूंगा कि वह इस बात की ओर प्रान्तीय सरकारों का ध्यान दिलाये जिस से उनकी जमीन उन्ही के पास रहे और साहूकार और दूसरे लोग जो उनको कर्ज देते है वे खरीदने न पायें। जो लोग उनका रक्त चूसते हैं वे लोग उनकी जमीन को न ले सकें क्योंकि इन लोगों ने बड़ी मेहनत से थोड़ी जमीन को अपने पास रखा है और उसी को वे कमाते तथा अपना जीवन निर्वाह करते हैं। इसलिए मेरी प्रार्थना है कि इस तरह की हिदायत प्रान्तीय सरकार को दी जानी चाहिये कि हरिजनों तथा आदिवासियों के पास इस समय जो जमीन है वह उनके ही हाथ में रहे।

अब मैं आप से शिक्षा के संबंध में कुछ बातें कहना चाहता हूं। इस संबंध में केन्द्रीय सरकार ने और उनके संरक्षण में काम करने वाली प्रान्तीय शासनों ने इस ओर विशेष प्रयास किया है। आदिवासियों की शिक्षा के संबंध में सरकार ने तन, मन और धन से उनकी सहायता की है और इस पर हमें गौरव है। हमे इस बात की खुशी है कि हमारे शासन की आखें खुली कि उसने आदिवासियों के संबंध मे, जो जगलों मे रहते थे, उन्हे उत्तम नागरिक बनाने के लिए हर तरह के प्रयास किये और वह इस ओर अग्रसर हो रही है।

मैं हरिजनों के लिए छात्रवृति के संबंध में भी कुछ कहना चाहता हूं। अनुसूचित वर्ग के विद्यार्थियों को खासकर जो मध्य प्रदेश से आते हैं, वहां मैंने देखा है कि इन लड़कों को छात्रवृति देने में शासन में आदर है। प्राथमिक शिक्षा, फ्री शिक्षा और स्कालरशिप हरिजन विद्यार्थियों को दी जाती है और अधिकांश मेडिकल कालेजों और हाई कालेजों में उन्हें यह चीज दी जाती है। इसलिए मेरा यह निवेदन है कि इस समय इन विद्यार्थियों को जो धनराशि पढ़ने के लिए मिल रही है वह बहुत कम है और इसमें कुछ और बढ़ोतरी कर पायेंगे तो वे अपना खर्चा पूरा पढ़ाई का कर सकेंगे। कालेजों और पोस्ट मैट्रिक में जो छात्रवृतियां है, उसके संबंध में प्रान्तीय सरकारों ने विशेष प्रयास किया है और जितने विद्यार्थियों ने छात्रवृति के लिए आवेदन पत्र दिये थे वे सब के सब स्वीकृत किये गये हैं। इस बारे में विलासपुर के संबंध में मेरी कमिश्नर से बातचीत हुई थी और मुझे यह जानकर खुशी हुई है कि शासन ने जो कदम उठाया है वह बहुत ही सराहनीय है। लेकिन मैं इस संबंध में आपके सामने दो सुझाव रखना चाहता हूं। विद्यार्थियों को स्कालरशिप प्राप्त करने के लिए सार्टिफिकेट की आवश्यकता होती है और गांव में जो विद्यार्थी रहते है उन्हें शहर में कलेक्टर, तहसीलदार या डिप्टी कलेक्टर से सार्टिफिकेट प्राप्त करने में कठिनाई होती है। गाव के सरपंच और पटेल के सार्टिफिकेट को शिक्षा विभाग वाले नही मानते हैं। इसलिए मेरी प्रार्थना यह है कि उस क्षेत्र का जो एम० एल० ए० हो एम० पी० हो, वह अगर किसी विद्यार्थी को सार्टिफिकेट दे देता है तो उसको शिक्षा विभाग को मान लेना चाहिये ताकि उसको फिर कलेक्टर, डिप्टी कलेक्टर और तहसीलदार के पास जाने की कठिनाई न हो।

जहा तक सर्विसेज का सवाल है, उसके संबंध मे मैं यह निवेदन करना चाहता हूं कि इस रिपोर्ट से ऐसा मालूम पड़ता है कि फर्स्ट क्लास और सेकेन्ड क्लास सर्विसेज मे

शिड्यूल्ड कास्ट वालों को अभी 1.51 प्रतिशत और सेकेन्ड क्लास में 2.59 प्रतिशत ही मिला है। मेरा जहां तक ख्याल है कि इन स्थानों में शिड्यूल्ड कास्ट वालों को ही जगह मिलनी चाहिये और 12 प्रतिशत जगह उन्हें मिलनी चाहिये।

2 P.M.

आज हमारी इस स्वाधीनता के 20 वर्ष हो गये और हम अभी इस परसेंटेज को देखते हुये बहुत ही दूर है अपने लक्ष्य को पाने में। तो इस ओर भी शासन निगाह करे जिससे कि ज्यादा प्रतिनिधित्व शैड्यूल्ड कास्टस के विद्यार्थियों को सरकारी नौकरियों में मिल सके। हम चाहेंगे कि इस मांग को पूरा करने के लिये यू० पी० एस० सी० में एक शैड्यूल्ड कास्टस का प्रतिनिधि होना चाहिये। जो उनकी इन सब चीजों की सुरक्षा को देखे और जहा खामिया हों वहा भी वह निगाह डाले। इस लिये मैं आप से निवेदन करूंगा कि आप इसकी भी व्यवस्था करने की कृपा करें।

पब्लिक स्कूल्स में शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स का साढ़े 7 सैकड़ा और ढ़ाई पर सैट स्थान सुरक्षित रखा गया है। इसमें मैं प्रार्थना करूंगा कि यह परसेंटेज बढ़ाया जाय। पब्लिक स्कूल्स में जो शैड्यूल्ड कास्ट और शैड्युल्ड ट्राइब के विद्यार्थी आज लिये जाते हैं वे बहुत ही कम हैं और इनकी माली हालत बहुत खराब होने के कारण वे वहां पर स्थान पा नही सकते, तो उन्हें पूरी सुविधा दी जाय और यह परसेंटेज बढ़ाया जाय। धन्यवाद।

SHRI M. V. BHADRAM: Mr. Vice-Chairman, this is the Report of the Commissioner on the Scheduled Castes and the Scheduled Tribes. Before going into that, it is generally known that the Scheduled Tribes are known as Adibasis and in the southern parts the Scheduled Caste is known as Adi Andhra or Adi Dravida. It means that the Adibasi is the first inhabitant in India and similarly the Scheduled Caste man is the first Andhra or the first Dravidian in the southern parts of the country. But the fate of these two sections is well known and obvious. Taking their economic and social conditions into consideration, the Constitution has guaranteed certain things to them, to be administered by the Centre as well as the States. But one should be ashamed that for the last twenty years their conditions have not improved to the extent it is possible. Something has been done but it is not sufficient. Therefore, Mr. Gaikwad was very angry and he was also frustrated to some extent, and it is fully justified not only on the part of Mr. Gaikwad but also other Scheduled Caste Members of this House.

What is their economic and social condition? I was born in a village. In that particular village when I was a boy, no Harijan, I prefer to call him Adi Andhra, was allowed to go through the main street of the village. I also come from an orthodox Brahmin family. When we became students, we fought against social oppression and allowed Harijans to pass through that main street. Not only that, we were the first family in the village to get a Harijan inside in our house, and thereby incur the displeasure of the entire Brahmin section of the village. Therefore, we were boycotted for some time.

I will tell you one thing. Gandhiji was the leader who started the national movement to fight against the British. When he started the movement, he foresaw that one-fifth of the population were away from the rest of the society and unless they were brought within the framework of the national movement against the British, we could not advance in our movement against the British. So he coined the word "Harijan" and tried to bring them together into the national society. But after independence the Congress, if I may say so, have

[Shri M. V. Bhadram]

betrayed them, have not lived up to the expectations of Gandhiji. Even today how many Congressmen are there, whether they are Parliament Members or Congress leaders, who are allowing Harijans to come into their houses to dine with them?

AN HON. MEMBER: Hundred per cent.

SHRI M. V. BHADRAM: We are only trading in the name of Gandhiji.

SHRI R. T. PARTHASARATHY (Madras): Why should he charge the Congressmen? We are interested in all sections including what they call the Harijans. It is not that we are not applying the principles of Gandhiji. Why should he blame the Congress?

SHRI M. V. BHADRAM: Because the Congressmen swear by Gandhiji day in day and out, but they themselves are not practising it in their day-to-day practical life.

SHRI M. GOVINDA REDDY: They are quite few. Do not worry about them.

SHRI M. V. BHADRAM: But I am referring to them, not all.

SHRI M. GOVINDA REDDY: That is insignificant.

SHRI M. V. BHADRAM: Why do you get angry with me when I say some Congressmen?

Regarding the economic aspect of it, the Central and State Governments have been allotting certain monies for the amelioration of the conditions of both the Scheduled Castes and the Scheduled Tribes. I may quote one or two figures from the Commissioner's Report itself, 1965-66, page 188:

The money allotted for the Scheduled Castes in Andhra Pradesh for the Third Plan period for education is not available. But this is the Central sector, but money is not available. For economic development, nil. For housing, Rs. 60·84 lakhs. In the corresponding State sector, it is Rs. 137·41 lakhs allocation in the Third Plan period; spent Rs. 114·67 lakhs So, it is about Rs. 23 lakhs which is not spent during this period. Similarly regarding Scheduled Tribes, the Central sector allocation for economic uplift is Rs. 114·72 lakhs; spent only Rs. 98·76 lakhs. The entire money is not spent even in the Central sector. In the State sector for education the allocation is Rs. 41·56 lakhs; spent Rs. 13·74 lakhs. For economic uplift. allocation Rs. 80·86 lakhs; spent Rs. 57·17 lakhs. For health, housing, communications, etc., allocation Rs. 112·19 lakhs; spent Rs. 107·78 lakhs. It shows that neither the Central Government nor the State Government is serious. The money that has been allocated even in the Third Plan period is not fully utilised for the purposes for which they have allocated it. Therefore, they are not serious according to me.

I will confine myself to the tribal areas. When the Government is contemplating certain measures to ameliorate their living conditions, what is the position? Probably neither the Commissioner nor the Government officials have the factual data on the problems facing them and how to tackle them. I might give one or two examples. When the monsoon sets in the tribal peasant is in dire need of money for investment for agricultural purposes. If the money is not forthcoming, under the conditions in which he lives, he is ready to accept any condition for a loan. There are two types of loans prevalent in Chintapalli Agency in Visakhapatnam District in Andhra Pradesh. One is Namoo loan. It is given back in double, in kind. When he takes a loan of Rs. 100, Rs. 200 worth of crops—not cash but in kind—have to be repaid at the next year. If he fails to repay the loan in kind, that year, the next year he has to pay four times the loan in kind in crops. Similarly, there is another

Similarly, there is another loan called Napha loan. If Rs. 100 are taken as loan, the principal and the interest have to be paid in kind to the extent of 1½ quintals of crops, in kind. If he is unable to repay the loan along with the interest in that current season, it becomes double, the next year. So, in the Agency area, the main problem is the money-lender. I may quote from the same Report to show the money-lender's grip on these people, page 173. Two hundred and twentyeight families were surveyed. The Report says:

"Out of 228 indebted families. 15·78 per cent were found to be having hand-loans borrowed from neighbours, relatives and sahukars. 13·16 per cent of families received loans from the Government, the Block Development Officer and the Andhra Pradesh Scheduled Tribes Co-operative Finance and Development Corporation. 40·36 per cent families obtained loans from non-tribal money-lenders. ."—

We find the same feature on pages 175 and 177—

"The State Government have been expressing the view that these regulations . . ."—

Regulations restricting money-lending—

"...were being satisfactorily implemented and that the tribals are adequately protected from exploitation by the money-lenders. The findings of the survey conducted by the Tribal Cultural Research and Training Institute in the Chintapalli Tribal Development Block of the District of Visakhapatnam, however, throws an adverse light on the working of the Regulations. It was found in the course of the survey that though the Money-lenders' Regulation came into force in 1960, not a single money-lender had obtained a licence in the block area and the money-lenders operating there had been charging exorbitant interest ranging from 25 per cent to 200 per cent, which was far above the limits prescribed by the Regulations."

I am quoting from the same Report written by the Commissioner. This is the crux of the problem in the Agency area. What happens? Even though there is prohibition of alienation of lands, *benami* transfers take place of large pieces of agricultural lands. In the records they will be in the name of the tribal peasants. But the entire possession and everything is in the hands of the people who have gone there from the plains and who are dominating the entire scene. That is the main problem there. To relieve this, the Government has proposed a Corporation. Though this Corporation was intended to help the tribal people, it has become an enemy of the tribal people there. The Corporation finances the purchase of tribal products—soap-nut in one season, tamarind in another season, dry leaves in some other season, fruits and ginger and all these things in yet some other season. They purchase these things. Monopoly of purchase is retained by the Corporation, private dealers are prohibited. So far so good. But the Corporation is not within the reach of the tribal people. A tribal man has to walk 15 or 20 miles to the centre where he has to sell and deliver his goods to the Corporation. The Corporation does not have any retail shops, it has no distribution machinery. After purchasing all these materials, what are they doing? They are selling these to the wholesale traders or the monopoly traders. I may tell you of one instance. This is what happened. Tamarind which was purchased by the Corporation at the rate of Rs. 10 per maund, now in Visaghapatnam Town is being sold at between Rs. 36 to Rs. 40 per maund This is exorbitant rate, because the Corporation has become a handmaid of the wholesale dealers. It has not opened any shops in the cities nor does it have any distribution machinery. So it is purchasing at a cheaper rate from the tribal people and is giving them to the wholesale dealers, ena-

[Shri M. V. Bhadram]

bling them to charge exorbitant prices. Another thing is, even though some shops are here and there which are opened, the requirements of the tribal people are not taken care of. Salt, rice, onions, oil, *gur*, all these things are not produced in the forest; all these things have to go to the forest area from the plains. There is no machinery. The Corporation has not set up any machinery for the distribution of these things to the tribal people. The tribal people are peasants only in name but actually they have been reduced to the level of labourers. They pick up tamarind and other things in the forest and bring them to the centre; they have to sell the products at the rate fixed by the Corporation. The Corporation. in turn, fixes its own rate at the dictates of the monopoly traders. So, the whole Corporation is under the clutches of the wholesale trader; it is squeezing the tribal people on the one hand and it is also squeezing the consumers on the other hand. Therefore, I suggest that as far as the Corporation is concerned, the Corporation should open purchasing centres for every four or five villages in every nook and corner of the entire forest area and they should be within the reach of the tribal people. Another point is that they have to open retail shops in towns or distribution centres in other places through the panchayats. The Corporation should also undertake to supply salt and other articles which are necessary for the tribal people, articles which are not available for them and for which they have to go to other places.

Another thing is, panchayats have also come into the forest areas. They have no income of their own because for every 500 of the population, there is a panchayat. In the tribal areas, where will be the income? Therefore, I suggest that on every sale to or purchase by the Corporation, one paisa or two paise should be levied by those panchayats. Only then will those panchayats be able to stand on their own legs.

I may here add one morepoint. There must be some investigation into the functioning of the Corporation—functioning not in the sense of corruption and all those things—but as to how it has not been able to assist the tribal people in getting their various products to the market.

Another point which I would urge is this. There is a community called Agnikula Kshatriyas in Andhra; they are in no way less than the tribals or the aborigines. Their main occupation is catching fish. They are on the coastal regions from Srikakulam right up to Madras. Even people living in cities and towns, they are almost separately living, with only a piece of cloth to cover their bodies. They live in a very backward state. They have been agitating that their community should be declared or classified as a Scheduled Tribe. In this connection I would like the attention of the hon. Minister to be drawn to a letter written by the Government of Andhra Pradesh. There are two different classes of these Agnikulakshtriyas living in two different places. In one area they are known as Pallis and in the other area they are called Jalaris. Their main job is fishing. The Government, in their letter dated 18-8-66, recommended to the Central Government to classify them as Scheduled Tribes.

(Time bell rings)

Thank you.

श्री नेकीराम (हरियाणा) : आदरणीय उपसभाध्यक्षजी, आज सदन के सामने अनुसूचित जातियों और अनुसूचित आदिम जातियों के आयुक्त के चौदहवें और पन्द्रहवें प्रतिवेदनों पर विचार हो रहा है, तो मैं इस सरकार को बधाई देता हूं कि इतनी बड़ी रिपोर्ट बना कर के रखी और उस एजेंसी को भी बधाई देता हूं जिसने इतनी बड़ी रिपोर्ट बना कर हमारे सामने और हाउस के सामने रखी है।

हम देखते हैं कि जब विदेशी सरकार थी तो दोनों हाउसों मे 40 या 50 मेम्बर हुआ करते थे, भारतवर्ष का राज चलाने के लिये, लेकिन अब दिल्ली में और प्रदेशों में सब मिला करके-- मैट्रोपोलिटन कौंसिल को छोड कर--4,852 मेम्बर हैं और इनमें से अनुसूचित जाति के जो है वे 611 है, इसलि यह नहीं कहा जा सकता कि इस सरकार ने कुछ नही किया है।

अभी बहुत से विचार हाउस में आये है, स मैंने सुने है। गवर्नमेंट को, सरकार को यह कहना तो बड़ा आसान है कि कुछ नहीं कर रही है लेकिन यह कोई नही देखता कि हम खुद इसमे कितना योगदान देते है, देश को आगे ले जाने के लिये। यह एक मनोवैज्ञानिक सवाल है। अभी इस हाउस मे सबसे पहले हमारे बुजुर्ग माधो गायकवाड़ जी बोले थे और उन्होंने कहा कि देश में हरिजनों के लिये अलग बस्ती बनाई जायें। यों मेरे दिमाग में हरिजन और गैर-हरिजन मे, उनके बीच में, कोई फर्क नहीं है, सारा भारतवर्ष एक है, यह मैं मानता हूं। हा, समाज में कुछ हिस्सा कमजोर है और उसके लिये हमें बहुत कुछ करना है, लेकिन हम सिर्फ गाली बकें और कुछ करें नहीं, सरकार को बुरा भला कहे और कुछ करें नही, यह ठीक नही, सरकार तो हमारी है और अगर सरकार को गाली बकते हैं तो फिर अपने लिये वह कहते हैं। उन्होंने कहा कि सरकार कुछ कर नहीं रही है। उन्होंने यह सुझाव दिया कि देश में हरिजनों के लिये अलग से स्ती होनी चाहिये और वह सरकार ने किया भी है। मैं आपके द्वारा, सभापति जी, हाउस के मेम्बरों को यह कहना चाहता हूं कि अगर वह इसका नतीजा देखना चाहे तो बिहार में जा कर पटना शहर में देख लें, वहा पालनागृह चल रहा है, च्चे इकट्ठा रहते है और उड़ीसा मे, कटक में, जा कर देख ले, वहां पर भंगी का पेशा जो करते है उनके लिये अलग से स्ती न गई है और वह ज काम पर जाते है तो एक औरत उनके बच्चों की देखभाल करती है, 20, 25, 30 या कुछ बच्चे उसके पास होते हैं। मैं अपने बुजुर्ग से यह पूछना चाहूंगा कि अगर इसी तरह वह रोज़ाना रहते है तो उनको क्या पता है कि उनका ाप कौन है, उनकी मां कौन है, वह तो मां उसी को कहेगा जो कि चपन से उसे पालती है। तो सवाल इस चीज का है कि उनकी वित्तीय हालत, आर्थिक हालत कमजोर है, उनको वहा से हटा करके किसी जंगल में सा दें तो क्या हो, उनको तो ऐसी जगह बसाना चाहिये जहा वह कुछ कमा सकें। म्यूनिसिपैलिटी के सहारे तो उनकी आमदनी बिल्कुल थोड़ी होती है तो इस तरह से कैसे वह मालदार बन सकते हैं। तो ऐसे समाज के लिये आपके जरिये से प्रार्थना करूगा मिनि-स्टर साहब से कि पालनागृह बन्द करने चाहिये। पाल घर चल रहा है, ठीक है, लेकिन आगे चल कर क्या होगा, इसका नतीजा हुत बुरा निकलेगा। इसलिये उन च्चों को किसी ऐसी जगह डालें जहां कि उनका विभाग ऊंचा हो, उनकी शिक्षा हो सके, वहा कुछ काम करने का क्षेत्र हो, कुछ काम सीखे, तो ऐसी खुली जगह पर उनको रखना चाहिये।

दूसरे, यह कि इस सरकार ने बहुत कुछ किया है, कर रही है, तालीम के बारे में भी किया है, लेकिन जो उनको छात्रवृत्ति मिलती है--मैं सारे हिन्दुस्तान की ात करता हूं किसी एक प्रदेश की बात नही करता--वह बहुत देर से मिलती है, बच्चों को वह वक्त पर मिल जाये, तो एक मदद समझी जायेगी लेकिन उसके लिये भी चार पैसा खर्च करना पड़े तो यह अच्छी ात नहीं है।

तो मै यही कहूंगा कि पढ़ाई पर बहुत ध्यान दे। हम लोग मर ही जायेंगे, 20, 25 साल मे मरेंगे ही, लेकिन जो नई पीढ़ी आयेगी उनको हम पढ़ा सकते हैं और उनको कुछ काम सिखा सकते हैं, उन्हें तालीम दे दे और उनके लिये काम करने का रास्ता खोले, उनको काम दे दें तो इससे समाज के अन्दर जो कमज़ोर

[श्री नेकी राम]

लोग है, चाहे वह कुछ भी कहलाते हों, वह ठीक हो जायेंगे। हरिजन ही कमजोर नही हैं। पहले जहां-जहां दुर्भिक्ष का सवाल था तो बिहार और यू०पी० में हरिजनों की हालत कुछ अच्छी ही होगी लेकिन जो हिन्दू कहलाते हैं उनकी क्या हालत थी। जो दूसरी पार्टी के लोग हैं, उनका नाम तो मैं नहीं लूंगा, वह बड़े जोर से चिल्लाते हैं, गवर्नमेंट को धमकाते हैं लेकिन वह खुद देखें कि उनके प्रदेश में क्या हो रहा है। मैंने यू० पी० में एक जगह ि लिया में एक से पूछा कि एक खेत के मजदूर को क्या मिलता है, वह वहां से एम० एल० ए० थे तो उन्होंने अपनी जबान में कहां, कहने लग कि अरे ददुआ काहे को पूछत हौ एक मजदूर को मिलत है पगार में पाव भर सतुआ।

श्री राजनारायण : आप हमसे पूछिये।

श्री नेकीराम : ठीक है, मैं आपसे पूछूंगा कि हिसार और बीकानेर डिवीजन में बारिश होती है छ: इंच और सात इंच के भीतर मगर हमें यह बारिश मिल जाये, तो हम तीन साल का गल्ला पैदा करते हैं और आपके यहां चालीस इंच की बारिश होती है तो आप भूखे मरते हो, यह बात समझ में नहीं आती। इसलिये मुझे कुछ ऐसा लगता है कि कथनी और करनी में अन्तर है, कहने और करने में फर्क है।

श्री राजनारायण: जरा माननीय सदस्य को मैं जवाब दे दूं।

श्री नेकीराम : आप जरा मुझे सुन लीजिये, हमने आपको बिल्कुल डिसटर्ब नहीं किया। अगर आप में कमी है तो उसको ठीक कीजिये, आप बोलिये नहीं, हम और आप दोनों मोटे तगड़े हैं, ताकि दोनों लड़े तो देखें....

श्री राजनारायण: हम लड़े क्यों, हम तो जा रहे हैं।

श्री नेकीराम : आप अपने को सुधारिये। सारा हाउस आपको गुरू मानता है, मैं भी आपको गुरू मानता हूं। जरा अपने को ठीक कीजिये।

तो चेयरमैन साहब मैं यह कह रहा था कि विद्या और काम का क्षेत्र हमें चाहिये। जो कमजोर लोग हैं और जिनको काम नहीं है, वे बेचारे बैठे हैं, तो जहां बड़े-बड़े जंगल हैं उन जंगलों को साफ करके वहां पर उनको बैठाइये, इससे वह देश की भी दौलत बढ़ायेंगे अनाज भी बढ़ायेंगे और उन लोगों को भी मदद होगी, उन लोगों को रोजगार भी मिलेगा और जो चारों तरफ लोग हमारी तरफ आंख उठा कर देखते है, उसका भी मुकाबिला हम कर सकेंगे, हमें दूसरे देशों की ओर नहीं देखना पड़ेगा, जैसा कि अब बाहर से अनाज आ रहा है। दूसरी तरफ नहीं देखना पड़े, जैसे यह बाहर से आनज आ रहा है। जो यह कहा गया है कि दो साल के बाद यह रिपोर्ट हाउस में आई है, तो मैं मिनिस्टर साहब को इसमें दोषी नहीं पाता और न सरकार को। देश के ऊपर संकट था इसलिये हमारे दिल में यह था कि इस रिपोर्ट का आना उतना जरूरी नहीं है, पहले हमारी आजादी है; आजादी है, तो हमारे सब काम चलेंगे वरना कुछ भी नहीं चलेगा। ऐसी बात नहीं थी कि सरकार कुछ करना नहीं चाहती थी। पहले चीन का झगड़ा था फिर पाकिस्तान का झगड़ा आया। तो गवर्नमेंट तो अपनी ओर से बहुत कुछ कर रही है।

इन शब्दों के साथ मैं गवर्नमेंट को बधाई देता हूं और यह मान कर चलता हूं कि कमजोर और दबे लोगों की ज्यादा से ज्यादा मदद सरकार करेगी।

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन् आज बहुत ही महत्वपूर्ण विषय पर चर्चा हो रही है। यह प्रश्न भारत सरकार के सामने केवल दो चार वर्ष या दस वर्ष का नहीं है

बहुत सी शताब्दियां हो गई इस प्रश्न को सुलझाने सुलझाते और सुलझाने में बहुत काफी समय भी लगेगा। बहुत से हमारे माननीय सदस्यो का ऐसा खयाल है कि यह समस्या केवल भारतवर्ष में है और कही नहीं है। संसार में ये समस्याएं सब जगह हैं, धर्म के आधार पर और जाति के आधार पर। यूरोप में भी हैं और यूरोप में रोमन काल से प्लिबियन्स बहुत नीचे के दर्जे के समझे जाते थे।

श्री अकबर अली खान (आन्ध्र प्रदेश) अब नहीं है।

श्री निरंजन वर्मा : मुझे बड़ा दुःख है कि हमारे योग्य मित्र अकबर अली खान साहब ने शायद परिस्थितियों पर ध्यान नहीं दिया। मैं उनका ध्यान आकर्षित करना चाहता हू, जब मुसलमानों ने हमारे देश पर आक्रमण किया दसवी शताब्दी में, तो हमारे वहां के लोग जो भाग कर गये वे बेलजियम में रह रहे है, रूमानिया के प्रदेश मे आज भी रह रहे है, उनको जिप्सी कहा जाता है। उनके साथ इतना बुरा व्यवहार होता है कि उनके लिये ठहरने का कोई स्थान नही है, उनको कोई मामूली अधिकार नही दिया गया है।

श्री अकबर अली खान : मैं निहायत अदब से कहूगा कि आपकी मालूमात ठीक नहीं है। उस वक्त क्या हुआ मैं नहीं जानता। जो मुस्तकिल वहा रह गये है उनके साथ हर किस्म की बराबरी है। यह मैं नही कहता कि सब एक लेवल मे है लेकिन जो हमारे यहा के गये थे वे नही है।

श्री निरंजन वर्मा : श्रीमन्, मुझे दुःख है, अगर कोई छोटा बालक कहता कि उसकी यह जानकारी है तब दूसरी बात थी, लेकिन हमारे मित्र सरीखे वरिष्ठ सदस्य यूरोप के बारे में इतनी कम जानकारी रखे तो खेद का विषय है। कृपा करके जिप्सी जाति के बारे मे अनुसधान का पता और कही न चल सके तो भिक्षु चमनलाल नाम के भारतीय यात्री लेखक की पुस्तक को पढ़ ले।

श्रीमन्, हमे गौरव है कि हमारी आर्य जाति ने कभी किसी को नीचा नही समझा, कभी किसी को अभागा नही समझा और आर्य जाति ने कभी शूद्रों को नीचा नही समझा। कही पर देख ले उन्होने पूरे देश की अखडता के लिये और संगठन के लिये काम किया। बगाल के चैतन्य महाप्रभु से लेकर गुजरात के नरसी मेहता और दक्षिण के वल्लभाचार्य और जगद्गुरु शकराचार्य को लेकर जहा हमने उनके चरणों मे सिर झुकाया तो हमने तुलसी दास को ऊंचा समझा हो और रैदास को नीचा समझा हो, ऐसी बात नही है। हमने तुलसी दास की श्रेणी में रैदास को समझा और बराबर जगलो मे भटकने वाले वाल्मीकि को वैसा ही उच्च स्थान दिया। हम तो यह कहते है कि काग्रेस के पिछले दशक मे हरिजनों के लिये यत्न किया गया था और हमारे मित्र श्री अकबर अली खान साहब को मै एक निवेदन करता हू। वे शायद याद रखते हों दो ब्रदर्स थे, मोहम्मद अली और शौकत अली हमारे देश मे। कोकोनाडा मे 1927 मे जब काग्रेस का अधिवेशन हुआ तो मिया मोहम्मद अली ने प्रस्ताव रखा कि हिन्दुस्तान मे कोई समस्या नही है स्वराज्य पाने के लिये। हिन्दू और मुसलमान दोनों ले सकते है लेकिन सबसे बडी समस्या हरिजनों की है, इसलिये आधे हरिजनों को हिन्दू ले ले और आधे हरिजनों को मुसलमान ले ले और काम चल जायेगा। यह कोकोनाडा मे काग्रेस के प्रेसीडेन्शियल एड्रेस में सन् 1927 मे कहा गया। श्रीमन, उसके बाद से यह समस्या चलती है। जहा तक धार्मिक समस्या का प्रश्न है और जहा तक आर्थिक समस्या का प्रश्न है, निश्चित रूप में हम उसे सुलझाने का यत्न करेंगे लेकिन

[श्री निरंजन वर्मा]

जहां पर राजनीति बीच में घुस आती थी, हम समझते हैं कहीं न कहीं गल्ती जरूर हो गई. . .

श्री तारकेश्वर पांडे (उत्तर प्रदेश) : यह कोकोनाडा कांग्रेस का प्रस्ताव था या मौलाना मोहम्मद अली ने अपने प्रेसीडेन्शियल एड्रेस में कहा . . .

श्री निरंजन वर्मा : प्रेसीडेन्शियल एड्रेस मे कहा और ऐसा समझा जाता है कि जिस संस्था का अध्यक्ष होता है वह अध्यक्ष कोई बात कहे तो उस संस्था की बात मानी जाती है ।

श्री तारकेश्वर पांडे : मैं आपकी जानकारी के लिये इस आदरणीय सदन को सूचित करना चाहता हूं कि यह दंतकथा है। आप कृपा करके मेरी प्रार्थना पर उन का प्रेसीडेन्शियल एड्रेस स्वयं पढ़ लें और यदि वह न मिल सके तो मुझे आदेश दें और मैं आपके पास भेज दूं । आपकी बात नितांत भ्रामक है ।

श्री निरंजन वर्मा : मेरे मित्र भ्रामक कह रहे है लेकिन उनकी बात सही नही है । मैंने जो कहा बिलकुल सत्य है और मै उनका बड़ा आभारी हूंगा अगर वे मेरी भ्रांति मिटायेगे इसमे मुझे बड़ी प्रसन्नता होगी ।

श्रीमन्, इसके पश्चात् हमारे देश में हरिजनो और उनके अधिकारों के लिये विवाद छिड़ा । इस संबध मे थोड़ा सा मैं उस एक शब्द की ओर भी ध्यान आकर्षित करता हूं, क्योंकि हमारे योग्य मित्र श्री गायकवाड़ जी ने उसके संबंध मे एक बात कही है कि हरिजन नाम लेना अच्छा नही था । मैं दूसरी बात कहता हूं । काग्रेस के कर्णधारों के मन मे कौन सी बात आई कि जो उन्होंने जंगल मे रहने वाले वनवासियों का नाम आदिवासी रखा । आदिवासी शब्द से यह मतलब निकलता है कि भारतवर्ष मे ये लोग पहले के रहने वाले है, आदिवासी हैं और बाकी दूसरी जातियां बाद की आई हुई हैं । कुछ हमारे राष्ट्र के विरोधी हमारे विरोध में जो प्रचार करते थे उस प्रचार का शिकार खुद ही ये कांग्रेसी हो गये और इसका कितना बुरा परिणाम निकला । मैं एक निवेदन करता हू । मध्य प्रदेश मे एक उपमंत्री थे श्री शिवभानु सिंह सोलकी, वे जनजाति के है। मैंने उनसे पूछा हमे यह बताइये जो यह आदिवासी शब्द बराबर उपयोग करते है इसका मतलब क्या है । उन्होंने कहा वर्मा जी (उस समय मैं पहले अपोजिशन लीडर था) : मै इस बात को सही समझता हूं और वह यह है कि भारतवर्ष की जनता ने हम लोगों पर भयंकर अत्याचार किये, हम लोग मूलत: यहा के लोग थे, हम लोगों को जंगल मे जाने पर विवश किया गया और हम जगलों म फंस गये । तो यही जो जहर फैल रहा है यह मीजोलेंड और नागालैंड से कम नही है। इसकी तरफ ध्यान नही दिया गया तो अशुभ बातें होंगी ।

श्रीमन्, पिछले बीस वर्षों मे इस समस्या को सुलझाने के लिये जो कुछ भी कार्य किया गया, निश्चित रूप से कुछ कार्य उनके लिये हुआ लेकिन इस बात की आवश्यकता अब भी है कि उनका स्तर समाज के दूसरे स्तरों के मुकाबले मे लाया जाये । इसी प्रकार जो वनवासी लोग हैं उनका स्तर भी सुधारने के लिये यत्न किया जाना चाहिये । केवल यह कह देना कि उनके लिये इतने कूओं का इतजाम कर दिया है या नाइयों की दुकान पर हजामत बनाने की सुविधा दे दी गई है या किसी मदिर को खोल दिया गया है, ये पूर्णता मे सुविधाएं नही है जिनके आधार पर सरकार यह कहे हमने उनके लिये बहुत कुछ कर दिया है । अभी बहुत कुछ करने को शेष है, उदाहरण के लिये, जितनी ये छोटी जातियां हैं इन छोटी जातियों में लोग ऋण से इतने ग्रस्त हैं कि उनके ऋण को दूर करने के लिये सरकार ने

साहस के साथ कोई कदम नहीं उठाया है। उसी प्रकार से ये जो जातियां हैं वनवासी और छोटी अनुसूचित जातियां, इनमें मद्य-पेय का बड़ा भारी प्रभाव है, प्रातःकाल से लेकर सायंकाल तक काम करके वे जो कमाते हैं उसका बड़ा हिस्सा मद्यपान में खर्च हो जाता है उसका परिणाम यह होता है कि उन्हें आर्थिक कठिनाइयां हो जाती हैं उसके कारण वे सामाजिक जीवन इतने ऊंचे स्तर का नहीं व्यतीत कर सकते जितना समाज में और लोग व्यतीत करते है। असली संकट क्या है, श्रीमन्? संकट यह है कि हर एक चीज़ को राजनैतिक दृष्टि से ही नही देखा जाना चाहिये। हरिजनों के प्रश्न को हमारे यहां राजनैतिक दृष्टि से देखा गया है। हरिजनों को अधिक से अधिक सुविधायें देकर वोट लेने का यत्न किया जाता है। मै कहता हू, अगर इसको दूसरे दृष्टिकोण से देखा जाता तो जैसे सौ वर्ष पहले हमारे महर्षि दयानन्द ने इस देश मे हरि-जनों को अपने साथ लाने का यत्न किया, उस समय कोई वोट की बात नही थी और जितनी ताकत के साथ हरिजनों को वे अपने साथ लेकर चले, आज उस ताकत के साथ, उस स्नेह के साथ, उस प्रेम के साथ हरिजनों को आप अपने साथ नही ला सके, यह ात सही है। इसका परिणाम यह हुआ कि देश के हरिजनों को मूर्ख बनाने के लिये राजनैतिक मशीनरी का उपयोग करना चाहा। हरिजनों में बहुत से विद्वान् थे, वे हमारे झासे में नही आये लेकिन कुछ पर तो बुरा प्रभाव पड़ा। हरिजन यह समझने लगा कि हमारा जन्म केवल इसलिये हुआ है कि मैं काउसिल का सदस्य बनू या असेम्बली का मेम्बर बनू या कही से एम० पी० बनू। श्रीमन् एक गुरुकुल के बड़े बड़े स्नातक थे, जिनको हम लोग शास्त्री के नाम से पुकारते थे और उनका समाज मे बड़ा आदर करते थे। एक बार जब असेम्बली के फार्म पर दस्तखत करने का समय आया तो उन्होंने अपनी जाति के स्थान पर चमार जाति लिखना उचित समझा। एक बड़े विद्वान् वहा पर बैठे हुए थे और उन्होंने कहा कि हमने जीवन भर तुम को पंडित बनाने का यत्न किया तुम्हारे नाम के पीछे शास्त्री शब्द लगाया और फिर तुमने अपने नाम के पीछे हरिजन शब्द लिखना उचित समझा। इस पर वे चुप हो गये और उन्होंने कुछ नही कहा। यह तो एक उदाहरण मात्र है और ऐसे मै बहुत से उदाहरण दे सकता हू जिससे इस तरह की बात प्रकाश मे आ सकती है।

श्रीमन्, मुझे अपने हरिजन मित्रों से यह निवेदन करना है कि आज भी उन के मन में जो हीन भावना है, उसको उन्हें मिटा देना चाहिये। वे जो यह समझते हैं कि हम हीन हैं, इस तरह की बात उन्हें अपने मन से मिटा देनी चाहिये। उन्हें यह सोचना चाहिये कि वे अब आगे बढ़ गये हैं। उनके लड़कों ने पढ़ लिख लिया है, उनके लडके कलेक्टर बन रहे हैं, उनके लड़के आई० ए० एस० और दूसरे इम्तिहानों में बैठ कर दूसरों के समान नौकरी प्राप्त कर रहे है। अगर वे अपने मन मे हीन भावना को जीवन पर्यन्त रखेंगे तो इस से उनको हानि होने वाली है। उनको अपने मन में अच्छी भावना, महत्वाकांक्षा की भावना रखनी चाहिये ताकि वे और उनके लड़के आगे बढ़ते चले जायें। मैं यहा पर एक और उदाहरण देना चाहता हूं और वह यह है कि जब कोई हरिजन मेम्बर भाषण देने के लिये खड़ा होता है, तो आप लोगों ने अधिकाश यह देखा होगा, आपने इस बात पर ध्यान दिया होगा कि असेम्बलीज में जितने भी हरिजन और बनवासी सदस्य होते है, वे प्राय. अपने भाषणों में अपनी जाति की सुख-सुविधा की ही बाते करते है। जब कोई हरिजन भाई बात करेगा तो वह यह कहेगा कि हमारे यहां के नायब तहसीलदार कितने है,

[श्री निरंजन वर्मा]

हमारे यहा के सर्वो कितने है और इमी तरह की वे अक्सर बाते करते है । उनके मन में जो यह इच्छा अंकित है, उसका मै स्वागत करता हू, आदर करता हू, लेकिन सदैव इस तरह की रट लगाना न कोई अच्छा है और न ही मैं इसको उचित समझता हूं ।

अभी पिछले समय अपने यहा एक विवाद उत्पन्न हुआ और वह विवाद यह था कि जो पिछडी हुई जातियां है, जो शिड्यूल्डट्राइब्स है, उनमें से किन-किन को बैकवर्ड क्लास माना जाय ? श्री काका-साहब कालेलकर की अध्यक्षता में एक कमेटी का निर्माण हुआ था और निर्माण होने के बाद उस कमेटी के सदस्यों में बड़ा मतभेद रहा । मतभेद यह रहा कि आर्थिक दृष्टि से हम किसी को बैकवर्ड माने या सामाजिक दृष्टि से किसी को बैकवर्ड मानें ? अत में, इस बात पर कोई निर्णय नही हो सका कि बैक वर्ड क्लास का क्या स्तर रखा जावे । जब हम आज इस बात पर बहस कर रहे हैं, तो मैं समझता हूं कि मत्री जी इस बात पर प्रकाश डालेंगे ।

हमारे यहा कुछ जातिया है और वे आदिवासी और वनवासी जाती हैं । इन जातियो में कुछ जातिया ऐसी भी हैं, जिनको हम अभी तक ऊचे स्तर पर नही ला सके है और इन सब जातियों की तरफ हमको ध्यान देना होगा । मै यह समझता हू कि इन 20, 25 वर्षों के भीतर हमने इन जातियों के संबध में बहुत उपलब्धिया की है । मैं ऐसा नही समझता ह कि हमारी कांग्रेस सरकार ने इस दिशा में कुछ नही किया है । आज हमारे देश के कुछ स्थानो में और बाहर भी इस तरह के सघर्ष हो रहे हैं । अमेरिका में निग्रो जाति के लोग अपने अधिकारों के लिए संघर्ष कर रहे हैं । यह हमारे सामने एक ज्वलन्त उदाहरण है कि वे अपने अधिकारों को पाने के लिए कितना यत्न कर रहे हैं । अगर यहां पर भी हमारे हरिजन भाई या आदिवासी भाई इस तरह का थोड़ा बहुत सघर्ष करते है, तो हम उसे दबाने का प्रयत्न नही करते है । लेकिन इससे देश में एक घृणा का वातावरण फैलता है जो कि एक बुरी चीज है । अभी तीन चार वर्ष पहले उत्तर प्रदेश में घृणा का वातावरण फैला था, जिसमें हमारे कुछ हरिजन भाई ब्राह्मण, बनिया और दूसरी जाति के खिलाफ हो गये थे और उन्होंने समूह समूह के रूप में बुद्ध धर्म को ग्रहण कर लिया । हम समझते है कि बुद्ध धर्म भी हमारे धर्म की एक इकाई है और उनके प्रति हमारे दिलों में किसी प्रकार का असतोष नही है । लेकिन हम समझते हैं कि जो आदिवासी या हरिजन इतने जानकार है कि अपने स्तर को ऊचा उठाने के लिये धर्म परिवर्तन कर सकते हैं, तो फिर ऐसे व्यक्तियों को हरिजन या आदिवासी नही माना जाना चाहिये अर्थात् जो व्यक्ति जान बूझकर बद्ध हो गया है, उनको हरिजन वर्ण में नही आना चाहिये । ठीक उसी प्रकार जो आदिवासी विद्रोह करने की बात करते है, हमारे खिलाफ चलते हैं, अगर अलग स्टेट बनाने की बात करते हैं, कभी-कभी ऐसी निरर्थक बातें करते हैं, तो उनको इस प्रकार का दर्जा नही दिया जाना चाहिये । आखिर, वे लोग भी भारतवर्ष के एक राज्य में रहने के अधिकारी है । अगर वे समझते है कि यहां पर रहने पर अच्छाई है, तो उन्हें समाज का एक अग बन कर रहना चाहिये । अगर उस समाज का अंग बन कर वे अपने लिये विशेषाधिकार मांगते है और उसके लिये कोई आन्दोलन करते हैं, तो वे कर सकते है । मगर वे हमारे समाज को नष्ट करने के लिये भिन्न-भिन्न प्रकार की दुहाइयां देने लगे, तो यह

उचित मालूम नही देता है। अभी आपने जो कमीशन बैठाया है, उस कमीशन द्वारा यह तय हुआ है कि भारतवर्ष में जो हरिजन की संख्या है, आदिवासियों की जो संख्या है, उस संख्या को देखते हुये उन्हें वैटेज दिया जाना चाहिये। अपने यहा संविधान में भी इस संबंध मे कुछ कहा गया है। उनको उनकी जाति संख्या के आधार पर 14 प्रतिशत तक रिजर्वेशन दिया जाना चाहिये नौकरियों मे। किन्तु तय यह हुआ कि उनको 12½ प्रतिशत तक ही रिजर्वेशन नौकरी में दिया जाये। इसी प्रकार आदिवासियों को जाति संख्या के आधार पर 7 प्रतिशत तक रिजर्वेशन होना चाहिये था, लेकिन उनको केवल 5 प्रतिशत ही रिजर्वेशन नौकरियों में अब तक मिल है। प्रथम, द्वितीय और तृतीय श्रेणी के कर्मचारियों मे जितना प्रतिशत उनको इस जनसंख्या के आधार पर मिलना चाहिये था, उतना हमने इन लोगों के लिए प्राप्त नही होने दिया। लेकिन चौथी श्रेणी के कर्मचारियों का रिजर्वेशन 12½ प्रतिशत से 17 प्रतिशत तक पहुच गया और इसमें उन्हे सफलता मिली है। लेकिन आज हरिजन और आदिवासी जातियों के बीच मे कुछ भेद है। हरिजन भाई तो निश्चित रूप मे प्रगति के पथ पर आगे बढ रहे है। वे पढाई की दृष्टि मे भी और आर्थिक दृष्टि से भी दूसरी जाति के साथ समान स्तर पर आने मे सफलता प्राप्त कर रहे है। लेकिन मैं अपने हरिजन मंत्री जी से यह निवेदन करना चाहूंगा कि हमारी जो वनवासी जाति है, उनका स्तर अभी नीचे ही है। उनके लिये अभी आवागमन की सुविधा भी नहीं है। उनके बहुत से स्थान ऐसे है, जहां पर पानी की भी व्यवस्था हमने अभी तक नहीं की है जो कि प्रथम बात समाज मे करनी होती है। हम उनके लिये अभी तक कुए तक भी नही बना पाये है। झबुआ और बस्तर के बहुत से इलाके ऐसे है, जहां के बहुत से आदिवासियों ने अभी तक मोटर के दर्शन तक नही किये है। आप ही खयाल कीजिये कि हमारे देश में ऐसे स्थान है, जहां पर रेल से उतरने के पश्चात् अगर किसी बड़े शहर मे जाये, तो 186 मील तक पैदल या मोटर से जाना पड़ता है, रेलवे लाइन ही नही है। इस प्रकार हम एक बहुत पुराने युग में आज भी चल रहे है और ऐसे हमारे इलाके है। तो मेरा आपसे ऐसा सुझाव है कि अगर हम आदिवासी और वनवासियो की हालत सुधारना चाहते है, तो हमें शीघ्र कार्यवाही करनी होगी और यहा पर जिस तरह की हम आलोचना कर रहे है, उससे तो हम अपने देश को बलशाली बनाने वाले नही होंगे और जिस तरह की हम आलोचना और मांग कर रहे हैं उससे तो देश खंडित हो जायेगा।

इसलिये मैं आशा करता हूं कि सरकार और शासन इन लोगो की दशा सुधारने की तरफ शीघ्र ध्यान देगी और उचित व्यवस्था करेगी।

श्रीमती पुष्पाबेन जनार्दनराय मेहता (गुजरात) : श्रीमान्, उपसभाध्यक्ष महोदय, यह दो साल की रिपोर्ट बांच कर मैं कमीशन को धन्यवाद देती हूं कि शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स की जो योजनाएं हैं, उनको सफल करने के लिये और उनको मूर्तस्वरूप देने के लिये अच्छी तरह से उन्होंने प्रयत्न किया है। शिक्षा, सर्विसेज, विधान सभा, पर्लियामेंट वगैरह में जो उनको परसेंटेज दिया है, उससे उन्नति हो रही है, उसके लिये एक दरवाजा खुला है और वे आगे बढ रहे है। किन्तु इस समय एक प्रश्न हमारे सामने आता है कि इतने प्रयत्न करने की वजह से आज अनटचेबिलिटी अस्पृश्यता को जितनी ज़ोर से निकलना चाहिये उतनी ज़ोर से वह नही निकल रही है और इसी से हम सब चिंतित हैं।

[श्रीमती पुष्पाबेन जनार्दनराय मेहता]

मेरे दिल मे एक बात आती है कि जो समाज कल्याण का यह कार्य है शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स का, यह सीधा राज्य सरकारो के स्तर पर होना चाहिये । आज जहा जहा पंचायती राज है, वहा वहा समाज कल्याण अधिकारी पचायतो के नीचे काम कर रहे है । जहा ऐसा नही है वहा थोड़ी बाधा आती है । तो मैं यहां से प्रार्थना करती हूं कि हर जिले मे जो समाज कल्याण अधिकारी है, वह सीधे राज्य के नीचे आ जाने चाहिये । इससे उनका काम ज्यादा अच्छा होगा ।

दूसरी बात यह है कि जिस फ्रेमवर्क के नीचे हमारा कमिशन काम कर रहा है, जो पहले से निश्चित नीति है, उससे आगे दूसरी कोई नीति के लिए इन रिपोर्टस, मे कोई सुझाव नही है, तो जो फ्रेमवर्क है उसी फ्रेमवर्क के अन्दर हम काम करते है और आगे पीछे जा नही सके है। इसलिये मेरी प्रार्थना यह है कि अब क्या करना है, इसके लिये कमीशन और सोशल वैलफेयर मिनिस्टर दोनो को सोचना चाहिये ।

ट्राइबल वर्क्स बहुत से चल रहे है मगर जो शैड्यूल्ड एरियाज है या जहा ट्राइबल्स की जनसख्या ज्यादा है, वहा वे चलते है, मगर जहा उनकी जनसख्या कम है और जहा शैड्यूल्ड एरिया जाहिर नही किया है, वहा भी उनको कुछ न कुछ देना चाहिये । अभी तक बीस साल हो गये इतना ट्राइबल का काम हो गया, मगर सौराष्ट्र मे जो हमारा गिर फारेस्ट है, बरडा फारेस्ट है, वहां दो तीन शालाओ के अलावा कुछ उनको लाभ नही मिला है। तो मेरी प्रार्थना है कि जहा जनसख्या कम है, वहा के लिये भी कुछ न कुछ ऐसी योजना बनानी चाहिये, जिससे उन लोगो की भी उन्नति हो सके । मैं जानती हूं कि मद्रास स्टेट मे ऐसी कुछ सुविधा है कि वहा जो ब्लाक्स हैं, उनमे कुछ न कुछ काम दिया जाता है और उनकी कुछ न कुछ उन्नति होती है तो मेरी यह प्रार्थना है कि गिर का जो फारेस्ट है, वहा कुछ नही मिला है, वह मिलना चाहिये ।

दूसरे मुझे ज्यादा तो यह कहना है कि हमारे शैड्यूल्ड ट्राइब्स की इतनी बडी प्राब्लम है, मगर उनके साथ जो मिले हुये है बैकवर्ड क्लासेज के लोग, नोमैडिक, सेमीनोमैडिक और डिनोटिफाइड, उनके लिये अभी तक हमने कोई इफेक्टिव काम नही किया है। आज बीस साल हो गये । और भी हमारे यहा दो चार ऐसे कमीशन आये । काका कालेलकर ने बडी अच्छी रिपोर्ट पेश की । रेणुका रे कमेटी ने भी कुछ किया और ढेबर कमीशन ने भी थोडा बहुत इधर उधर का इशारा किया है । आज मैं सोचती हूं कि काका साहब की रिपोर्ट से जितना लेना चाहिये, उतना नही लिया गया है । आज बैकवर्ड क्लास का हमारे शेड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स का जितना गहरा प्रश्न है, वह वैसे का वैसा बना हुआ है । हमारे देश मे जहा जहा बैकवर्ड है, वहा यदि दो चार साल या कुछ पीरियड मे हम उनकी कुछ मदद करते, तो जो उनकी इकोनामिक बैकवर्डनैस है या शिक्षा मे बैकवर्डनैस है उससे वे आगे आ जाते और उनका जो जीवन है, उसमे कुछ काम हो जाता । तो आज हमारी यह प्रार्थना है कि जो बैकवर्ड या उपेक्षित वर्ग है, उसकी उन्नति के लिये कुछ सोचना चाहिये ।

नोमैड्स दो तरह के होते है । एक तो हमारे कैटिल ब्रीडर्स है, जिनको रीजनल और सीजनल तौर से भ्रमण करना पडता है पानी के लिये या घास के लिये ।

वे संस्कार में पिछड़े हुये नहीं हैं। मगर आर्थिक तौर से और सामाजिक तौर से उनका पिछड़ापन है। उनके लिये आज कोई सुविधा नही है। दूसरे जो नोमैड्स हैं, वे उद्योग करते हैं या तो लोहारी का काम करते हैं या टोकरी बीनते हैं या कुछ और काम करते हैं। मगर उनको अपनी आजीविका के लिये भ्रमण करना पड़ता है। तो दोनों नोमैड्स के लिये आज हमारे पास कोई भी योजनाएं नहीं हैं। आज हजारों की संख्या में हिमाचल प्रदेश, पंजाब, जम्मू काश्मीर, यू० पी०, महाराष्ट्र के धनगर जिनको बोलते हैं वे, सौराष्ट्र और उत्तर गुजरात के जो नोमैड हैं, वे अपनी शीप, गोट या गऊ या अपने और जो पशु हों उनको ले कर के बराबर भ्रमण करते हैं। मैं मानती हूं कि कमीशन को उनके लिये कुछ सोचना चाहिये कि क्या करना है। उनके लिये भी शिक्षा का प्रबन्ध करना चाहिये, उद्योग के लिये लोन देना चाहिये या उनके के लिये कुछ सिखाने का प्रबन्ध करना चाहिये। मेरी यह प्रार्थना है कि जो आश्रम आदिवासियों के लिये होते हैं, हरिजनों के लिये होते हैं, वैसी आश्रम शालाएं ऐसे नोमैडिक कैटिल ब्रीडर्स के बच्चों के लिये आरम्भ की जानी चाहियें। अगर आप ऐसा करेंगे तो उनके लिये शिक्षा का अच्छा प्रबध होगा और इसके अलावा और कोई प्रबन्ध हो सकता है तो करना चाहिये।

डिनोटिफाइड के लिये तो बड़ी मुश्किल बात है। कई ऐसी हमारी जातियां हैं, जो डिनोटिफाइट होती है और उनके लिये कोई सुविधा अभी तक नहीं है। मैंने अभी इस रिपोर्ट में पढ़ा कि सब के लिये लाखों रुपये की बात होती है। मगर डिनोटिफाइट के लिये पहले प्लान में एक करोड़ 10 लाख, दूसरे प्लान में 2 करोड़ 55 लाख और तीसरे प्लान में 3 करोड़ रुपया सिर्फ खर्च किया गया और वह भी सिर्फ डिनोटिफाइड के लिये नही, उनके साथ दूसरे काम मे वह पैसा खर्च हो गया।

[THE DEPUTY CHAIRMAN in the Chair.]

अब परिस्थिति यह है कि जिनको हम डिनोटिफाइड या एक्सक्रिमिनल बोलते है, उनके उत्थान के लिए हमारे पास कोई स्पष्ट कल्पना नहीं है। यह बड़ी मुश्किल की बात है। इस रिपोर्ट में 156 पेज पर लिखा है कि हमें पापुलेशन बेसिस पर मालूम नही है कि डिनोटिफाइड लोगों की कितनी जनसंख्या है, 1971 में हमारा सेंसस होगा और उस सेंसस के बाद हम तय करेंगे कि उनकी जनसंख्या कितनी है और फिर उनके उत्थान के लिये जो योजनायें होंगी, उनके लिये सोचेंगे। मुझे दुख है कि क्या 1971 तक हम राह देखेंगे कि उनकी कितनी पापुलेशन है और फिर उसके बाद गवर्नमेंट सोचेगी, कमीशन सोचेगा कि क्या करना है। इसके लिए स्टेट गवर्नमेंट्स के पास से कि डिनोटिफाइड जातिया कौन कौन हैं और उनकी कितनी जनसंख्या है, यह इक्ट्ठा करके यह सोचना चाहिये कि क्या करना है। जो आज हम दावा करते है कि डिनोटीफाइड नोमैडस, सेमीनोमैडस और बैक्वर्डस के लिये यह कमीशन है, तो कमीशन मे मैं यह पूछना चाहती हूं कि उन्होने इस बारे में कितने कदम उठाये और उनके उत्थान के लिये, उनके विकास के लिए कितने काम किये। यह हमारे लिये एक बड़ा चिंता का सवाल है। मैं समझती हूं कि कमीशन यह सब सोचेगा। यदि हम यह सोच न सकें तो हमे यह सोचना चाहिये कि हमें क्या करना है।

काका साहब की रिपोर्ट को हमने लिया ही नहीं। मैं सोचती हूं कि उस पर डिस्कशन भी नहीं हुआ है। 1964-65 और 1965-66 की इतनी बड़ी बड़ी रिपोर्ट्स में इन जातियों के लिये सिर्फ तीन पैजेज का स्थान मिला है और इससे ज्यादा उनका स्थान नही है। यह

[श्रीमती पुष्पाबेन जनार्दनराय मेहता]

जो प्लान प्राविजन है, उसमें भी उनकी कोई गिनती नही है। वे न इधर के रहे और न उधर के रहे। उनके लिये न इधर कोई प्रबन्ध होता है और न उधर कोई प्रबन्ध होता है। यह बड़ी मुश्किल की बात है। तो मेरा सुझाव है कि या तो कमीशन और सोशल वेलफेयर मिनिस्ट्री इस प्रश्न को अपने पास ले कर के कुछ आगे उनके लिये कार्य करे या तो मैं यह सोचती हूं कि यह कमीशन सिर्फ शैडयूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के प्रश्न को हल करे और इसके लिये एक अलग डिपार्टमेंट बनाया जाय और इसके लिये अलग तौर से सोचा जाय। यहां हम दावा करते है कि हम उनका काम करने वाले है, लेकिन अगर हम उनके लिये काम नहीं करते है, तो इससे ज्यादा बड़ा दुख दुनिया में नहीं होता है।

मेरी यह भी मान्यता है कि इनके लिये आरोग्य सेवा की बहुत जरूरत है। आज आप जानते हैं कि नोमैड्स अपने बच्चों के साथ, अपने पशुओं के साथ और जो उद्योग करते हैं, वे अपने उद्योग के साथ इधर उधर घूमते रहते हैं और उनको कोई आरोग्य की सेवा नहीं मिलती है और न उनके बच्चों के लिये पढ़ाई का प्रबन्ध होता है। मैं बार बार बोलती हूं, मैंने 1963, 64 की रिपोर्ट पर भी कहा था डिस्कशन के समय कि उनके लिये कुछ आश्रम शालायें होनी चाहिएं। वे अभी एक बच्चे को अपने कंधे पर और एक को अपनी बगल में बैठा कर चलते हैं और इस तरह से उनका जीवन चलता है। तो उनके लिये आश्रम शाला होनी चाहिये और उद्योग की सुविधा भी होनी चाहिए।

3 P.M.

सबसे बड़ा प्रश्न उद्योग का है। कैटिल ब्रीडिंग उनके लिए बहुत अच्छी है, जो वह करते ही हैं और जिसे करने की उन्हें सूझ भी है। मैं जानती हूं कि सौराष्ट्र में हर साल तीन करोड़ रुपए का घी हम पैदा करते हैं और बेचते है, मगर आज किसी की गाय मर जाय, बुफालो मर जाये, तो उसको लोन नहीं मिलता है। कोई ऐसा तरीका नहीं है कि ऐसा प्रबन्ध करें, जिससे उनकी गुजर हो सके। कालेलकर की रिपोर्ट में बताया है कि कैटिल इंश्योरेंस करना चाहिए और राजस्थान, पंजाब, यू० पी०, सौराष्ट्र और उत्तर गुजरात में जहां के लोग कैटिल ब्रीडिंग पर गुजर करते है, उनके लिए कुछ प्रबन्ध करना चाहिये। अभी कोई सुविधा उनके उद्योग के विकास के लिए नहीं है और उनके जिन्दा रहने के लिए भी नहीं है।

दूसरी बात है रिहेबिलिटेशन के बारे में। हमारे यहां उदयपुर में गाउलीया के लिए भी ये योजना बनाई थी और पंडित जी को भी आमंत्रित किया था, बड़ा उत्सव मनाया था। किन्तु उत्सव के साथ कोई उद्योग वगैरा की योजना के अभाव से यह योजना फलीन नहीं हुई। आज वो लोग लोहारी का काम करते हैं। इन नौमडम के बच्चों को लेकर कोई धन्धा सिखाएं, उद्योग सिखाएं, उसके बाद उनका रिहेबिलिटेशन हो सकता है। आज दस साल से गिर फारेस्ट्स में जो रहने वाले पशुपालक हैं, उनके रिहेबिलिटेशन की बात चल रही है। लेकिन अभी तक कुछ नहीं हुआ है, क्योंकि हम सोचते हैं कि कहां से पैसा आए। पैसे की बात होती है, तो दूसरी टैक्नीकल मुश्किलें होती हैं। दिल और दिमाग लगा कर उनका प्रश्न हल करने का प्रयत्न करें, तो रिहेबिलिटेशन का प्रश्न अच्छी तरह से हल हो सकता है और जो इधर उधर पड़े हैं और बसे हुए हैं, उनके जीवन में भी कुछ नई उन्नति, नई ताकत आ सकती है, पैदा हो सकती है।

एक और प्रश्न है। हमारे यहां जो मच्छी-मार हैं, फिशरमैन हैं, जो सी-फेयरर्स हैं, जिनका जीवन पानी में ही गुजरता है वे शिप लेकर चले जाते हैं, मालूम नहीं कि वापस आएंगे, उनके लिए कोई सोचता नहीं। मैं समझती हूं कि जो सी-फेयरर्स है और जिनका जीवन हमेशा आफत में ही बीतता है, मालूम नही कि दरिया में तूफान आएगा, मर जायगा या जिन्दा

आएगा, उनके बाल-बच्चे होते है, उनके लिए हमारे पास कोई प्रबन्ध नही है । मैं प्रार्थना करती हुं,—हमारी प्राइम मिनिस्टर भी यहां है—मैं भी सी कोस्ट की रहने वाली हूं, वहां पर बहुत से सी फयरर्स और फिशरमेन क्लास के लोग हैं, उनके लिए कुछ ऐसा प्रबन्ध करना चाहिए कि सोशल वैलफेयर भी हो, उनके बच्चों की पढ़ाई का भी प्रबन्ध हो, कुछ ऐसा मिल जाय जिससे वे अपने जीवन में कुछ न कुछ कर सके ।

हमारे गुजरात में मेसाना डिस्ट्रिक्ट में एक चानसम्मा ताल्लुक है, वहा ठाकुर लोग रहते है, जहा के हमारे रवि शकर महाराज, गुजरात के बड़े कार्यकर्ता है—उन्होने कार्य-किया था यह ठाकुर जाति एक्स-क्रिमिनल हैं । जब गायकवाड़ राज था तब मालूम नही किसी अमलदार ने एक कागज पर लिख दिया कि ये लोग डिनोटीफाइड नही है, एक्स क्रिमिनल नही है, वे अभी भी चोरी करते है, उनके पास उद्योग नही है, कुछ नही है, । इस लिए मैं यह प्रार्थना करती हु कि इसके लिए जाच होनी चाहिये, केन्द्र सरकार गुजरात सरकार को कहे कि जाच करके इनको एक्स क्रिमिनल लिखना चाहिए और उसके अनुसार उनके बच्चो के लिए उद्योग और शिक्षा का प्रबन्ध करना चाहिए ।

लोकूर कमीशन ने कई जन-जातियों को निकाल दिया है । सीदी को निकाल दे सारे गुजरात राज्य से जो शहरों में रहने वाले है, देहातों में रहने वाले है क्योंकि उनको तो वहा काम मिल सकता है, मगर गिर के फारेस्टम में जो सीदी लोग मिलते है वे सही माने में ट्राइब्ल हैं और आज भी उनका रहन-सहन जो है, जैसा वे नृत्य करते है आदिवासी जैसा ही है, उनको न निकाला जाय और उनके लिए कुछ किया जाय ।

इससे ज्यादा मुझे नही कहना है । एक-दो बाते रिपीट करना चाहती हू । बैकवर्ड क्लासेज के लिए कुछ करना चाहिए, या तो उनको अलग निकाल दें और उनके लिए अलग समाज कल्याण डिपार्टमे बना दे । इसके साथ ही जो नोमेड, सेमी-नोमेड और डिनोटीफाइड है उनका भी कुछ प्रबन्ध करना चाहिये क्योंकि These are the most neglected people of India इस तरफ कोई ध्यान ही नही दिया सारे प्लान पीरियड में तीन करोड़ का खर्चा रखा, अब 1971 के सेन्सस के बाद उनका टर्म फिर आएगा कि उनके लिए क्या काम करना है या नही करना है । आज जो लोग है उनके लिए उद्योग की सुविधाए की जाय और उनके लिए आश्रम शालाए हो जाय तो किसी न किसी तरह से हम उनके जीवन मे नई उन्नति और प्रकाश ला सकेंगे । थैंक यू ।

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI): Madam Deputy Chairman, I want to take just a very few moments of this House because I feel the subject is an extremely important one. The welfare of the Scheduled Castes and Scheduled Tribes was one of the banners of our national movement and it was Gandhiji's special injunction to us to serve the Harijans and the Adivasis. In fact I myself as a small school girl at the time when Gandhiji undertook his historic fast in Yerwada prison remember taking an interest in this matter and going to the Harijan colony to work there as one of my very first activities in social work. At that time this point of view was confined to very few people and I remember that we were made fun of and even abused when we went to the Harijan colonies. It is a matter of some satisfaction that now this objective is common to all parties; in fact one can call it a truly national objective and Government yields to none in their resolve also to work in this direction. True uplift means firstly ending the traditional prejudices and discrimination and secondly

[Shrimati Indira Gandhi]

to afford the fullest opportunities to our Harijans and Adivasi brothers and sisters for education, employment and land ownership. One of the basic problems of this country has been that of the landless, the bulk of whom are the Scheduled Castes. The unfortunate drought of the last two years has caused a great deal of suffering to many people but it has specially hit the landless and amongst them the Harijans. Now, many steps have been taken in the last 20 years for the relief of this problem and some results have been achieved but we know that they are not enough. There is considerable concern in this House as there was in the other House about the allocations for this year being cut down but I should like to draw the attention of hon. Members to the fact that allocations for everything, even very important matters, have been cut down this year for lack of resources. We sincerely hope that it will be possible to raise them in subsequent years. I hope that our new Planning Commission will give considerable time and thought to this problem and will suggest speedier solutions to the problem of the landless and to step up economic programmes for our Scheduled Castes and Scheduled Tribes.

I am greatly interested in their welfare and also in the welfare of the Hill people and the Adivasis. The problem of the Hill people is of course not so much that of discrimination, I feel, as that of isolation. Because communications have not been good it has made it more difficult to initiate or to carry on programmes for their development.

While I am fully conscious of the slowness of the work, I do not think we should belittle the progress which has been made in the last twenty years. There is, for example, remarkable achievement in the field of education and we have today large numbers of doctors, engineers, administrators, professors, all coming from these groups. Within a few years they will also be in the top rung of the professions. Even in politics they have important positions in all Parties and I have no doubt that they will hold a much larger number of such positions as time goes on. In fact, I think that it is their active role in the Legislatures and in Government which has done so much to wipe out many of the old prejudices. The growth of industries and urban development is also helping to loosen the barriers. Yet, we realise only too poignantly that much, much more needs to be done. I fully share the feelings of the hon. Members which have been expressed in this House and the other House. There was a suggestion that a Committee of MPs should go into this question and make recommendations. I am happy that my colleague, Shri Asoka Mehta, has accepted this suggestion in the other House. But I do not think that we should subscribe to the feeling that only a person coming from the Scheduled Caste or Scheduled Tribe can deal with their problems. I think it is a duty which we all share. Similarly we expect them to help us in solving our other problems. We are all citizens of India and although it is true that there has been inequality between one citizen and another, it should be the duty of all of us to try and create more equal conditions by giving better opportunities to those who have been denied these opportunities earlier. It will certainly be my endeavour to ensure that more and more of our Harijan and tribal brothers and sisters are put in positions of authority and in positions where they can help to solve their own problems as well as others' problems.

As I have mentioned earlier, I regard the question of the welfare of Scheduled Castes, the tribals, the hill areas and all backward people as my very special concern and I have re-

peatedly pointed this out in Government and outside. I think that we must work especially hard now to be able to achieve something positive by 1969, when we are celebrating the Gandhi Centenary. I think this would be one of the best ways of remembering Gandhiji and of bringing at least one of his dreams nearer to reality. While we will make very genuine efforts in this direction, I am sure hon. Members will realise that the full redressal of ancient wrongs cannot be achieved so quickly, no matter how much we desire it, but we should certainly make every effort to see that the time in which such redressal can take place, is reduced to the minimum. I pledge my unceasing attention and effort to this cause.

श्री निरंजन सिंह (मध्य प्रदेश): उपसभापतिजी जो रिपोर्ट हमारे सामने है उसको मैंने देखा और जो बातें गवर्नमेंट की तरफ से कही गई उनको सुना और मैं इतना ही कहना चाहता हूं कि बीस साल के बाद भी हम अभी तक कुछ परिवर्तन नहीं कर सके। गांधी जी की जो अभिलाषा थी वह सेपरेट मेंटैलिटी की नहीं थी सेपरेटिज्म की नहीं थी लेकिन हम आज पा रहे है कि भिन्नता की कड़ियां अलग अलग होती जा रही हैं। जब इस रिपोर्ट को हम देखते हैं तो यही खयाल आता है। मैंने एक दो बार यहां भी और कमेटियों में भी जब यह बात आई तो कहा कि काम असली यह है कि हम इन पिछड़े हुये लोगों को इन पिछड़े हुये व्यक्तियों को आगे कैसे बढ़ायें यह देखें कि उसमें कौन से तबके ऐसे हैं जो कि पिछड़े हुये हैं और कौन से पिछड़े हुये नहीं हैं। मैंने इस हाउस में भी कहा कि कोई जाति-विशेष से आदमी पिछड़ा हुआ नहीं हो सकता यह संस्कृति संस्कार आवागमन के साधन रहन सहन कई चीज़ों पर अबलम्बित होता है और उसके आधार पर जब तक यह गवर्नमेंट काम नहीं करेगी तब तक कुछ नहीं होगा। यह कार्य गवर्नमेंट के अकेले करने का भी नहीं है जब तक सेवा करने वाले और सेवाओं को उपलब्ध कराने वाले आदमी काम नहीं करेंगे तब तक यह समस्या हल नही हो सकती है। आपने हरिजन सेवक संघ बनाया, आपने और जितनी संस्थाये बनाई उनमें क्या हो रहा है? हो यह रहा है कि जो देखने और सुनने वाले हैं, परखने वाले हैं वे अपने आप को ज्यादा सुपीरियर समझते हैं बनिस्बत उन आदमियों के जो कि ट्रेनिंग देते हैं। तो अगर यह मतभेद रहे, यह भावना रहे तो कभी कुछ नही हो सकेगा। हरिजन अगर किसी स्कूल में जाता है तो वह अपने आप को उस हरिजन के माफिक नही समझता जो कि उसके भाई हैं उसके रिश्तेदार हैं। वहां पर वह दूसरे ढंग से सोचता है। मेरे भाई ने जैसा कि एक उदाहरण दिया कि एक आदमी ने अपने को शास्त्री बनाया और उसने अपने आगे यह जाति लगा दी वह खराब हुआ ऐसी बात नहीं है, अगर उसने लगा दी तो इसका मतलब यह तो नहीं है कि वह अपनी जाति से परे हो गया, अगर इसका मतलब जाति से परे होना है तो फिर उसमें और भी फर्क होगा और आप कोई सुधार नही कर सकते हैं।

तो आज हमने देखा कि हरिजन सेवा संघ है या आप जितनी भी कमेटियां वगैरह बनाते हैं, उसमें सब कुछ लोग अपने लिये किया करते है उन पिछड़े हुये आदमियों के लिये वे क्या किया करते हैं कुछ समझ में नहीं आता। जो आदिवासी सेवा मंडल है वह जो काम कर रहा है उसमें अपने लिये क्या कर रहे हैं और उन आदमियों के लिये जितकी सेवा का बड़ा भारी दावा करते हैं उनके लिये क्या कर रहे हैं। बस्तर का आप उदाहरण ले लीजिये, सारे हिन्दुस्तान का उदाहरण ले लीजिये, अंदमन आइलैंड का उदाहरण ले लीजिये। आपकी सरकार का कितना कितना पैसा खर्च होता है परन्तु उसका कितना दुरुपयोग ही

[श्री निरंजन सिंह]

रहा है इसको कभी सरकार ने नहीं सोचा और सरकार ने ही नहीं बल्कि जो संस्थायें हैं उनने नहीं सोचा जो कि आज सेवा करना चाहती हैं, जो कि आज इसका बड़ा दम भरती हैं कि हम यह करेंगे, वह करेंगे। वह कितना करते हैं। उसके ऊपर आपका और समाज का कितना प्रतिबंध है। इसके ऊपर अभी तक हमने ध्यान नहीं दिया। तो जब तक इसके ऊपर हम आगे नहीं सोचेंगे जब तक समन्वय और विकास को कार्यरूप में परिणत नहीं करेंगे तब तक ये चीजें होती रहेंगी और एक रिपोर्ट नहीं दस रिपोर्ट नहीं 20 रिपोर्ट नहीं कितनी भी रिपोर्ट रख दी जांय उनका विकास नहीं होगा।

इस देश में कैरेक्टर की बात है और कोई बड़ी चीज नहीं है। जैसे कि भीख माँगने की आदत है, विदेश के लोग हमें देखते हैं और समझते हैं कि हम में विश्वास नहीं करते। मान लीजिये इस सरकार ने कोई विद्यालय खोला, वहाँ पर स्कालरशिप देने का प्रबन्ध किया तो पहले वहाँ पर इस तरह की बात होगी कि जो उसको चलाने वाले हैं वह यह देखेंगे कि कितना प्रोपोर्शन उस संस्था को मिलता है। जब उसको चलाने की बात आती है, तो उसका बजट आता है उस समय उनके मन में यह भावना रहती है कि यदि यह रुपया मिलता है तो इसमें से हम कितना अपने ऊपर खर्च कर सकते हैं, लड़के को स्कालरशिप मिले या न मिले लेकिन हमको अपना पोर्शन मिल जाय, लड़का पढ़े या न पढ़े लेकिन हमें पैसा मिलना चाहिये। तो इस चीज पर किसी का दृष्टिकोण नहीं जाता।

सोशल वेलफयर बोर्ड हर एक प्रान्त में है, तो चाहे बोर्ड हो, चाहे मिनिस्ट्री हो, चाहे वह ट्राइबल वैलफेयर की मिनिस्ट्री हो, चाहे सोशल वेलफेयर की मिनिस्ट्री हों, उसने कितना काम किया है। इसी बात पर झगड़ा है, इसी में बटवारा होता है कि हमको कितना रुपया मिल जाय, कितना रुपया हमें सेंटर से मिल जाय, उसका हम अपने ढंग से क्या उपयोग करें और हम अपने आप को कितना कांसोलिडेट कर सकें। जब तक यह भावना रहेगी तब तक आप उनको ऊपर उठा नहीं सकते। जब आप उनसे सेवा का भाव चाहेंगे, जब आपका स्वार्थ निहित रहेगा—स्वार्थ में जो काम करता है उसको कभी भी अच्छा फल नहीं मिलता है। आप बड़ी बड़ी रिपोर्टें बना दें या कोई भी काम होता है इस तरह के आदमी अपौइन्ट करते हैं और उनको ऊपर उठाने के नाम पर कोशिश करते हैं तो उनमें जब तक निहित स्वार्थ होता है तब तक परिणाम सही नहीं निकलता उदाहरण के लिये में कहूं, आज सरगूजा में अकाल है। कौन खर्च कर रहा है? आपका ट्राइवल वेलफेयर डिपार्टमेंट कर रहा है या प्रान्तीय सरकार कर रही है? सारा मिशीनरी लोग खर्च कर रहे हैं और कहते हैं हम तुम्हारी सेवा कर रहे हैं, सेवा करके तुमको इस लायक बना रहे हैं कि जिससे तुम धर्म परिवर्तन करो। गाँधी जी के सामने यह सवाल आया था। एक भाई ने कहा कि यदि हरिजनों का बंटवारा हो जाय पार्टीशन हो जाय तो अच्छा होगा। उन्होंने कहा बटवारा नहीं हो सकता, हरिजन हमारे बीच में हैं और रहेंगे, हम उनकी सेवा करेंगे, उनका धर्म परिवर्तन नहीं हो सकेगा। धर्म परिवर्तन कोई बड़ी भारी चीज नहीं है मगर मानव समाज का हृदय हमसे टूट कर जाता है यह सबसे बड़ी चीज होती है। यदि इस देश का व्यक्ति यह समझने लगता है कि हम देश के प्रति वफादार नहीं है तो उसकी प्रतिक्रिया होती है। इसीलिये 'एकत्व के लिये हम सारी भावनाओं को भिन्न भिन्न दृष्टि से फैलाना चाहते हैं। हम उनके लिये जगह सुरक्षित करना चाहते हैं लेकिन उसमें क्या नुकसान होगा? नुकसान इस बात का होगा, आपकी इफीशियेन्सी में

फर्क पडेगा। उदाहरण के लिये, आपने देखा होगा, रेलवे ने क्या किया कि फर्स्ट क्लास सेकेन्ड क्लास और थर्ड क्लास मे 15 परसेन्ट रिजर्वेशन होना चाहिये यह कहा। एकदम मे एक क्लर्क अपोइन्ट हुआ, एक साल के बाद दूसरी जगह फिर बढा दिया गया, तीसरे साल उसको फर्स्ट ग्रेड मे कर दिया गया। इफीशियेन्सी खत्म होती है। यदि आप अपने मन के समझाव के लिये उनको अपनी तरफ खीचने के लिये कमजोरियाँ देश मे बढने देगे तो देश को विकसित नही करेगे बल्कि उसको विनाश की तरफ ले जायेगे। इसलिये मेरा कहना है आप रिपोर्ट को इम्प्लीमेट कीजिये, और यह भावना रखिये हम सब एक है, वे कोई भिन्न नही है पिछड़े हुये हैं। यदि ब्राह्मण का लडका है लेकिन गरीब घर मे पैदा हुआ है उसको आप आश्रय नही देते और एक राजा का लडका आदिवासी है उसको आप आश्रय देते हैं तो दोनो मे फर्क करते है। आप सोशलिज्म की बात करते है लेकिन सोशलिज्म का मतलब यह नही है कि जाति के ऊपर आधारित हो। समाज को समानता पर लायेगे तभी वह हो सकता है। किसी राजा को आश्रय दे और उसको आगे बढा दे और एक गरीब ब्रह्मण हो या दूसरी जाति का हो उसको आश्रय नही देते है तो उससे आपके देश मे एकता नही होगी विभिन्नता होगी। यही मेरा कहना है।

SHRI N R MUNISWAMY (Madras)· Madam, at the outset I wish to offer my thanks to the Commissioners of Scheduled Castes and Scheduled Tribes A few of them have met me and told me that it is a thankless job they are discharging and that in the discussion many brickbats are thrown at them and no appreciation is shown to them I wish in this connection to say that whenever we criticise and offer our remarks with regard to some of the recommendations made by the Commissioner of Scheduled Castes and Scheduled Tribes, it is only in the best interests of how matters could be improved. Not that the task has been thrown away without proper appreciation At the time of the appointment of Shri Srikant and thereafter Mr. A. K. Chanda and then Mr S Sen Gupta, they have been discharging their duties in a fair way, and they deserve all our thanks and the House will never be negligent and will not be niggardly in offering our thanks But I wish to say in this connection that the present Commissioner for Scheduled Castes and Scheduled Tribes is said to have some sort of unhelpful attitude with regard to the ameliorative measures for the Scheduled Castes and Scheduled Tribes. I wish that this allegation is wrong But if this happens to be true, I wish that the present incumbent will change his attitude and will follow the traditions of his predecessors and will set an example that his job has been discharged in a much better fashion than that of his predecessors

With these words, I shall go to the other aspects The hon Prime Minister and the Minister of Social Welfare have stated that they are going to appoint one Parliamentary Committee to watch the recommendations made by the Report of the Commissioner of Scheduled Castes and Scheduled Tribes I do not know the status or the functions of the Parliamentary Committee, whether it is going to be a Standing Committee or a statutory Committee If it is a statutory Committee, there will be some legal difficulty about how to get sanction, how it should function, all that If it is a question of an *ad hoc* Committee, then it is a different matter If it is an *ad hoc* Committee, it will not satisfy the people, because that will be appointed as and when reports are submitted to see if the recommendations are carried out or how far these recommendations could be implemented That will not help the people, unless there is a permanent parliamentary body, statutory

[Shri N. R. Muniswamy.]

body, such as the Estimates Committee or the Parliamentary Committee on Public Undertakings. If the present Committee which is in contemplation of the Government is at par with the other Committees, I can understand it. If it is only appointed as an *ad hoc* Committee, perhaps it will not satisfy any of us. Such Committees may come and go. They can only watch things. It will not be in their hands to see how far the recommendations are implemented Therefore, I would suggest that while considering this matter they will take proper steps to see that it is finalised in such a way that it satisfies the people of the Scheduled Castes and Scheduled Tribes.

The first speaker, my friend, Mr. Gaikwad, has a special objection to the word Harijan. There is no magic in the word Harijan. Harijan is a word which has been coined with a view to upgrading them. In some places the people were called Adi Dravida, Adi Karnataka or Adibasi. In the hierarchy it is the lowest. Mahatma Gandhi thought that it would upgrade them and it would place them on an equal footing with others if this word Harijan was applied to them. Therefore, there should be no special grievance about this word. I should like to say that my friend is having a notion which seems to be somewhat contrary to the general notion. (*Interruption*) I am not bothered about the nomenclature. But we are concerned with regard to the effectiveness of the implementation of the recommendations given by the Commissioner for Scheduled. Castes and Scheduled Tribes. These nomenclatures may not fill our belly. Our belly will be filled with something more substantial. If there are lapses and failings in implementation, they have to be satisfied. It is not by words that that can be done. Nobody would like to call himself a Sudra. They would call themselves as Vaisya or Kshatriya or Brahmin. Everybody would like to be called by a higher type. We have heard from another friend saying that they are not even fit to be Sudras; they are called Agnikula Kshatriyas who are worse than tribals; they call themselves Kshatriyas to upgrade themselves. Therefore, there is nothing worng in the names. These are names by which people call themselves, different from what they are entitled to. These should not hinder us from our purpose.

The other point which I wish to insist upon is with regard to the regional organisation. Originally the regional organisation was under the direct control of the Commissioner. That indicates that he had control, he could check, he could see things for himself. Now they want to decentralise it in such a way as to put it under the control of the Director General of Backward Classes' Welfare. If we decentralise the position, there may not be complete control over the regional organisation of the Commissioner. Therefore, I would say that the old system will do the job properly, not the other.

As regards services, it has been stated and I do agree that 12½ per cent is given to the Scheduled Castes and 5 per cent is given to the Scheduled Tribes. Now for over twenty years the actual progress made by the Scheduled Castes is about 1½ to 2 per cent, and regarding the Scheduled Tribes it is much less. If for a duration of twenty years they could come only to the level of 1½ to 2 per cent, then to cover the entire 12½ per cent, it will take, mathematically, one hundred years or more. Therefore, I would say that this percentage which is given is not according to the proportion of their population; numerically they are one-fifth or one-sixth of the entire population. Out of that if we give 12½ per cent, it is much less than what they are entitled to. In the course of 20 years we have been able to cover only 2 per cent. To cover 12½ per cent, by dividing 12½ per cent by 2, it will take 120 years. It will be a sad state of affairs if we were to

work in that fashion Therefore, it must be quicker in some respects.

More often the talk of efficiency comes into operation. Whenever a man is recruited, it is said that he is not efficient. I understand that to some extent it might be so, because traditionally they have not been put under that same goove and they are bound to be slow It is so in every community Only if the god-father happens to be a man of his own community will he cover up all those things If he has not got anybody, a person above him will expose him and say, "Well, you are inefficient" It is psychological Therefore I would say that there should be training classes conducted for them either during service or prior to their recruitment And if proper training is given to them at least at the preliminary stage, they will rise above all with that base We can certainly do that. Probably, they are not getting that training, otherwise, they are bound to rise If everything is withdrawn, nobody can rise If we are not provided with food and water for ten days, see how our bodies get weakened If everything is given, we are all right If these things are given, efficiency will also come up We will not say that they are inefficient if they are given all opportunities. They will be as efficient as anybody else

Then, as regards untouchability, I quite agree that the older generation still does not like to be brought under the present category. I find that elderly people, over 60 or 70 years, they want to be of the same type. They would like to be away, they do not want to mingle. Nowadays the younger generation abhors this untouchability. This untouchability will go away slowly It cannot be got over in a minute or in a year or in a generation It will have its due gestation period But it has to go away ultimately It is all a question of economic well-being, culture and education. If only they are educated, I do not think that we will ask them to go away. If they are of the modern type, sophisticated type, certainly we invite them. Therefore, I would say that untouchability is certainly fading away, it is going away and it will be a thing of the past in 20 or 30 years hence

As regards political privileges and political representation, after five years, after 1972, they may not have them further unless we amend the Constitution I only wish that in the meantime all the political parties including the Congress must give due *representation to the Scheduled Castes* and ask them to contest from the general constituencies and if they could come out from them, then it will be a good test, they can also come as others do Otherwise, if we simply give them this position of reservation *ad infinitum*, they may not have the incentive to rise. Therefore, I would wish that they must also be given such facilities.

Once a year or in two years we are having the Governors' Conference The Governors have got their own personal responsibility as regards the Scheduled Areas and Scheduled Tribal Areas These two areas he has to control under his personal responsibility. It is almost his personal property When they call a conference a year or once in two years at the Rashtrapati Bhavan, they must have a special agenda as regards this. The conference may be dominated by some other subjects But if a special item on the agenda such as the Scheduled Areas and the Scheduled Tribal Areas is included, then the Governors will certainly give attention to it. Therefore, I would suggest that when they gather in a conference, they must have an agenda for that.

As regards on-the-spot inspection by the Commissioner, if the Commissioner receives any information about certain lapses or failures, he must undertake a trip; he must go to the spot and find out and investigate

[Shri N. R. Muniswamy.]

as to what is the real difficulty. He alone must find out and then call the officers together; he should sit there and then come to a decision. It is no use getting the report and then multiplying the paper work. Paper work is no work. Personally he must go and visit those places, find out the difficulty and settle things.

When the Backward Classes Commission was appointed, they were also asked to revise the lists of the Scheduled Castes and the Scheduled Tribes. They have done it. And it has to be done year after year or once in five years. Something is added or something is deleted. I only wish that the Government took he trouble to see that it is finalised, hat the revision takes place, as early is possible.

So far as the development programmes which they have categorised are concerned, we have been given a long list or catalogue by the hon. Prime Minister and the hon. Minister. We are not quarrelling there. The only thing that I wish to point out is about their effectiveness. There is every scheme given to them. But he thing is that its effect is not going o every nook and corner of the illages. Every villager needs good rinking water, shelter and an pproach road to the main road. What ill happen if neither good drinking ater nor a shelter nor even an pproach road is there? It will be ery difficult. That is the difficulty iere. So the essential things must e given the first priority rather than oking to the other details. Other etails will certainly follow. When ley have their primary things, the ther things will follow. So good rinking water, sheltre and approach oads should be given to them in the tial stage and then you will know hat it is.

Some of my friends here have sisted that they should not be given aces separately from towns and cities. I have no objection to their mingling in towns and cities. I do not find any difference there; they are all mingling. Only in villages it is not so. There are five lakhs of villages. There are *Cheris* in the villages. *Cheri* is a place where the Harijans alone can live. And the other place where the Brahmins live is called an *Agraharam.* Even there, the Brahmins are regarded as a sort of untouchables in a way because they live in an *Agraharam* separately. That means, it is something like a *Cheri.* They are also supposed to be living in a separate place. *Cheri* means a place where these Harijans live separately. So today only in the villages do we find such things. Here in cities we find the slums also where different kinds of people live. We cannot question it; it has been such a development. There is also that psychology. They do not mingle with others. We are trying to bring them together and absorb them in the society. Unfortunately, what happens is that some of them are very orthodox in their own way; they resist and they are fighting the present trends. Therefore, I would say that it is a slow process. We will have to give them proper time by education, by culture and by mingling with them, by doing all these things. Now, we have seen even people marrying in these castes, Harijan girls marrying in advanced communities. In those days, Mahatma Gandhi stated that every Brahmin must marry a Harijan girl. Then the Harijans got angry and asked, "Why should our girls marry them? Why should not our boys marry Brahmin girls?" So, it is the other way about. Therefore, it must be both ways, it must be a two-way traffic, not a one-way traffic. They must marry here and we must marry there. And that happens, I find, in some communities of people with advanced cultural developments.

As the time is against me, I sit down

THE DEPUTY CHAIRMAN: Mr. Khobaragade.

I may say that there are seven more names here, out of which five are from the Congress. If all of you can mutually agree, then you can all speak because I am going to call the Minister at 4.45.

SHRI B. D. KHOBARAGADE: Madam, I would like to make a submission . . .

THE DEPUTY CHAIRMAN: You will get 20 minutes.

SHRI B. D. KHOBARAGADE: It would be better if the Minister is called to reply day after tomorrow so that we can get a whole day for the debate.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN in the Chair]

Mr. Vice-Chairman, Sir, we are considering the Reports for two years for 1964-65 and 1965-66 of the Commissioner for Scheduled Castes and Scheduled Tribes. I am not sure whether I should be glad or not. In a way, I should be glad because we are getting an opportunity to discuss the Reports and to ventilate the grievances of the Scheduled Castes and the Scheduled Tribes. At the same time I wonder whether it would serve any purpose. In the past, year after year, we have considered and discussed these Reports. But I am sorry to mention that even though recommendations have been made by the Commissioner for Scheduled Castes and Scheduled Tribes for improving the lot of the down-trodden, not many of them have been implemented. Even though we have ventilated the grievances of those people from time to time on a number of occasions, nothing has been done to improve the lot of these people and to redress their grievances. Therefore, I have begun to wonder whether by discussing and considering their problems in this House we can promote the welfare of these down-trodden communities.

Sir, what do we want? We want that there should be all-round development and progress of the Scheduled Caste and Scheduled Tribe people, the people who have been denied for centuries together an opportunity to improve their lot and they should have better facilities so that they can improve their conditions. For that purpose all social disabilities imposed on these people during the past so many centuries should be removed. We want them to make advancement so far as education is concerned. But mere educational advancement is not enough. After they acquire educational qualifications and become graduates from different Universities, they should get suitable jobs according to their qualifications.

Along with that, there should be economic, social and political justice. There should be economic, social and political equality for the down-trodden people which they have been fighting for during the past so many years. But what do we find? What is the experience? What has the Commissioner for the Scheduled Castes and Scheduled Tribes to say about all these matters, and what is the Government doing about it?

I am sorry to say, Sir, the Government is paying only lip sympathy to the cause of these people. The office of the Commissioner for Scheduled Castes and Scheduled Tribes, which is supposed to look after the down-trodden people of this country, has been downgraded during the past two or three years. The authority and privileges which were enjoyed by the Scheduled Castes and Scheduled Tribes Commissioner previously have been removed. The Assistant and Deputy Commissioners who were posted in the various States have been removed from his jurisdiction and transferred to some other depart-

[Shri B. D. Khobaragade.]

ment. I do not want to make any personal criticism here but the hon. Member who just now spoke before me has referred to that point. I am sorry to mention that the present incumbent of this office had made some adverse comments while he was in Gauhati. He said that the special constitutional provisions for the Scheduled Caste and Scheduled Tribe people are not at all essential and necessary for the upliftment of these people. These were the remarks of the present incumbent of this office when he spoke on the 1st December, 1964 in Gauhati. The same question was raised in the Lok Sabha on 14th December, 1964, namely, how can such a person, being a Government officer, speak against the Constitution and say that the special provisions for the Scheduled Caste people are not essential at all? The most wonderful thing is that in spite of these remarks, this gentleman has been posted as Commissioner for Scheduled Castes and Scheduled Tribes to look after their interest. A person who is inherently and vehemently opposed to constitutional provisions, can we expect that such a person will look after the interest of the Scheduled Castes and Scheduled Tribes? Should not this aspect have been considered by the hon. Minister, particularly when criticism was voiced in the Lok Sabha immediately after he made his comments in December, 1964? Why should such people be appointed there? This only shows that the Government perhaps is not sincere. They only want to show to the world that they are doing something substantial for the down-trodden people.

At my disposal there is very little time and, therefore, it is not possible for me to refer to all aspects. I would refer to only a few points.

So far as the observance of untouchability is concerned, a number of instances and practices are given. I would not like to refer to all. But only for the information of hon. Members of this House I would refer to some. Let us see how untouchability is observed in this country.

My friend, Mr. Niranjan Varma, who has just spoken has said that this is not the only country where untouchability is observed. I am not concerned with what is happening in other countries. But am I to understand that we should be complacent as Mr. Niranjan Varma wants to be and we should not do anything to improve the lot of the down-trodden people? Does he want to take shelter under the pretext that there are some other countries where there is discrimination and therefore this country should also practise discrimination? I am sorry to have heard such comments from one of the hon. Members of this House. See in what way untouchability is observed. I will read out the forms in which untouchability is practised:

> "The Scheduled Caste members made to sit outside the room in the Panchayat meetings."

He is a member of the Gram Panchayat and he is not allowed to sit inside the room in the Panchayat meetings. He is compelled to sit outside. Their womenfolk are denied wearing bangles, even in 1965, and other ornaments made of silver. The Scheduled Castes are not allowed to ride a horse or use a bullock cart as a means of transport. This is happening in 1965.

SHRI S. S. MARISWAMY (Madras): Which State?

SHRI B. D. KHOBARAGADE: Madhya Pradesh. Then:

> "The Scheduled Castes not allowed to make use of umbrella and jewellery;".

Whether it is sun-shine or whether it is raining, the Scheduled Caste people are not allowed even to pro-

tect themselves by using an umbrella. I need not take the time of the House. There are a number of instances quoted in this report. The Scheduled Caste people are not allowed to use *ornaments*, ordinary bangles, umbrella or wear dhoti below the knee; they are not allowed to wear shoes, not to pass through the village roads, not to sit on the cot in the presence of the caste Hindus. Such kind of humiliation and dishonour they have to suffer. Now when this morning our leader, Dadasaheb Gaikwad, said that there should be separate settlements, some people took objection to it.

An hon. Member just now spoke about separate villages "Agraharam" for Brahamans and "Cherry" for the Scheduled Castes. That way in every village in India you will find two villages, one for the caste Hindus and the other for the Scheduled Caste people. If there are two separate villages in the same village and if there is discrimination in the same village, what harm is there in his asking for a separate locality, say about 10 or 15 miles away from the main village and have our own villages where we can live with dignity and honour, where we can run our own panchayats, where we can have some development schemes and plans for the economic advancement of the people of that particular village. That was the only meaning of what Dadasaheb Gaikwad said this morning. But some of the hon. Members were rather very perturbed about that remark.

Sir, so far as other problems are concerned, it shows that there is no improvement in social conditions. What about education? I cannot deny that there has been some educational advancement. But that is not enough. I am sorry to say that when the Scheduled Caste people have been in a position to make some progress, the means test is sought to be applied to them. Now any person who is getting Rs. 350 per month will be deprived of scholarships. In today's high cost of living can you imagine any person sending his children to a college where he has to spend about Rs. 200 per month per student? Perhaps a person getting Rs. 350 will be just in a position to make both ends meet so far as his family is concerned. How can he send his son for further education in a University? Therefore, this means test should be abolished totally. I do not mean that these rich people belonging to the Scheduled Castes should get advantages. But if you want to apply this means test, you should see that those people who can afford to give education to their children they should be debarred from getting such facilities.

But those who are not in a position to give education to their children should get all the facilities. Therefore, you can say that children of any Scheduled Caste person who is getting Rs. 1,000 per month will not get scholarship. We do not mind. But children of any person getting less than that amount should be given scholarship. And what is the position of the scholarships? The scholarships are not given in time. Moreover, the amount of scholarship that is being paid is very little. What was fixed in 1950 is being continued now. No student, no scholar can continue higher education with only Rs. 30 or Rs. 40 per month. Therefore, that amount should be increased.

Then I will come to the services. In Government services, there is no progress at all. Mr. Varma—of course, I cannot expect anything else from him because he belongs to an orthodox organisation, the Jan Sangh—said that some percentage has been filled up in Class IV services. Now if you go through this Report, Sir—I have no time to quote the figures—you will find that in only one or two States in Class IV this percentage has been filled. In all the other 13 or 14 States and Union Territories, the percentage

[Shri B. D. Khobaragade.]

even in Class IV services is 9 per cent or 10 per cent or 12 per cent. But my friend says that this percentage has been filled. What about the other classes of services? In Class I, it is hardly 1 per cent to 2 per cent; in Class II, hardly 2 to 3 per cent. There are many public undertakings under the Government where there is no representation at all. That is the position to-day. There are a number of persons qualified and equally competent to fill those posts. Let the hon. Minister examine the live registers maintained by Employment Exchanges throughout the country; he will come across a number of qualified medical students, engineers, graduates and double graduates equally qualified for any particular post. But what do we find to-day? Whenever applications are called for and the minimum qualifications prescribed, a number of people from the Scheduled Castes apply. They satisfy all the minimum qualifications. Even then none of them is called for the interview. Even if they are called for the interview, they are not selected in spite of the fact that they satisfy all the minimum conditions That is the position everywhere. Therefore, I have to suggest that the Government should take note of what has been pointed out on page 14 of the Report and follow the recommendation given there. I am mentioning this for the information of the hon. Minister. He would be careful and rather pay attention to this:

"It is suggested that in such cases, the competition for reserved vacancies should be strictly confined to Scheduled Castes/Scheduled Tribes, as the case may be, and the best among them should be selected to fill up the reserved vacancy."

Then this is what the Report says about the unsatisfactory condition:

"When the results of the selection are announced, it is often found that even in the case of the reserved vacancies, the Scheduled Caste/Tribe candidates possessing the minimum required qualifications are not selected and the vacancies are filled by non-Scheduled Caste/Tribe candidates. Had such instances been stray ones, . . ."

This is what the Commissioner himself says:

" . . . not much time need be spent over them, but experience shows that such instances are not only many, but are on the increase."

He says that there are many qualified persons but always it is stated that no efficient and competent person is available and so none can be recruited to fill that post. The Commissioner further says that this is on the increase. It is for the hon. Minister to put a check to this practice and see that all the Scheduled Caste/Tribe people who satisfy all the minimum conditions are appointed to the posts for which they are fully qualified. Then, what happens after these persons are appointed in Government service? They have to suffer all injustice and humiliation because the caste Hindu officers are sitting on their heads. And the result is that they have to suffer in regard to promotions. What is the procedure followed for promotions? It is the Confidential Report. And who writes the Confidential Report at the end of the year? It is the caste Hindu officer who is sitting there and naturally he would like to see that the Scheduled Caste employees working under him do not prosper and do not get promotion and, therefore, he spoils their Confidential Report. I am not saying anything that I want to say. I would like to quote from the Report itself. This is what the Commissioner has said. He has said that these practices are rampant in promotions and many Scheduled Caste and Scheduled Tribe candidates are being superseded. He says:

"This aspect of the matter may be further vitiated in some, though

not in all, cases if there is a likelihood of some caste Hindu junior officer, known to the senior caste Hindu officer, getting the promotional post, in case the Senior Scheduled Caste/Tribe candidate is found unfit. Had there been stray cases of supersession here and there, no one should have wasted time on this matter, but instances are large enough in number to justify consideration of this matter in some detail."

The Commissioner says that such instances of supersession are numerous and, therefore, it should attract the attention of the hon. Minister and the Government. Therefore, Sir, if the Government is really honest and sincere in these matters, I would like to suggest that they should try to implement the schemes and provisions which have been formulated for those people.

I would like to mention one more thing, about facilities to Buddhists. Sir, the Buddhists are converts from Hinduism. They were formerly Scheduled Castes; they left the Hindu fold because it was based on inequality and social injustice and, therefore, they embraced Buddhism. Now just because they have gone over to Buddhism, it does not mean that there is a change in their social and economic position. So, these Buddhist people should be extended all the economic and educational facilities which are being enjoyed by the Scheduled Caste people. When, in 1960, the Maharashtra Government had extended these facilities to these Buddhists, there is no harm in Central Government extending these facilities to them. We have been making efforts since the last so many years. Our Home Minister, Mr. Y. B. Chavan, and the Social Welfare Minister, Mr. Asoka Mehta, had assured us on a number of occasions that these facilities would be extended as early as possible. But in spite of all our efforts, especially in the last two years, nothing has been done. I hope the hon. Minister will do something in this respect.

I am glad the hon. Prime Minister intervened in to-day's debate. I do not know whether she was actually sincere in this matter or she was paying lip-sympathy to our cause. Charity begins at home. She said she would like to formulate some programmes for the next two years when the whole country will be celebrating the birth centenary of Mahatma Gandhi. I will extend my full co-operation to the hon. Prime Minister in whatever programmes she wants to formulate and implement in the next two years. Does she want to eradicate untouchability? Let her go through the Report. There are a number of public places and hotels which are not open to the Scheduled Castes. Let Shrimati Indira Gandhi go to the villages, and we will follow after her, and throw open all the wells and hotels and other places to all people. We will be one with her. Does she want to fill the percentage in the services? She can formulate a policy even now and within the next year, she can show to the whole world that the percentage has gone up. But can she do that? What is the position of her own Cabinet today? In a Cabinet of 53 persons, how many Scheduled Caste and Scheduled Tribe people are there to-day? Only one, Mr. Jagjivan Ram, of Cabinet rank. Mr. B. S. Murthy is the senior most Deputy Minister. But even then he is not promoted. Most junior persons, junior to Mr. Murthy, have been promoted to the rank of Minister of State and even to the Cabinet rank. But that poor fellow is rotting. How many Scheduled Tribe Ministers are there to-day? Our hon. Deputy Minister, Shrimati Jahanara Jaipal Singh, is sitting there. But is there any Scheduled Tribe member of Cabinet rank or of the rank of Minister of State? Why does not Shrimati Indira Gandhi appoint more Scheduled Caste and Scheduled Tribe people as Ministers? About 60 or 70 Members of Parliament made a representation to the Prime Minister—I think they went under the leadership of Mr. Jagjivan Ram—that there should be proper representation of Scheduled Castes and

[Shri B. D. Khobaragade.]

Scheduled Tribes in the Government. She had promised that adequate representation would be given. But what is the position to-day, Sir? I am not exaggerating, I am only stating facts. Let Shrimati Indira Gandhi not forget that her Ministry depends on the support of 76 Congress Scheduled Caste M.Ps. and if they decide to revolt, not for any personal purposes but against injustice, and come out of the Congress, the whole Indira Government will be toppled in no moment. I am rather . . .

AN HON. MEMBER: It is wishful thinking.

SHRI B. D. KHOBARAGADE: I am rather surprised why the Scheduled Caste Members of the Congress are suffering such sort of injustice and still remain in the Congress. I do not mean that anyone in particular should become the Prime Minister. I do not mean that any particular person should be the Prime Minister or the Deputy Prime Minister but what I am trying to emphasise is that there should be proper representation given to the Scheduled Castes and the Scheduled Tribes. When there are 53 members in the Ministry, at least there should be 3 or 4 Cabinet-rank Ministers, 3 or 4 Ministers of State and at least 4 or 5 Deputy Ministers from the Scheduled Castes. I will only say that these are the problems. About social uplift, educational advancement, economic progress, etc. a lot has been said by Shri Gaikwad.

There are a number of permits given. This Government is known as the permit-quota Government. If they are distributing all those to different people, why do they not distribute the permits and quotas to us? Let them distribute them to the Scheduled Castes. There are many competent entrepreneurs and if they are given support and help from the Government, they can definitely prove that they are hundred times better than the Birlas. They need not build up empires like the Birlas but they can at least improve their economic condition.

During the last 3 or 4 months we have noticed that there have been great riots in the United States. I have been to the United States. I had talks with a number of Negro leaders. I have discussed the question with Mr. Martin Luther King and various leaders of Negro organisations. At that time when I had suggested: 'Why do you not make a demand for a separate land for the Negroes?', I was surprised to hear their replies. Not only Mr. Martin Luther King but none of them was in favour of a separate State for the Negroes. There was only one—Eliza Mohommad, the Leader of the Black Moslems in the United States—who had been championing the cause of a separate State for the Negroes. But what do we find after two years? To-day the voice of separation is becoming more vociferous in the U.S. More and more Negro leaders are demanding a separate State for the Negroes. There are race riots from east to west and north to south in America and hundreds of people had been murdered during the past 2 months. What does this writing on the wall show? Shri Niranjan Varma said that the people are agitating here and there. I can say this much. If we start an agitation as the Negroes are doing in America, I do not know what will happen to this country. We are not for agitation, any violent agitation. We have made agitations but non-violently and peacefully. We sent three lakhs of people to the jails in 1964 but the demonstrations or agitations were peaceful. We do not want to indulge in violence. We are citizens of this country. We want to continue as citizens of this country. We want to make every effort so that this country can be made prosperous and we want to defend this country from any aggression from whatever source it may be. It is not mere lip-sympathy or mere words. We have shown by our experience and by our deeds in 1962 and 1965 and our people sacrificed their lives and blood and they have donated gold, money and everything.

Our Mahar battalion was fighting in Kashmir on the borders of China. Therefore we believe that we are citizens of this country. We want to continue as citizens of this country. We want that this country should flourish, should prosper and should defend itself against any foreign aggression. But at the same time when we are living in this country, we want to live in this country as honourable citizens of this country and nobody can stop us from leading that honourable and dignified life.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Yajee, I hope you will all cooperate because there are many hon. Members wanting to speak. If you will take only five minutes each, I will be able to accommodate many. Five minutes only, Mr. Yajee.

श्री शीलभद्र याजी : माननीय वाइस-चेयरमैन महोदय, मैं सोशल वैलफेयर मिनिस्ट्री के कामों और शेड्यूल्ड कास्ट एंड शेड्यूल्ड ट्राइब्ज़ कमिशन के कामों की तारीफ करते हुए उनको मुबारकबाद देता हूं, उनको शाबाशी देता हूं और आशा करता हूं कि उनकी जितनी सिफारिशें हैं, उसके मुताबिक सोशल वैलफेयर मिनिस्ट्री हमारे जो हरिजन हैं, जो जन-जाति के लोग हैं, वन-जाति के लोग हैं, उनकी माली हालत सुधारने के लिये और समाज में उनको ऊंचा स्थान देने के लिये प्रयत्न करेगी ।

अभी हमारे साथी राजनारायण जी ने कहा कि इन हरिजनों और शेड्यूल्ड ट्राइब्ज़ का उत्थान एक ही तरह से हो सकता है कि इस कांग्रेस गवर्नमेंट को नेस्तनाबूद कर दिया जाय । तभी इनकी हालत में सुधार हो सकता है । उनकी कितनी गलत धारणा है । शुरू से कांग्रेस ने महात्मा गांधी के नेतृत्व में जिनको हम हरिजन कहते हैं, पिछड़े हुए कहते हैं, जिनको वन जाति कहते हैं, उनके लिये काम किया और आजादी की लड़ाई लड़ते-लड़ते काम किया, उस वक्त भी उनकी दशा सुधारने के लिये कांग्रेस ने काम किया और गवर्नमेंट मे आने के बाद 1947 ई० से ले कर अब तक हरिजनों के लिये और वन जातियों के लिये जो-जो प्रयत्न किये गये हैं, वह हमारे जो हरिजन सदस्य हैं, जो वन जातियों के सदस्य हैं या जो राजनैतिक पार्टियों के सदस्य हैं, उनको मालूम है । मैं तो समझता हूं कि इसी से पता चल जायेगा कि जो गत एलेक्शन हुआ, उसमें सारे हिन्दुस्तान में जितने हरिजन और जन-जाति के लोग थे, उनको ये विरोधी दल के लोग लाठी लेकर रोकते थे, पोलिंग बूथ पर जाने नही देते थे, क्योंकि वह समझते थे कि ये तो कांग्रेस को वोट करेंगे ही, वह जानते थे कि हरिजन सिर्फ कांग्रेस को चाहते हैं; क्योंकि उनकी माली हालत सुधारने के लिये सिर्फ कांग्रेस ही प्रयत्न करती रही है । अभी खोबरागड़े साहब ने कहा और जैसी कि राजनारायण जी ने अपील की कि हरिजन और वन जाति के लोग इसे छोड़ दे, इस अपील के कोई माने नही थे, यह उनका खयाली पुलाव है, ये आसमान के फूल तोड़ने की कोशिश करते हैं, अभी केरल के एक मेम्बर ने कहा कि जगजीवन राम को प्राइम मिनिस्टर क्यों नही बनाया, लेकिन जब जगजीवन राम को मंत्री बनाने की बात थी, तब डा० अम्बेदकर थे . . .

श्री बी० डी० खोबरागड़े : मैंने यह नहीं कहा कि जगजीवन राम को प्राइम मिनिस्टर बनाना चाहिये; क्योंकि वे शेड्यूल्ड कास्ट के हैं ।

श्री शीलभद्र याजी : . . . 1947 में इंटरिम गवर्नमेंट बनी, उसमे डा० अम्बेदकर के मुकाबिले मे हमारे नेताओं ने कहा कि जगजीवन राम जी को बनाना है और जगजीवन राम जी को डा० अम्बेदकर के रहते हुए ऊंचा स्थान दिया । हिन्दुस्तान की राजनीति मे श्री जगजीवन राम जी की जो पोजीशन है वह हम जानते हैं, हम बिहार के रहने वाले जानते हैं । उन्होंने कह

[श्री शीलभद्र याजी]

कि प्राइम मिनिस्टर क्यो नही बनाते। प्राइम मिनिस्टर बनाने का काम हमारी पार्टी को देखना है। आपका क्या है कि कौन बने या नही बने।

श्री बी० डी० खोबरागड़े मैने ऐसा कुछ नही कहा, यह सब गलत है।

श्री शीलभद्र याजी आप चुप रहिए, मैंने कहा कि केरल के सदस्य ने कहा, मैने यह नही कहा कि खोबरागडे साहब ने कहा, मैने कहा कि केरल के एक सदस्य ने कहा, मै आपको जवाब नही दे रहा हू, मै उनको जवाब दे रहा हू।

मै तो यह कहूगा कि जो मौजूदा निजाम है, समाज है, व्यवस्था है, जो हिन्दू समाज है, जिसको मै हिन्दू समाज कहता हू, जब तक इसको नेस्तनाबूत नही कर देगे, यह जो वर्ण व्यवस्था है, यह जो जाति बिरादरी है, यह जो कास्ट सिस्टम है जो कि अब तक चला आ रहा है, यह जो चार वर्णों की व्यवस्था है, इसको जब तक नेस्तनाबूत नही कर देगे तब तक कुछ नही होगा। ये चार जातिया बनी काम के आधार पर लेकिन अब तो जो ब्राह्मण के घर पैदा हो गया वह ब्राह्मण है चाहे वह जाहिल हो, भैस चराता हो तो भी उसकी पूजा होती है। इसलिय यह चीज पीसमील दूर नही हो सकती। हमारे अशोक मेहता साहब और कमीशन के लोग बैठे हुए है उनसे मेरा निवेदन है कि पीसमील सिफारिशों से हमारे जो हरिजन लोग है, हरिजन भाई है और वन जाति के लोग है इनकी हालत मे मौलिक परिवर्तन नही हो सकता है। सबसे ज्यादा ये गरीब है और सताये हुए है। हजारो वर्षों से उनको समाज ने सताया है। उसकी एक ही रामबाण दवा है समाजवाद। यह सरकार समाजवाद की बात करती है लेकिन कछुवे की गति से चलती है। आज जो हमारे हरिजनो की हालत खराब है और शेड्यूल्ड ट्राइब्स के लोग पिछडे हुए है, इसको सुधारने का एक ही उपाय है कि हिन्दुस्तान मे समाजवादी व्यवस्था कायम हो, पूजीवाद खत्म हो। तभी उनकी माली हालत मे सुधार हो सकता है। यह छोटे-छोटे पीसमील काम से, यह सिफारिश से वह सिफारिश से, होने वाला नही है। इसलिए मै शेड्यूल्ड ट्राइब्स के सदस्यो को और हरिजन सदस्यो को यह राय दूगा कि काग्रेस सरकार से उनकी मौलिक माग होनी चाहिये कि जल्दी से जल्दी जो बीस वर्ष से तुम कह रहे हो कि समाजवाद की स्थापना कर रहे हैं, उसको लाओ, उसमे देर क्यों हो रही ह। इसलिये कोशिश यह करनी चाहिये कि समाजवाद जल्दी से जल्दी आये।

वाइस चेयरमैन साहब, यह ठीक है कि नागालैन्ड मे, मनीपुर मे, जो शेड्यूल्ड ट्राइब्स के लोग हैं, वे लखपति है, लेकिन वे किसी प्रकार का इन्कम टैक्स ही ते, लेकिन दूसरे जो सवर्ण कास्ट के लोग है, वे यह सोच कर कि हमारे बिजनेस करने से इन्कम टैक्स लगेगा इसलिए उनके नाम से करते हैं और उनको कुछ हिस्सा दे देते हैं और उन्ही के फर्म के नाम पर काम होता है। इसको सरकार को देखना चाहिये। जो गरीब हैं, शेड्यूल्ड ट्राइब के लोग है उनकी बात मैं नही कह रहा हू, लेकिन जो अमीर हो गये, और लखपति है उनके लिये इनकम टैक्स का कानून नही लगता है, लेकिन दूसरे लोग उनके नाम पर ठेकेदारी करते हैं और उनको हिस्सा दे देते हैं। इसमे सुधार करने की जरूरत है।

अत मे मैं आपसे यह निवेदन करूगा कि सिफारिश के मुताबिक काम होना चाहिये। यह ठीक है कि जरूरी नही है कि किसी को मिनिस्टर बना दीजिये, मेम्बर बना दीजिये, लेकिन उनका दरजा ऊचा बनाइये। खोबरागडे साहब की माग जरूर है कि

कोई शेड्यूल्ड ट्राइब का आदमी कैबिनेट में नहीं है, कैबिनेट में हरिजन को रखना चाहिये लेकिन मौलिक परिवर्तन तभी हो सकता है जब कम्यूनलिज्म नेस्तनाबूत हो, वर्ण व्यवस्था, कास्ट सिस्टम नष्ट हो जाय और अंत में बिना समाजवाद की स्थापना किये कोई चीज नहीं होने वाली है। इस लिये सब को समाजवाद लाने के लिये प्रयत्न करना चाहिए। खाली पीसमील काम करके और स्कालरशिप वगैरह दे देने से समाज में उन का स्थान ऊंचा नहीं होगा, उसके लिये मौलिक परिवर्तन लाना होगा।

प्रो० सत्यव्रत सिद्धांतलंकार (नामनिर्देशित): उपसभापति महोदय, हरिजन शब्द बहुत प्यारा शब्द है। महात्मा गांधी ने इसकी रचना की, परन्तु मुझे यह शब्द अखरता है। हरिजन शब्द के बारे में जैसा कि एक माननीय महोदय ने कहा, परमात्मा के तो सभी पुत्र हैं: अमृतस्य पुत्रा:। किसी खास जाति विशेष को हरिजन कहना उसकी लल्लोपतो करना है। हम लोग हरिजन शब्द का प्रयोग नहीं करते— हम लोग जो कि आर्य समाजी हैं वे अछूत शब्द का भी प्रयोग नहीं करते, अस्पृश्य शब्द का प्रयोग नहीं करते, हम लोग प्रयोग करते हैं 'दलित' शब्द का, अस्पृश्य नहीं। अब हम दलित शब्द का प्रयोग करते हैं तो उसका अभिप्राय यह है कि हम अपने ऊपर इस लांछन को लाते हैं कि हमने अपने समाज के भाइयों के ऊपर अत्याचार किया हुआ है और हम उनको दबा कर रखते हैं, इसलिये हरिजन शब्द हो या अछूत हो, अस्पृश्य शब्द उन सब से अच्छा शब्द है दलित शब्द। दलित शब्द का मतलब यह है कि हम अपने समाज के अन्दर अपने भाइयों को ऐसी स्थिति में रखे हुए हैं, हमने उनके अधिकारों को छीना हुआ है। इसलिए सब से बड़ा हमारा कर्त्तव्य हो जाता है कि हम इस लांछन को अपने ऊपर से हटाए कि हमने उनको दलित किया है।

श्री एन० पात्र (उड़ीसा): दमन कौन करता है?

प्रो० सत्यव्रत सिद्धान्तलंकार: दमन नहीं दलित। हम और आप करते हैं। हम और आप यह स्थिति उत्पन्न करते हैं कि हम दूसरों को उनके अधिकारों से वंचित करते है। इससे बड़ा मनुष्यता के ऊपर कलंक क्या हो सकता है कि एक इनसान दूसरे इनसान के अधिकारों को और खास कर मनुष्यता के अधिकारों को न दे। अपने समाज का सब से बड़ा लांछन यह दलित करना है। मैं तो यह समझता हूं कि यह समस्या मुख्यत: सामाजिक समस्या है, यह समस्या आर्थिक समस्या भी है। इसको राजनैतिक समस्या का रूप देना ग़लती है। मानव समाज के इतिहास को आप देखिए, जैसे कि किसी ने कहा था कि सब-जगह इस प्रकार की व्यवस्था पायी जाती है इतिहास के प्रारम्भ मे। हम ऐसा देखते हैं कि मनुष्य मनुष्य के अधिकारों से उसको वंचित करता रहा है और उस के जो समाजिक अधिकार हैं उन से उनको वंचित करता रहा है। इतिहास का प्रारम्भ सामाजिक अधिकारों से मनुष्य को वंचित करने से हुआ। लेकिन आगे ज्यों ज्यों समाज विकसित होता जाता है त्यों त्यों सामाजिक अधिकारों का छिनना समाप्त होता जाता है और उस की जगह आर्थिक अधिकार, आर्थिक विषमता उत्पन्न होती जाती है। पहले सामाजिक विषमता उत्पन्न होती है इतिहास के प्रारम्भ में, धीरे धीरे सामाजिक विषमता कम होती जाती है लेकिन आर्थिक विषमता बढ़ती जाती है, और आगे वह समाज आने वाला है जिसमें आर्थिक विषमता को दूर करने का उद्योग हो रहा है। जैसे एक वक्ता ने कहा कि

[प्रो० सत्यव्रत सिद्धान्तालंकार]

पहले कास्ट सिस्टम चलता है लेकिन कास्ट सिस्टम देर तक नही चलता, उसके बाद क्लास सिस्टम आ जाता है "क्लास रिप्लेसेज़ कास्ट"। ज्यो-ज्यो सामाजिक विषमता हटती जायेगी, त्यों त्यों आर्थिक विषमता आती जायेगी। लेकिन आर्थिक विषमता समाज मे देर तक रहने वाली है नही। अभी एक सज्जन ने कहा कि समाजवाद आना चाहिये, कोई कहता है साम्यवाद आना चाहिये। तो समाजवाद और साम्यवाद आज की आवाज है। आज सामाजिक विषमता उतनी नही है। इसमें संदेह नही सामाजिक विषमता है और जितनी बातें कही गई वह भारत के लिये कलंक की बातें है। लेकिन इतिहास इस बात का साक्षी है कि ये विषमताएं रहने वाली नही है— आपके उद्योग से हो, सरकार के उद्योग से हो, किसी के उद्योग से हो, चाहे इस समय जो सामाजिक संस्थाएं है उनके उद्योग से हो। लेकिन सामाजिक विषमता रहने वाली चीज नही है, हटने वाली है— जितनी पहले थी उसके बाद उतनी नही रही और जितनी बाद में थी उतनी आज नही है और जितनी आज है उतनी आगे नहीं रहेगी। लेकिन सामाजिक विषमता के सामने आर्थिक विषमता आ गई है और आर्थिक विषमता भी ज्यों-ज्यो समय गुजरता जायेगा, आर्थिक विषमता भी चली जायेगी, समाज एकता की तरफ़ बढ रहा है, इतिहास का दबाव है कि हम इस विषमता के अन्दर रह नही सकते और इसी का परिणाम यह है कि आज सारे संसार के अन्दर, भारतवर्ष के अन्दर ही नही, एकता की तरफ़ हमारी गति है। लेकिन इस सारे को देख कर एक बात मैं चेतावनी की तरह मे कहना चाहता हूं उन भाइयो से—आखिर मै भी उनके साथ उतना ही तडपता हूं, सामाजिक और आर्थिक विषमता के लिय, जितना आप तड़पते हैं—लेकिन एक चेतावनी देना चाहता हूं कि आज इसमें संदेह नही कि हरिजनो के ऊपर अत्याचार हो रहे है, हरिजनों के लिये जिन अधिकारों को आप माँग रहे हैं, उसका परिणाम यह होता जा रहा है कि हरिजन भी एक वर्ग बनता चला जा रहा है। इससे अपने आपको हमें बचाना होगा। मुझे अभी एक सज्जन कह रहे थे, और यह बात ठीक है मैं आर्यसमाज के सिद्धांत को मानता हू, एक गुरुकुल के स्नातक है, गुरुकुल के अन्दर हम किसी की जात को नहीं जानते—हम नहीं जानते यह ब्राह्मण है, क्षत्री है, वैश्य है, नीची जाति का है, अस्पृश्य है, स्पृश्य है, इस बात का न अध्यापक को पता है न विद्यार्थी को पता होना है, लेकिन वहाँ एक गुरू का स्नातक जब कि वह चुनाव के लिये खड़ा हुआ— हैदराबाद के वह स्नातक थे—उसके विरुद्ध एक चुनाव याचिका रखी गई और चुनाव याचिका यह थी कि यह चूकि आर्य समाजी है, यह जाँतपाँत को नही मानता, अंत्यज्य और वर्ण को नही मानता, इसलिये यह शिड्यूल्ड ट्राइब्स की तरफ से खड़ा नही हो सकता।

SHRI S. S. MARISWAMY: Who said so?

PROF. SATYAVRATA SIDDHANTALANKAR: The opposite party brought an objection against him that as he did not believe in the caste though he belonged to the Scheduled Caste he had no right to stand as a Scheduled Caste man. तो उसके विरुद्ध एक चुनाव याचिका रखी गई कि यह आर्य समाजी है, आर्य समाजी जाँत पाँत को नही मानता, आर्य समाजी छूत अछूत को नहीं मानता, इस लिये यह अछूत नही है और खडा नही हो सकता। यह हमारे पास आया और कहने लगा मुझे लिख कर दे दीजिए कि मैं अछूत जाति का हूँ। मेरे सामने एक संकट उपस्थित हो गया। मै जातिपन को नहीं मानता हूं और वह भी जातिपन को नही मानता था। क्योंकि आपने एक जाति वर्ग

बना दी है और एक अछूत होने की वजह से उसको एक अधिकार प्राप्त है, इसलिए वह अपने आप को अछूत कहने के लिए बाधित है। तो यह चेतावनी आप लोगो के लिए है कि आप इस तरह की अव्यवस्था उत्पन्न न करें।

श्री बी० डी० खोबरागड़े : 10 साल या 15 साल तक जब तक इन लोगो की तरक्की नही होती है, तबतक यह चीज रहेगी। अगर आप इसको दो दिन के अन्दर कर देते है, तो फिर हम कोई सुविधा की माँग नहीं करेगे।

प्रो० सत्यव्रत सिद्धान्तालंकार : लेकिन प्रश्न यह है कि कहीं ऐसा न हो कि जैसे ब्राह्मणों का एक वर्ग बन गया है, उसकी तरह से हरिजनों का भी एक वर्ग बन जाय और हरिजन वर्ग होने की वजह से वे अपने अधिकार माँगे।

श्री तारकेश्वर पांडे : हमारा कोई वर्ग नही है, हम इंटेलेक्चुअल है।

(*Interruptions*)

प्रो० सत्यव्रत सिद्धान्तालंकार : एक दृष्टि से बात को देखना चाहिये। एक ब्राह्मण को ब्राह्मण होने के नाते अधिकार मिलना है, उसी तरह से अछूत होने की वजह से अधिकार मिलने लगेगा और इस तरह से हम अधिकारो के लिए लड़ते है।

एक विद्यार्थी मेरे पास आया और कहने लगा कि मुझे सार्टिफिकेट चाहिये कि मैं हरिजन हूं। मैने उससे कहा कि तुम हरिजन नही हो। उसने कहा कि अगर मैं हरिजन का सार्टिफिकट पेश कर दूंगा, तो मेरा एडमिशन हो जायगा। इसलिए मैं कहना चाहता हूं कि अगर हरिजन की वजह से किसी को एडमिशन मिलता है, हरिजन की वजह मे अगर किसी को नौकरी मिलती है, हरिजन की वजह से अगर आप यहाँ पार्लियामेट के मेम्बर बनते है, हरिजन की वजह से अगर आपकी यह माँग है कि प्राइम मिनिस्टर हरिजन होना चाहिय, डिप्टी मिनिस्टर हरिजन होना चाहिये, यह मिनिस्टर हरिजन होना चाहिये, वह मिनिस्टर हरिजन होना चाहिये, तो इस तरह तो एक विशेष वर्ग उत्पन्न हो जायेगा। जिस तरह से एक ब्राह्मण वर्ग है, उसी तरह से एक हरिजन वर्ग भी बन जायेगा।

एक माननीय सदस्य : अगर सब सदस्य हरिजन हो जायेंगे, तो उन सबकी फिर एक जाति मानी जायेगी।

प्रो० सत्यव्रत सिद्धान्तालंकार: लोक सभा के अगर 508 सदस्य हरिजन बन जाते है, अगर इससे समस्या हल हो जाती है, तो फिर मैं यह कहना चाहता हूं कि आप हरिजनों के अधिकारो के लिए इतने उतावले क्यो हो रहे है? मैंने हरिजनों के बीच जितना काम किया है, उतना आप लोगों ने नही किया होगा। मै यह दावे के साथ कह सकता हूं कि हरिजनो की भलाई के लिए आर्य समाज ने जितना काम किया, उतना आप लोगों ने नही किया होगा। मैने खुद भंगियों की टट्टियों की बाल्टी उठाई और उनके साथ मिलकर सफाई का काम किया। मैं उनके साथ कंधे से कंधा मिलाकर बैठा रहा और उनके साथ खाना खाया। मैने उनके पानी पीने के लिए कुएं खुदवाये और हम हरिजनों के साथ हरिजन बने। लेकिन मैं आपको फिर चेतावनी देना चाहता हूं कि ऐसा न हो कि इस देश में हरिजनो का भी एक अलग से वर्ग बन जाय। जिस तरह से हमारे देश में दूसरे वर्ग वाले अपने अधिकारो के लिए सर धुनते है, उसी तरह से हरिजन भी अपने अधिकारो के लिए लडेंगे। इसलिए मैं कहना चाहता हूं कि आप इस देश में इस तरह की विषमता पैदा न करें। हम सब लोगों की तो इस समय यह कोशिश होनी चाहिय कि हमारे देश में इस समय जो विषमता है, उसको दूर किया जाय। इस प्रकार के भेदभाव बढ़ाकर हम अपने समाज को खंड खड कर देगे और इसके साथ ही साथ हमारा देश भी खंडित हो जायगा।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Ramachandran, 5 minutes please.

SHRI G. RAMACHANDRAN (Nominated): I require no admonition; I shall also keep an eye on the clock.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI G. RAMACHANDRAN: This is a subject very dear to my heart. I worked directly under Gandhiji for 8 years in the Harijan Sewak Sangh. I have seen the horror of what is called untouchability in unbearable forms, particularly in that part of India from where I come, Kerala. I am well conversant with the problems. Let me begin with a word of congratulation to the Government which has consistently adopted an attitude of deep sympathy with the Harijans as they were called later, and Scheduled Castes as they are now called. They have taken very many ameliorative measures and the list is a long one. This is certainly well and good. There is however one fundamental question that arise; what is all this aimed at? What is the objective of all this? The objective is not that there will be untouchables in perpetuity, that there will be Scheduled Castes in perpetuity, that there will be Tribal people in perpetuity, to whom we will continue to provide amenities and whose conditions we shall ever try to ameliorate. This is definitely and positively not the aim. The aim is that as quickly as it is humanly possible there must not be in this country one man, woman or child whom anybody would dare to call an untouchable or somebody who will be pushed back as a Tribal. If you relate what we are doing to this objective, we have failed miserably in this country and we have betrayed Gandhiji in this respect. If Gandhiji were alive today he would take up this challenge not only against the Government but against the people of India who are still tolerating untouchability. I live in an area where I am deep down in the life of the village people and I see them also as I travel about. Even common drinking water wells are not open to Harijans in all areas even after twenty years of freedom. Legally the well is open. It is like the vote in the United States where legally the Negro is entitled to vote but he dare not vote. So also legally the well is open but he dare not go and take water out of it. I myself have got embroiled in these troubles and I have gone all the way to assert that wells must be opened to them. So if total abolition of untouchability is the aim—and there can be no other aim in our great Republic—then we have failed miserably. I know that today there is deep discontent in the minds of Harijans. The biggest discontent in India today is the discontent of the Harijans. I was very pleased to hear my friend who spoke earlier. His name is Khobaragade. He was really like a cobra raising its hood in anger against what is happening and I think we had better reckon with this anger of the untouchables so-called with this spirit of unrest in them. The more you ameliorate their conditions, the more you bring them up, the more grows their healthy discontent but having created the healthy discontent if we do not go onward quickly to meet it, then you are sowing the seeds of a revolution in this country.

Now several things have happened in the last few years in regard to untouchability and the anger and discontent of the Harijans. I remember Dr. Ambedkar—long may his memory remain in the mind of India—once said to Gandhiji: "You are trying to abolish untouchability. What can you do? As long as there is caste in this country there would be the outcast." And caste is stronger today. more entrenched today than ever before in my memory. It has now a political value and if you belong to a caste you get so many caste votes. It is much too late in the day for the Government of independent India to go about with this problem of simply ameliorating conditions. Maybe, the

Government cannot do anything more; particularly the present Government, but we must bring into this work a revolutionary urge. It is not a question of giving them certain privileges. We must take a pledge that no Government, worth the name, will be allowed to function if after ten years from today or fifteen years from today there is a single untouchable so-called in this country. Have we got this courage? Have we got this conviction? This is the challenge before us all.

Many things have been mentioned in the course of the debate I do not want to repeat them. But I think the present Government of India, in the composition of its Cabinet, has certainly not done justice to the Harijans of India. I know there is my friend, Shri Jagjivan Ram; I have great admiration for him but there is only one solitary Jagjivan Ram. I know there is my friend, Mr. B. S. Murthy, the Deputy Minister, probably the oldest Deputy Minister in the Cabinet. I pleaded with Shrimati Indira Gandhi that he should be lifted up to a higher place and I understand that other people waited upon her in deputation for the same purpose. Now, let me tell you that the question of somebody being in the Cabinet is not merely because somebody is a Harijan. Mr. Asoka Mehta, who is here listening to me with his castor oil expression, as he always does, may be a friend of the untouchables, but where is the time for him to look fully after their interests? There must be, as I pleaded last time, a full-time Cabinet Minister in the Government of India in charge of the removal of untouchability, the eradication of untouchability root and branch. Until this is done, it would get a kind of benami treatment. And may I also utter a warning before I sit down? This discontent of the untouchables is not going to remain a discontent too long. I see the portents on the horizan. When I was in Kerala there was a great movement once that all the untouchables should become Christians, because Christians are a very dominant community in Kerala. Then, a few lakhs of them went to Buddhism. Now, I hear a whisper in the galleries that there is going to be a tremendous movement of Harijans to embrace Sikhism. I am a great admirer of Sikhism. It has strength in it. It has courage and noble vision in it. It has guts in it and at the same time great devotion to God and saintliness. I do not mind a single untouchable converting himself to any religion if he wants, but I shall be sorry if he does so because we deny him justice. If because we deny him justice he has to run here and there, the shame is not his; the shame is ours. So, I want to warn the Government and this Government accepts no warning from, it appears, any quarter; things are tumbling down because they are complacent about friendly warnings. But they dare not be complacenet about the rising storm of discontent and anger which is coming up in this country from the millions of our Harijans. Government must go far more than what they are doing, not only for their amelioration, not merely for giving them amenities, but to give them all the fundamental justices, which every citizen as a citizen in this country must have. If this is not done then we are in danger and the danger is serious. May I end by saying there is no discontent in this country deeper than the discontent of the Harijans. We must have a full-time Cabinet Minister in charge of not only the amelioration, but the total eradication of untouchability in this country. I hope my words will not fall on deaf ears.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): Mr. Vice-Chairman, I feel it is very hard on my part to deprive somebody else more interested than myself from speaking on this subject. Mr. Ramachandran has spoken. I am really glad that Mrs. Indira Gandhi had also intervened on this important subject. It is really not the Government which can

[Shrimati C. Ammanna Raja.]

do the thing. They are trying to do their best. It is a change of heart that is required—on the part of everyone of us . . .

SHRI B. K. GAIKWAD: How are you going to do it?

SHRIMATI C. AMMANNA RAJA: Today, in the year 1967, if we are still pleading for the eradication of untouchability, amelioration of their conditions and things like that, it is a sad picture. If we had followed Gandhiji and the path that he had shown to us in so many respects, probably so many States would not have gone out of our hands, out of the Congress.

SHRI B. K. GAIKWAD: Who prevented you from doing so?

SHRIMATI C. AMMANNA RAJA: Will you please keep quiet, whoever is speaking? I am only pleading that we should not do wrong things. We should follow the path of Gandhiji. We have been going astray in many ways.

SHRI G. RAMACHANDRAN: Who is following the path of Gandhiji in this matter?

SHRIMATI C. AMMANNA RAJA: I am just saying that. Why do you not listen? We have listened to you. So, I hope at least in these two years, till October, 1969, which is going to be the Gandhi Centenary year, we will put in a lot of intensive effort to see that many of these grievances are removed and they are brought on a par with the rest of us.

I rose only to say that there is a small section of our community which is really suffering from so many handicaps and is not included in the list of Scheduled Tribes. The Andhra Government have recommended that they should be included. We are now discussing the Report of the Commissioner of Scheduled Castes and Scheduled Tribes. This is the fisherman community in Andhra Pradesh, known as Pallis. The Madras Government, some time back, had called them as "Agnikula Kshatriyas". I will read it out, so that I may not waste more time:

> "Agnikula Kshatriya Caste is a Fisherman community in Andhra Pradesh, mostly living at the coastal forest and hill areas, mainly living on traditional fish-eking for their livelihood. The population of fishermen community is estimated about 10 lakhs and they are living in slum areas and dwelling in primitive type of huts in half-naked condition. The literacy among them is 2 p.c.
>
> This community was in the Depressed Class list up to 1934. Afterwards, for reasons not known to us, it has been removed. In East Godavari area the fishermen community is still being treated as an aboriginal tribe. The Madras Government in their G.O.Ms. No. 2648, Revenue, dated 10th October 1938 have directed that the fisherman should be treated as "Scheduled Caste" for the purpose of distributing banzar lands.
>
> The fisherman community in Madhya Pradesh, Punjab, Himachal Pradesh and Delhi is included in the list of Scheduled Castes, whereas in Maharashtra, Mysore, West Bengal and Orissa, they are included in the list of Scheduled Tribes.
>
> The fishermen community (Agnikula Kshatriya) in Andhra Pradesh satisfy the conditions of (1) general backwardness, (2) living in isolated areas and (3) special custom like marriage, etc."

The Government of Andhra Pradesh, after a thorough examination, have recommended that Agnikula Kshatriyas (Pallis) should be included in the list of Scheduled Tribes. They have accordingly written to the Union Government. I want that it should be done. I understand that this was also considered by the Cabinet Committee consisting of Shri Asoka Mehta, Dr. Channa Reddy and others. I am bringing this to the notice of the Minister so that at least when the Bill

comes, up, it may be included and justice may be done to this community.

Thank you.

श्री तारकेश्वर पांडे : उपसभाध्यक्ष महोदय, अनुसूचित जाति और आदिम जातियों के कमिश्नर की जो रिपोर्ट है उसको हमने ध्यानपूर्वक देखा । मैं यह मानता हूं कि यह प्रश्न मौलिक है और इस पर गम्भीरता से विचार करने की आवश्यकता है । इसमें अशान्त होने की आवश्यकता नहीं है और न इसमें उत्तेजित होने की आवश्यकता है । यह सामाजिक बुराई परम्परागत चली आ रही है ।

जो मंत्रिमंडल में स्थान चाहते हैं उन भाइयों से मैं यह कहना चाहूंगा कि जरा देखें भारत के इतिहास में कितना मौलिक परिवर्तन हुआ है । जब से भारत का इतिहास ज्ञात है, यहाँ मानव जाति का— छोटे से लेकर बड़े तक, स्त्री और पुरुष, नर और नारी— विकास जो आज तक हुआ है उसमें समानता का इतना बड़ा अक्षुण्ण अधिकार कभी भी इस देश के निवासियों को प्राप्त नहीं था । यह हमारे संविधान की देन है । मैं तो सनातन धर्म का अनुयायी हूं, मैं आर्यसमाजी नहीं हूं . . .

श्री बी० डी० खोबरागडे : चातुर्वर्ण को मानने वाले हैं ।

श्री तारकेश्वर पांडे: जो हमारे अछूत भाई कहे जाते हैं, हरिजन भाई कहे जाते हैं— आदिम जातियों में काम करने का मुझे अवसर नहीं मिला—उनमें मैंने काम किया है । एक भाई कह रहे थे कि हम किसी का छुआ नहीं खाते । उनको बताना चाहता हूं कि जो आदमी कांग्रेस में शामिल होता है उसे ज्ञात होता है कि कांग्रेस के संविधान में यह निहित होता है कि वह छुआछूत को नहीं मानता, न हम मानते हैं, न हमारे मन में इस प्रकार की भावना ही है ।

मैं यह जरूर निवेदन करना चाहता कि यह प्रश्न क्या है । यह प्रश्न सामाजिक और आर्थिक विषमता का है । मेरी यह मान्यता है कि सामाजिक और आर्थिक विषमता धीरे-धीरे क्षीण हो रही है और यह समाप्त हो जायगी इसमें कोई सन्देह नहीं, इसके लिये किसी को उत्तेजित होने की आवश्यकता नहीं है । जो उदाहरण पेश किए गए हैं कुएं से पानी का और होटल से खाना खाने का, वे इतिहास के पृष्ठों की बात हैं, यह व्यावहारिक चीज नहीं रह गई है । प्रश्न सबसे बड़ा आर्थिक है । यह देखना चाहिए, सोचना चाहिए कि इस दिशा में सरकार क्या कर रही है । हमारे भाई आर्यसमाजी बैठे हुए हैं, ये केवल आर्य-समाजी ही नहीं , बल्कि आर्य समाज के एक प्रचारक हैं और इस आन्दोलन के अग्रगण्य नेताओं में से हैं । अभी हमारे भाई ने जिक्र किया कि गांधी जी के साथ उन्होंने हरिजन आन्दोलन में काम किया । मैं देखता हूं कि सामाजिक, राजनीतिक और किन्हीं भी संस्थाओं की इस तरफ जितनी रुचि होनी चाहिए, जितनी झुकाव होना चाहिए, वह दीख नहीं पड़ रहा है, उसका अभाव हो गया है । केवल सरकार ही ऐसी संस्था है—केन्द्रीय सरकार हो या प्रदेशीय सरकार—जो इस दिशा में कुछ कदम उठा सकती है संविधान के मातहत । अब हमें यह देखना है कि वह कुछ कर रही है या नहीं कर रही है । मैं यह मानता हूं कि आर्थिक विषमता है लेकिन साथ ही साथ यह भी मानता हूं कि भारत सरकार और प्रदेश की सरकारें—वे कांग्रेस की हों या गैर-कांग्रेसी—इस दिशा में उनका कदम उत्थान की तरफ चल रहा है । शिक्षा के क्षेत्र में, व्यापार के क्षेत्र में, जीवन के विभिन्न क्षेत्रों में हमारे हरिजन भाई हमारे साथ मिल कर काम करने के योग्य हैं और कतिपय स्थानों पर हमसे आगे है, हमारा मार्गदर्शन कर रहे हैं । यह शुभ लक्षण है लेकिन मैं सरकार को यह चेतावनी देना चाहता हूं कि इसमें प्रगति की गति कुछ तीव्र होनी चाहिए ।

[श्री तारकेश्वर पांडे]

दूसरी बात यह कहना चाहता हूं कि सामाजिक असमानता है । क्षमा करेंगे जो लोग हिन्दू धर्म को मानते हैं, उनमें सामाजिक विषमता है । इस्लाम, क्रिश्चियन धर्म, सिखिज्म, बुद्धिज्म, इनमें सामाजिक असमानता नहीं है, न व्यवहार में है और न दर्शन में है । हिन्दू धर्म के दर्शन में सामाजिक विषमता का उल्लेख नहीं है, लेकिन व्यवहार में कहीं दीख पड़ती है । इसलिए मेरी मान्यता है कि हिन्दू धर्म को छोड़ कर किन्ही विभिन्न धर्मों को ी ने स्वीकार किया तो—चाहे वे हरि हों या कोई हों—वे संविधान में जो निहित अधिकार है, संरक्षण हैं उनको प्राप्त कर के अधिकारी नहीं रह जाते हैं ।

तीसरी बात समान अधिकार की है । मैं यह मानता हूं कि हमारे संविधान में समान अधिकार सभी को प्राप्त हैं, यह भी मानता हूं कि संविधान में हरिजन भाइयों के लिए, आदिम जाति के भाइयों के लिए संरक्षण हैं । उस दिशा में काम भी हो रहा है, नियुक्तियों के सम्बन्ध में, पठन-पाठन के सम्बन्ध में उनको पूर्ण रूप से सहूलियत है । मैं सिर्फ यह कहना चाहता हूं कि यह एक विचारणीय प्रश्न है, इस पर विचार करना चाहिए कि जो हरिजन हैं वही हरिजनों के लिए देश में और समाज में जो इस प्रकार की भावना है उसे समझ सकते हैं, उसको दूसरा कोई समझ नहीं सकता, उसके लिए जैसी भावना हरिजनों की अन्तरात्मा में उठ सकती है वैसी दूसरे में उत्पन्न हो ही नहीं सकती क्योंकि वे भुक्त-भोगी हैं । मैं यह मानता हूं कि आर्थिक उत्थान, सामाजिक उत्थान और समान अधिकार के इन सब कार्यों के लिए प्रदेश में और केन्द्र में अगर हरिजन मंत्री हों तो देश का, समाज का और हरिजन वर्ग का अधिक कल्याण हो सकता है, इसमें कोई सन्देह नहीं । मैं प्रार्थना करूंगा कि इस विभाग में अध्यक्ष जो मंत्री हों वे हरिजन हों ।

अन्तिम बात यह कहना चाहता हूं कि इतिहास की उथल-पुथल से अपने को अलग न समझें । मैं यह समझता हूं कि ऐसा कोई कदम न उठाएं कि हमेशा के लिए हरिजन एक वर्ग बन जाय, हमेशा के लिए हरिजन के अन्दर एक भावना बन जाय । कभी आपने इस बात को सोचा है मद्रास प्रदेश में, आन्ध्र में, महाराष्ट्र में जिन हरिजन लोगों ने सामाजिक उत्थान के लिए काम किया, राजनीतिक जीवन का नेतृत्व किया, भारत की आजादी के लिए बलिदान किया, उनको संसद में, असेम्बली में, सर्विसेज़ में और शिक्षा-संस्थाओं में पढ़ने और पढ़ाने के लिए बहुत कठिनाई से स्थान मिला है । मैं आपको यह वार्निंग दे रहा हूं, चेतावनी दे रहा हूं कि इस पर आप सोच लीजिए । कमिश्नर की इस रिपोर्ट पर विचार करते समय हमको समझना चाहिए कि हिन्दू जाति के अन्दर सामाजिक समानता हो, विषमता दूर हो उसके लिए यह रिपोर्ट है, इस नजरिए से हम अलग न हों । हम हिन्दू जाति में एक ऐसी भावना पैदा करें कि वह एक होकर रहे, अनेक हों उसमें एकता हो, उसमें संगठन हो, उसमें शक्ति हो दूसरे की बुराई के लिये नहीं, अपनी रक्षा के लिए । इसलिए ऐसा कोई ऐतिहासिक कदम नहीं उठाना चाहिए उत्तेजित होकर और अपनी कठिनाइयों से घबड़ा कर जिससे समाज छिन्न-भिन्न हो जाय, यह मैं चेतावनी के रूप में आपसे निवेदन करता हूं । जय हिन्द ।

<u>شری اے - ایم - طارق</u> (جموں اور کشمیر) - مسٹر وائس چیرمین - جہاں تک اس رپورٹ کا تعلق ھے میں دو تین باتیں اس ایوان کے سامنے رکھنا چاھتا ھوں - سب سے پہلی بات جو میرے دوست جن سنگھ کے ایک ممبر نے کہی تھی میں ان کی اطلاع کے لئے کہنا چاھتا ھوں -

مولانا محمد علی نے کانگریس کی صدارت ۱۹۲۷ میں نہیں ۱۹۲۳ میں کی تھی اور کانگریس کی ہسٹری میں ایسی کوئی بات نہیں ملتی جہاں مولانا محمد علی نے یہ کہا ہو کہ آدھے ہریجنوں کو ہندو بنایا جائے اور آدھے ہریجنوں کو مسلمان بنایا جائے - میں سمجھتا ہوں ایسی کوئی بات نہیں ہے جو انہوں نے کہی ہو - میں اس ایوان کے ذریعہ آنریبل ممبر سے درخواست کروں گا کہ اگر ان کے پاس مولانا محمد علی کی ایسی کوئی تقریر ہو جس میں انہوں نے یہ کہا ہو تو اس کو وہ اس ایوان کے سامنے رکھیں -

جہاں تک اس رپورٹ کا تعلق ہے اور اس منسٹری کا تعلق ہے میں سمجھتا ہوں کہ اس کی بنیاد اور اس کا مقصد نفرت اور محبت ترازو کے ان دو پلڑوں پر تولتا ہے - یہ مسئلہ ہے انسانی محبت کا ، رواداری کا اور شرافت کا - میں اپنے ہریجن بھائیوں سے یہ درخواست کروں گا کہ وہ اس کو ذاتی مسئلہ نہ بنائیں اور ملک میں اس قسم کے حالات نہ پیدا کریں جس سے ذاتی نفرت پیدا ہو جائے - اس ایوان میں بہت سے لوگ ہیں جو مجھ سے زیادہ عقلمند ہیں اور دانش مند ہیں - راج ترنگنی میں ایک قصہ ہے کہ تیسری صدی میں کشمیر کے ایک راجہ نے وہاں ایک بہت بڑا پل بنانا چاہا ، بند بنانا چاہا - اس بند کے بنانے میں ایک ہریجن نے بڑی مدد کی - راج ترنگنی میں یہ قصہ تو موجود ہے لیکن ہماری نیشنل ہسٹری میں اس کا کہیں ذکر نہیں ہے - اگر ایسے واقعات جہاں پچھلے دور میں ہماری رواداری قائم رہی ہو ان تذکرہ ہماری ہسٹری میں ہو تو میں سمجھتا ہوں کہ وہ بات جس کا گاندھی جی نے اس ملک میں بیڑا اٹھایا تھا وہ بات پیدا ہو سکتی ہے - میں اپنے بزرگ دوست اشوک مہتا سے جو بنیادی طور پر سوشلسٹ ہیں اور سوشلزم میں یقین کرتے ہیں کہنا چاہتا ہوں یہ مسئلہ صرف سماج واد کے ذریعہ طے ہو سکتا ہے لیکن سماج واد کے یہ معنی نہیں ہیں کہ اس ملک کی مائناریٹی چاہے وہ ہریجن ہوں ، مسلمان ہوں ، سکھ ہوں ، عیسائی ہوں یا اور کوئی لوگ ہوں صرف انہیں کو اس کا تختہ مشق بنایا جائے -

میں یہ سمجھتا ہوں کہ ان تمام باتوں کی طرف سرکار کو پورا دھیان دینا چاہیئے -

اس رپورٹ میں خود ان دو تین باتوں کا ذکر کیا گیا ہے -

"Out of 164 respondents, 84 per cent of them informed that the Scheduled Castes were not allowed to enter the Shiva temples for worship."

[شری اے - ایم - طارق]

میں یہ سمجھتا ہوں کہ یہ باتیں سرکار کے قانون سے، سرکار کے دباؤ سے طے نہیں ہو سکتیں - یہ باتیں طے ہو سکتی ہیں اس ملک میں اکثریت کی رواداری سے، محبت سے اور ان کے طریقۂ عمل سے - یہ باتیں سرکار نہیں کرا سکتی اکثریت کو بھی اس بات کو سوچنا چاہیئے - اور سرکار کو بھی خود ایسی تعلیم مہیا کرنی چاہیئے جس سے اکثریت اس بات کو سمجھے کہ ہمیں مانرٹی کے ساتھ، شیڈولڈ کاسٹ کے ساتھ، شیڈولڈ ٹرائبس کے ساتھ کس قسم کا سلوک کس قسم کا رویہ رکھنا ہے - ہو سکتا ہے کہ شہروں میں اس قسم کی بات نہ ہو - چوں کہ میں خود بھی کم وقت کے لئے، ایک مختصر وقت کے لئے ایک ریاست کا وزیر رہا اور میں نے یہ دیکھا ہے کہ اگر کہیں وزیر ان تکلیفوں کو دور کرنا بھی چاہے تو وہ اس وجہ سے نہیں ہو سکتیں کہ ایڈمنسٹریشن میں جن لوگوں کے ذریعہ یہ کام ہو سکتا ہے، جن لوگوں کے ذریعہ یہ کام ہونا چاہیئے وہ سماجواد میں یقین نہیں رکھتے، ان کا سماج واد میں بلیف نہیں ہے اور اس لئے یہ تکلیف اور بڑھتی جاتی ہے -

[THE DEPUTY CHAIRMAN in the Chair]

اس رپورٹ میں ایک ذکر یہ بھی ہے -

"In Jammu and Kashmir, in some hostels attached to the Government schools and colleges, the Scheduled Caste students are discriminated against in the use of common rooms and kitchens."

میں سمجھتا ہوں کہ یہ رپورٹ صحیح نہیں ہے - میرے خیال میں کشمیر میں بہت کم ہوسٹلس ہیں اسکولوں کے ساتھ اور کالجوں کے ساتھ اور اگر ہوں گے بھی تو کہیں شرینگر کے کالجوں میں شاید ہوں لیکن وہاں ایسی کوئی بات نہیں ہے - یہ درست ہے کہ کچھ علاقوں میں پانی لینے پر یا اور باتوں پر کچھ تکلیف ہوتی ہے - تو میں سمجھتا ہوں کہ اس رپورٹ میں یہ چیز اگر محض کسی کے کہنے پر بغیر تحقیق کے درج کی گئی ہے تو ظاہر ہے کہ بہت سی باتیں اس رپورٹ میں غلط ہوں گی - میں نہیں سمجھتا کہ کشمیر میں کوئی کالج یا اسکول ہے جہاں کہ ساتھ میں ہوسٹل ہیں - اگر ہیں تو شری نگر اور جموں میں ہیں لیکن وہاں ایسی بات نہیں ہے کہ شیڈولڈ کاسٹ کے لڑکے کو جگہ نہ ملی ہو -

میں دو تین باتوں کی طرف توجہ دلانا چاہتا ہوں - کھوبرگڈے صاحب نے امریکہ کے نیگروز کے بارے میں کہا ہے - مجھے امید ہے کہ وہ لوگ جو شیڈولڈ کاسٹ اور شیڈولڈ ٹرائبس کے لیڈر ہیں وہ اس بات کو سمجھیں گے کہ اس ملک کی حکومت، اس ملک کی جو سب

سے بڑی سیاسی جماعت ہے وہ نفرت نہیں پھیلاتی ہے - وہ صوبائی نفرت نہیں پھیلاتی ہے ، وہ رنگ کی نفرت نہیں پھیلاتی ہے ، وہ مذہب کی نفرت نہیں پھیلاتی ہے لہذا وہ حالات یہاں پیدا نہیں ہو سکتے - اس میں کوئی شک نہیں ہے کہ ملک میں کچھ اس قسم کے لوگ ضرور بستے ہیں جو اس نفرت کے ذمہ وار ہو سکتے ہیں - وہ کانگریس کے باہر بھی ہیں ، کانگریس کے اندر بھی ہیں لیکن سرکار کا یہ فرض ہے ، کانگریس کا فرض ہے اور خاص طور پر ان لوگوں کا جو اپنے آپ کو مہاتما گاندھی کے پیرو کہتے ہیں کہ وہ شیڈولڈ کاسٹ اور شیڈولڈ ٹرائبس میں وہ اعتماد پیدا کریں کہ وہ یہ سمجھیں کہ شیڈولڈ کاسٹ ہندوستان کے رہنے والے ہیں اور ہندوستان میں ان کو اسی طرح رہنے کا حق ہے جس طرح شری اشوک مہتا کو ہے ، چوہان صاحب کو ہے - اکبر علی خاں صاحب کو ہے اور تمام لوگوں کو ہے - تو یہ اعتماد اور یقین کی بات ہے - اعتماد اور یقین کی بات قانون سے نہیں ہو سکتی - میڈم ڈپٹی چیرمین — میں صرف آپ کو ایک مثال دینا چاہتا ہوں - اس چھت کے نیچے جہاں ہم بیٹھے ہیں ، اس چہار دیواری کے اندر جہاں آپ اور ہم اور سب ممبر رہتے ہیں وہاں ساڑھے تین ہزار کے قریب لوگ کام کرتے ہیں - تو میں آپ کے ذریعہ یہ پوچھنا چاہتا ہوں کہ ان ساڑھے تین ہزار لوگوں میں مائنریٹیز کا کیا حصہ ہے ، کتنے شیڈولڈ کاسٹ ہیں ، کتنے مسلمان ہیں ، کتنے سکھ ہیں ، کتنے عیسائی ہیں - یہاں کوئی یو - پی - ایس - سی - نہیں ہے یہاں تو آپ کی ذاتی رائے سے ، آپ کی مرضی سے یہ باتیں ہوتی ہیں - تو وہ لوگ جن کے ہاتھ میں حکومت ہے ان کو دیکھنا ہے - میں نہایت دیانتداری سے اپنے دوست اشوک مہتہ سے پوچھنا چاہتا ہوں کہ وہ سوشل ویلفیر کے منسٹر ہیں - اگر وہ چاہتے ہیں کہ اس ملک سے یہ بات ختم ہو تو ان کے ڈپارٹمنٹ میں کتنے شیڈولڈ کاسٹ ہیں ، کتنے ایسے لوگ ہیں جو ان کے ہم مذہب نہیں ہیں -

[Time bell rings]

کتنے آج اس ملک میں اس بات میں یقین رکھتے ہیں -

اگر آپ اس ملک کو بہت بڑے فساد سے بچانا چاہتے ہیں - اگر آپ یہ چاہتے ہیں کہ ہندوستان ترقی کرے تو یہاں کی مائنرٹیز ، شیڈولڈ کاسٹ اور شیڈولڈ ٹرائبس میں محبت ، رواداری ، خلوص اور شرافت کا اعتماد حاصل کرنا ہو گا - ورنہ اس ملک کا مستقبل اتنا روشن نہیں ہے -

تھینک یو ویری مچ -

†[श्री ए० एम० तारिक (जम्मू और काश्मीर) : मिस्टर वाइस चेयरमैन, जहाँ तक इस रिपोर्ट का ताल्लुक है मै दो तीन बातें इस एवान के सामने रखना चाहता हू । सबसे पहली बात जो मेरे दोस्त जनसंघ के एक मेम्बर ने कही थी मैं उनकी इत्तला के लिये कहना चाहता हू , मौलाना मुहम्मद अली ने कॉंग्रेस की सदारत 1927 मे नही 1923 में की थी और कॉंग्रेस की हिस्ट्री में ऐसी कोई बात नही मिलती जहाँ मौलाना मुहम्मद अली ने कहा हो कि आधे हरिजनों को हिन्दू बनाया जाए और आधे हरिजनों को मुसलमान बनाया जाए । मै समझता हूं कि ऐसी कोई बात नही है जो उन्होने कही हो । मै इस एवान के जरिये आनरेबल मेम्बर से दरख्वास्त करूंगा कि अगर उनके पास मौलाना मुहम्मद अली की ऐसी कोई तकरीर हो जिसमे उन्होने कहा हो तो उसको वह इस एवान के सामने रखे ।

जहाँ तक इस रिपोर्ट का ताल्लुक है और इस मिनिस्ट्री का ताल्लुक है मै समझता हू कि इसकी बुनियाद और इसका मकसद नफरत और नफरत और मुहब्बत तराजु के इन दो पलड़ों पर तोलना है । यह मसला है इन्सानी मुहम्बत का, रवादारी का और शगफत का । मैं अपने हरिजन भाइयों से यह दरख्वास्त करूंगा कि वह उसको जाती मसला न बनाए और मुल्क में इस किस्म के हालात न पैदा करे जिस से जाती नफरत पैदा हो जाए । इस एवान मे बहुत से लोग है जो मुझ से ज्यादा अकलमन्द है और दानिशमद है । राज तरंगनी में एक किस्सा है कि तीसरी सदी में काश्मीर के एक राजा ने वहाँ एक बहुत बड़ा बन्द बनाना चाहा । इस बन्द के बनाने मे एक हरिजन ने बड़ी मदद की । राजतरंगिनी में यह किस्सा मौजूद है । हमारी नेशनल हिस्ट्री मे उसका कही जिक्र नही है । अगर ऐसे वाक्यात जहाँ पिछले दौर में हमारी रवादारी कायम रही हो उनका तजकरा हमारी हिस्ट्री में हो तो मैं समझता हू कि वह बात जिसका गाँधी जी ने इस मुल्क में बीड़ा उठाया था वह बात पैदा हो सकती है । मै अपने बुजुर्ग दोस्त अशोक मेहता से जो बुनियादी तौर पर सोशलिस्ट, सोशलिज्म में ब्लीव करते हैं कहना चाहता हू यह मसला सिर्फ समाजवाद के जरिये हो सकता है लेकिन समाजवाद के यह मानी नही है कि इस मुल्क की माइनर्टी चाहे वह हरिजन हों, मुसलमान हों, सिख हों, ईसाई हों या और कोई लोग हों, सिर्फ उन्ही को इस का तख्ताए मश्क बनाया जाए । मैं यह समझता हूं कि इन तमाम बातों की तरफ सरकार को पूरा ध्यान देना चाहिए । इस रिपोर्ट में खुद इन दो तीन बातो का जिक्र किया गया है :

> "Out of 164 respondents, 84 per cent. of them informed that the Scheduled Castes were not allowed to enter the Shiva temples for worship."

मै यह समझता हू कि यह बाते सरकार के कानून से , सरकार के दबाव से तय नही हो सकती । यह बातें तय हो सकती हैं इस मुल्क में अक्सरियत की रवादारी से, मुहब्बत से, और उनके तरीकाब अमल से । यह बाते सरकार नही करा सकती, अक्सरियत को भी इस बात को सोचना चाहिये । और सरकार को भी खुद ऐसी तालीम मुहय्या करनी चाहिये जिससे अक्सरियत इस बात को समझे कि हमें माइनर्टी के साथ, शेड्यूल्ड कास्ट के साथ , शेड्यूल्ड ट्राब्ज के साथ किस किस्म का सलूक, किस किस्म का रवैया रखना है । हो सकता है कि शहरों में इस किसम की बात न हो । चूंकि मै खुद भी कम वक्त के लिये , एक मुख्तसर वक्त के लिए एक रियास्त का वजीर रहा और मैने यह देखा है कि अगर कही वजीर इन तकलीफो को दूर करना भी चाहे तो वह इस वजह से नही हो सकती कि एडमिनिस्ट्रेशन में जिन लोगों

†[ ] Hindi transliteration.

के जरिये यह काम हो सकता है, जिन लोगों के जरिए यह काम होना चाहिये वह समाजवाद में यकीन नही रखते, उनका समाजवाद में ब्लीफ नहीं है और इसलिये यह तकलीफ और बढ़ती जाती है ।

[THE DEPUTY CHAIRMAN in the Chair]

इस रिपोर्ट में एक जिक्र यह भी है ।

"In Jammu and Kashmir, in some hostels attached to the Government schools and colleges, the Scheduled Caste students are discriminated against in the use of common rooms and kitchens."

मैं समझता हूं कि यह रिपोर्ट सही नहीं है । मेरे ख्याल में काश्मीर में बहुत कम होस्टल हैं स्कूलों के साथ और कालिजों के साथ और अगर होंगे भी तो कहीं श्रीनगर के कालेजों में शायद हों लेकिन वहां कोई ऐसी बात नहीं है । यह दुरुस्त है कि कुछ इलाकों में पानी लेने पर या और बातों पर कुछ तकलीफ होती है । तो मैं समझता हूं कि इस रिपोर्ट में यह चीज अगर महज किसी के कहने पर बगैर तहकीक के दर्ज की गई है तो जाहिर है कि बहुत सी बातें इस रिपोर्ट में गलत होंगी । मैं नहीं समझता कि काश्मीर में कोई कालिज या स्कूल है जहां कि साथ में होस्टल हैं । अगर है तो श्रीनगर और जम्मू में तो हैं लेकिन वहां ऐसी बात नहीं है कि शेड्यूल्ड-कास्ट लड़के को जगह न मिली हो ।

मैं दो तीन बातों की तरफ तवज्जो दिलाना चाहता हूं । खोबरागड़े साहब ने अमेरिका के नीगरू के बारे में कहा है । मुझे उम्मीद है कि वह लोग जो शेडूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के लीडर हैं वह इस बात को कि इस मुल्क की हुकूमत, इस मुल्क की जो सबसे बड़ी सियासी जमायत है, वह नफरत नहीं फैलाती है, वह सूबाई नफरत नहीं फैलाती है, वह रंग की नफरत नहीं फैलाती है, वह मजहब की नफरत नहीं फैलाती लेहाजा, वह हालात यहां पैदा नहीं हो सकते । इसमें कोई शक नहीं है कि मुल्क में कुछ इस किस्म के लोग जरूर बसते हैं जो इस नफरत के जिम्मेदार हो सकते हैं । वह कांग्रेस के बाहर भी हैं कांग्रेस के अन्दर भी हैं लेकिन सरकार का यह फर्ज है, कांग्रेस का यह फर्ज है और खास तौर पर उन लोगों का जो अपने आपको महात्मा गांधी के पैरो कहते हैं कि वह शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज में वह एतमाद पैदा करें कि वह यह समझें कि शेड्यूल्ड कास्ट हिन्दुस्तान के रहने वाले हैं और हिन्दुस्तान में उनको इसी तरह रहने का हक है जिस तरह अशोक मेहता को है, चव्हाण साहब को है, अकबर अली खां साहब को है और तमाम लोगों को है । तो यह एतमाद और यकीन की बात है । एतमाद और यकीन की बात कानून से नहीं हो सकती । मेडम डिप्टी चेयरमैन—मैं सिर्फ आपको एक मिसाल देना चाहता हूं । इस छत के नीचे जहां हम बैठे हैं इस चार दीवारी के अन्दर जहां आप और हम और सब मेम्बर रहते हैं वहां साढ़े तीन हजार के करीब लोग काम करते हैं । तो मैं आपके जरिये पूछना चाहता हूं कि इन साढ़े तीन हजार लोगों में माइनारिटीज का क्या हिस्सा है, कितने शेड्यूल्ड कास्ट हैं, कितने मुसलमान हैं, कितने सिख हैं, कितने ईसाई हैं? यहां कोई यू० पी० एस० सी० नहीं है, यहां तो आप की जाती राय से, आपकी मर्जी से यह बातें होती हैं । तो वह लोग जिनके हाथ में हुकूमत है उनको देखना है । मैं निहायत दयानतदारी से अपने दोस्त अशोक मेहता से पूछना चाहता हूं कि वह सोशल वेल्फेयर के मिनिस्टर हैं । अगर वह चाहते हैं कि मुल्क से यह बात खत्म हो तो उनके डिपार्टमेंट में कितने शेड्यूल्ड कास्ट हैं, कितने ऐसे लोग हैं जो उनके हम मजहब नहीं हैं *(Time bell rings)* कितने आज इस मुल्क में इस बात में यकीन रखते हैं ।

[श्री ए० एम० तारिक]

अगर आप इस मुल्क को बहुत बड़े फसाद से बचाना चाहते हैं। अगर आप यह चाहते हैं कि हिन्दुस्तान तरक्की करे तो यहां माइनेरिटीज शेड्यूल्ड कास्ट और शेडूल्ड ट्राइब्ज में मुहब्बत, रवादारी, खुलूस और शराफत का एतमाद हासिल करना होगा। वरना इस मुल्क का मुस्तकबिल इतना रौशन नहीं है।

[थैंक यू वैरी मच।]

THE DEPUTY CHAIRMAN: Mrs. Mangladevi Talwar. Five minutes, please.

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan): Madam Deputy Chairman, this is a good Report and I congratulate the Government. I would just make only one or two points since I have got very little time. It was said by Mr. Gaikwad that we should have separate colonies for the Harijans. I was also surprised that Mr. Ruthnaswamy should ask how many wells were dug for the Harijans and that they should give the number. I agree and I sympathise with all their grievances and their short-comings; the Government has not been able to implement all the promises that they have made. There is delay. But I would like to assure Mr. Gaikwad and others that we are conscious, that the Government is conscious of it, and the Prime Minister has just said how intensely she feels, the Government feels. True, we have not been able to carry out the programmes as quickly as we should have done and in as short a time as possible. I should like to mention that it is our duty to lift them from the conditions they are in; there are certain social and economic disabilities from which they suffer. It is true. It is a social evil. I would like to appeal to the majority community. As has been said by Mr. Tariq, it is our duty. We have to live as brothers and sisters. We have to make the Harijans, the Scheduled Castes, the Scheduled Tribes and other Backward Classes feel that they are parts of us. They are not somebody else. Having done that, let us integrate our society, let us try to make India as one whole, and not into small sections of Scheduled Castes, Scheduled Tribes and other classes. Therefore, I would appeal to my brothers here on that side not to spread this idea of perpetuation of the Scheduled Castes and the Scheduled Tribes. And let us work together for one united India, for one united nation. And at the same time, they should take their rightful place in the services and in all the other amenitites, in our economic growth and development, in commerce and industry. All that is open to every Indian should be open to the members of the Scheduled Castes and the Scheduled Tribes.

I would just like to read a few passages from the Report, Madam. It is about the landless people. It says:

"According to the 1961 Census, the population of Scheduled Castes is 6.45 crores. Of these, 3.03 crores are classified as workers—2.19 crores depend on agriculture and 0.84 on other puruits. Of these 2.19 crores, 1.14 crores are cultivators, cultivating their own lands (in most cases uneconomic holdings) or cultivating lands of others as crop sharers. The remaining 1.05 crores are agricultural labourers, without land of their own. The latter would constitute about 20 lakh families without any land for cultivation, as also for house-sites."

5 P.M.

Madam, later on it says:

"Almost all the State Governments have issued some executive instructions for allotment of land to landless persons including Scheduled Castes. Available information indicates that during the Third Five Year Plan 6,41,869 acres and 1,153 drones of land was allotted to 1,58,614 families of Scheduled Castes. It was, however, found that in spite of the instructions, in many States, the distribution of land to the Sche-

duled Castes was not given due priority."

I would appeal to the Government to implement the instructions and programmes to the best of their ability and look after the Scheduled Castes in their States.

THE DEPUTY CHAIRMAN: Mr. Akbar Ali Khan. Five minutes.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, I am grateful to you for giving me this opportunity to speak. I wanted to associate myself with the sentiments expressed by Shri Gaikwad, Mr. Khobaragade, and my esteemed friend, Shri G. Ramachandran, in this noble cause of uplifting our brethern who have unfortunately been in a position which no one would consider as fair and just.

Madam, I am happy that the Prime Minister intervened in this debate and suggested that as we will be having the centenary of the Father of the Nation, let this problem which was most dear to him be made a special cause for working before the centenary so that we may be able to achieve much more in the short period to fulfil and improve the cause of our brethern.

In this matter Gaikwadji suggested that something should be done. I think the Government has to do it and the grievances pointed out will have to be looked into by the Government very seriously. I feel this is a responsibility thrust upon you and me. I suggest that when we meet next in Parliament, let us all, irrespective of party affiliations, meet and consider—if you permit me to say this—under the leadership of Mr. G. Ramachandran to consider and devise ways and means of how to improve, how to implement the several proposals to improve the conditions of our Harijan brethern. I think that will be a proper tribute, proper homage to the Father of the Nation. That is all that I wanted to say. I fully support all the sentiments and proposals that have been put forward to further the cause of the Harijan brethern.

SHRI ASOKA MEHTA: Madam Deputy Chairman, I am deeply grateful to the hon. Members who have participated in this debate for the illuminating comments that they have offered. It was but natural and inevitable that their comments should have been filled with anxiety, with anguish and with occasional flashes of anger. Madam, this is a subject on which no one worthy of his salt can be without anxiety, anguish and anger.

I would like to remind this House that the Report which we have been discussing the whole day is a report which is produced by an authority which is independent of the Government. The Commissioner for Scheduled Castes and Scheduled Tribes is an authority set up by the Constitution, appointed by the President and answerable only to the President and Parliament, and not to the Government. I am making this point . . .

SHRI G. RAMACHANDRAN: Then why does he not sit along with you on those Benches as a nominated Member instead of you taking up the cause?

SHRI KRISHAN KANT (Haryana): How can a non-Member sit on these Benches?

SHRI G. RAMACHANDRAN: By the President's nomination.

SHRI ASOKA MEHTA: I am making this point clear, Madam, for this reason that if a compliment is to be showered, it should be showered on the Commissioner. This only shows that the Constitutional safeguard is really working because my constant advice to the Commissioner has been that he should be unsparing in pointing out the weaknesses and the failures of the Government. He is not an officer of my Ministry. He is not an officer of the Government. He is an

[Shri Asoka Mehta]
independent person who has been charged with looking after the safeguards that are enshrined in he Constitution and for drawing the attention of Parliament and the country, to any failures or lapses that may be on the part of the Government, in particular and of he community in general.

Secondly, Madam, I realise that there are many things that the hon. Members would like to be done, and I agree with them. The Government also is equally keen that they should be done. But it is necessary to realise the size and the dimension of the problem with which we are dealing. There are 110 million people belonging to the Scheduled Castes and Schedued Tribes, a population perhaps, slightly, larger than that of Pakistan, or Japan or Indonesia. This is an immense slice of population, Madam. It is this tremendous slice of the Indian population that we are being called upon to find adequate and quick solutions for.

I realise that what has been done is not adequate. Prof. Ruthnaswamy talked about the United States of America spending for the Red Indians there. Firstly, the Red Indians of the United States of America constitute a negligible proportion of the community. I will not go into the history of the Red Indians there. But even now if anything is being done to ameliorate the conditions of the Red Indians, let us realise that the United States' national income today is 700 billion dollars, and if they are spending about 100 dollars per head per year for a few thousand people, that is nothing very remarkable.

SHRI B. D. KHOBARAGADE: But they are spending for Negroes also who constitute about 10 per cent. of the total population.

SHRI ASOKA MEHTA: Unfortunately, you were not there when Mr. Ruthnaswamy spoke, and I am entitled to answer him also. I shall answer your points also at the proper time. To the point of Mr. Ruthnaswamy my reply is that in India in the three Plan periods we have spent Rs. 311 crores. It may be a small amount, but I think Rs. 311 crores is not something that can be considered to be wholly negligible. Madam, I want this to be remembered that this Rs. 311 crores was provided not as a substitute for what had to be done for these people, but as supplementary for the welfare of this section of our people in all development programmes. It is the endeavour of the Government—we may not always succeed—that they have their legitimate share of development programmes. Twenty per cent. of these benefits must necessarily flow to them. This is something over and above, additional, to what is being done.

Madam, I realise that we do not always succeed in achieving this. The Department of Social Welfare has to deal with 17 Governments of the States. It is said here that the State Governments should be ordered to do this and to do that. Only yesterday this very House was discussing the Centre-States relationship. It was pointing out how the Centre-State States relations have to be so organised that the States should have fuller autonomy. Where they already have autonomy, I have no means of taking it away or encroaching upon it. What I can only do is to persuade. And there are Assemblies there. The same political parties that are functioning here are represented in those Assemblies and even in those Governments. It is up to them to exercise pressure. I shall welcome any kind of pressure that is being exercised on behalf of these communities. But constantly to suggest, Madam, that it is the responsibility of the Government here to solve the problem, a social, economic and cultural problem of this dimension purely by governmental action, Madam, may I in all humility point out, is to perhaps ignore all the realities of the situation.

Of this Rs. 311 crores that we have spent during the three Plan periods, which may be substantial or which may not be substantial, a very considerable amount has been spent on education. Madam, something like five lakhs of post-matric scholarships have been given to Scheduled Castes and Scheduled Tribe students. This is with regard to the post-matric level; I am not referring to what has been done at the pre-matric level. There are to-day over 100,000 students, boys and girls, men and women, studying in our universities, that belong to the Scheduled Castes and Scheduled Tribes. Madam, you and I were in college; I would not like to mention the years because you are concerned there. But because we were in the college at the same time, and so also my very good friend, Mr. Alva; we remember the number of students that were studying in the universities at that time. Did we feel, Madam, that these large numbers of students would be studing in the Universities at this time? We had many problems in this country. But we felt that we would be able to get on top of them. That is what the Government has been trying to do Five hundred thousand men and women belonging to the Scheduled Castes and Scheduled Tribes have either received or are receiving to-day university education. At this moment of time, there are 100,000 students studying in the universites. I believe every year 20,000 graduates are coming out. Surely, this is an investment in human beings.

The world over, the economists and social scientists have pointed out that through education, through improvement of the human capital, 50 per cent increase in national income is achieved. The other 50 per cent. is achieved by all kinds of what we might call material investment'. There is a deliberate, conscious policy of investment in human capital at a level where leadership would be provided and skills would be available. I have no doubt in mind that with distinguished leaders like Mr. Khobaragade, these Scheduled Caste and Scheduled Tribe people will be able to play a most decisive role in shaping the destiny of this country. No longer can one say "What have we done in 20 years?" We may not have done anything very spectacular, but in 20 years an elite has been created among these communities who will be able to play a decisive role in shaping the destiny of this country, and I suggest, Madam, that this has been a significant contribution.

Often it is said: "What are you doing to provide them with drinking water? It is an elementary thing." I agree, Madam. "What is being done to provide them with houses?" Prof. Ruthnaswamy talked about pucca houses, tiled houses, all kinds of other houses. Madam, to provide drinking water—I am not talking about Scheduled Castes—900,000 wells have been dug for drinking water purposes over the last 15 years. About a million wells for this specific purpose have been dug. In order to solve the problem of drinking water in all our villages—and there are a number of villages where this problem is very costly and very stubborn—it is estimated that we require an investment of Rs. 900 crores. In order to provide drinking water for our urban areas, we require a further investment of Rs. 600 crores. We are not in a position to provide all the Rs. 1,500 crores needed at one time. In the Fourth Plan, we have provide something like Rs. 320 or Rs. 340 crores. This is a problem which can only be sorted out over a period of time.

Hon. Members rightly said with indignation, "What about the houses? What about water? What about various other things—elementary things?" But we must realise that to provide even these elementary things in India, a tremendous amount of structual transformation of the economy and society becomes neces-

[Shri Asoka Mehta]

sary. We have had, as the Prime Minister pointed out, two years of drought that have resulted in our national income going down in one year by 4 per cent. The *per capita* income to-day, Madam, is 6½ per cent. lower than what it was in 1964-65. And so, the surpluses that can be generated and transferred for the welfare of Scheduled Castes and Scheduled Tribes or for any other purpose, are not there to the extent we had hoped them to be. I believe, Madam, that next year and the year after that, as the Prime Minister said, the situation will improve and this House will come forward, and support us when we say, when we demand, that out of any new wealth that is generated, a significant slice should be transferred through appropriate machineries of taxation for the benefit of the Scheduled Castes and Scheduled Tribes. We would like to do that. But if the economy is in great difficulties, what happens? Many of the schemes that were taken up have had to be given up in State after State. Shri Rajnarain was very critical about some of the things. His Party is in power in a number of States But what is the position? I am aware of the priorities given by the different State Governments to-day to these schemes. Irrespective of which particular party is in power, every one of them has been compelled to give a lower priority to the welfare of the backward classes and to social welfare, not because they did not consider it important, but because agriculture to-day requires paramount importance. We all recognise the importance of food production, irrigation and minor irrigation, and that the limited resources we have must first be diverted to them. These are, Madam, certain imperatives of life from which we cannot get away.

Again, two criticisms were made by very esteemed friends, Shri Gaikwad and Shri Khobaragade. One was that we have emasculated the office of the Commissioner for Scheduled Castes and Scheduled Tribes. I would earnestly beg of my friend, Mr. Gaikward, never to imagine that I would be guilty of emasculating the authority of this august institution. What had happended, Madam, was that in the intervening period, as the development programmes grew, not by design but by accident, these development programmes were also being looked after more and more by the Commissioner, because there was no other officer earmarked for the purpose in the Department of Social Welfare, or in the Home Ministry. Madam, I would like Mr. Gaikward and Mr. Khobaragade to tell me if it would be right and proper, for the Commissioner, who has to evaluate and pass judgment on what we are doing, to be also responsible for pushing forward with the development programmes of the Government and to persuade the States as to what is to be done and how best it is to be done. How can he sit in judgment over what he himself is trying to achieve? Therefore, these two activities have been separated.

Every assistance that the Commissioner wants will be available to him. Mr. Gaikwad wants that I should give him more staff. I am quite willing to do so but to that extent money will go out of what is available to-day for welfare activities. It has been my constant endeavour in the Department of Social Welfare that not a rupee will be spent on staff appointments that can be avoided, because that rupee comes out of what should really go for the welfare of the Scheduled Castes and Scheduled Tribes. But I would be guided by Mr. Gaikwad. If he tells me that I should have more staff that a larger amount of money should be spent for this purpose, I shall bow to his judgment. My own feeling is that we should allow the Commissioner to draw upon the staff that he has plus the staff that the Social Welfare Department has, plus the staff the State Governments have plus the resources of various research institutions, uni-

versities and voluntary associations. He should be able to mobilise even the Members of Parliament. I would like this thing to be examined because we are most anxious to see that the Commissioner's Reports are as purposeful and as decisive as possible.

Then it has been said that the new Commissioner who has been appointed does not believe in safeguards for the Scheduled Castes and Scheduled Tribes. I believe my friend, Mr. Khobaragade, is a very distinguished and a very eminent person whom I respect very much. Before making this kind of observation upon a distinguished scholar, a distinguished officer, who, I believe, has done a favour to us by agreeing to be the Commissioner, if he had only discussed the matter with me, I would have removed the miasma of misunderstanding which has been deliberately created . . .

SHRI B. D. KHOBARAGADE: This question was raised in the Lok Sabha in December 1964 many times . . .

SHRI ASOKA MEHTA: Members of Parliament came and discussed this matter with me and therefore they agreed that the selection was right and proper. You alone did not do me the honour of even telling me that you were worried about it. If I had known that you were worried about it, I would have come to you.

SHRI B. D. KHOBARAGADE: May I ask whether the present incumbent in the post of the Scheduled Caste Commissioner has passed . . .

SHRI ASOKA MEHTA: I am here to explain it. Firstly, I would like to say that he is a very distinguished scholar and a social worker. He participated in the national movement. He was closely associated with Mahatma Gandhi. He was closely associated with Gurudev Tagore. He was closely associated with Pandit Jawaharlal Nehru, and has done outstanding work for the welfare of the Scheduled Tribes and the Scheduled Castes. For the last 40 years he is one of those whom Gandhiji, Gurudev, Pandit Nehru and Netaji, all of them, felt that they could consult, they could seek his advice and counsel where a question of the well-being of the Scheduled Castes and the Scheduled Tribes was concerned. When I persuaded him to take up this responsibility so that I may have someone as a censor and mentor, someone who can sit in judgment, a person of conscience, of character, of understanding, of insight and who has had the privilege of working at the feet of the masters in our country, I am told that I am inviting someone who is going to do harm to the Scheduled Castes and the Scheduled Tribes. Madam, I am most anxious that as far as the Commissioner is concerned, he should be in a position to pass judgment over all that we are doing without any kind of let or hindrance. Therefore on this point too I would beg of Gaikwadji and Khobaragadeji not to have any kind of fears in their minds.

A number of suggestions were made by Members here about who should be included in the list of Scheduled Castes and Scheduled Tribes. This matter of revision of the lists was before the Government. You will be interested to learn that I have received 2,000 communications. All kinds of groups want to be either included among the Scheduled Tribes or among the Scheduled Castes. I shall briefly explain what are the criteria by which we judge whether a particular group is either a Scheduled Caste or a Scheduled Tribe. Unless any particular group suffers from the stigma of untouchability, unless in the day-to-day life it clearly experiences or has experienced untouchability in the past we do not recognise them as a Scheduled Caste. Unless there are tribal characteristics, we do not recognise them as a Scheduled Tribe. Only this morning in the other House the Scheduled Castes and the Scheduled Tribes Orders (Amendment) Bill has been introduced and the number of hon. friends who talked about it or wanted that this parti-

[Shri Asoka Mehta]

cular caste or that caste be included in the Scheduled List, may I request them to carefully go through the Bill and at the appropriate time, when the Bill comes up in the House I can assure them on behalf of the Government that we shall give the most respectful consideration to any amendment that they may have to move.

Then there are 3 or 4 points which were brought up. The first was about untouchability. I agree that this problem of untouchability still eludes us. We have not been able to crack it. I would most respectfully invite the cooperation of every Member of this House and the other House in helping us to create a climate where untouchability can be banished from this land. I agree that untouchability exists, remnants of it in larger or smaller measure exist in the rural areas, and even sometimes in the urban areas. We have been trying to orient and educate the Government servants, including police officers. Various suggestions have been made here. We would like to follow them. Some of them we have followed. I do not want to take the time of the House by saying what we have done, but please tell us how we should go about this work further. I believe this is a process in which education, indignation of the people, occasional conflicts, but basically economic development and social change—all these are needed before untouchability can be completely eradicated. There is no single solution. I can understand Mr. Ramachandran feeling that the Government must say: 'In ten years there will be no untouchability here'. Well, we can say that but then what do we do? Can we say that in ten years there will be no poverty in India? Can we say that in ten years there will be no illiteracy in India? One-seventh of humanity, unfortunately, cannot be rid of the shackles of a century within a decade but everything possible must be done. That determination, that dedication, that purpose should be there and this is something which is not a problem between the Government and the non-officials, between the Government and the officials. So far as the eradication of untouchability is concerned, it is the task which demands the common allegiance of all of us. The Prime Minister has pledged the total support of her Government in any campaign that is organised in close cooperation with all the friends who know more about it and who can advise us. She pledged total cooperation. I hope that the leaders here who have greater experience in fighting this untouchability, who know how to create and how to evoke a response from millions of people, will take the lead in this matter and they will find that the Government will be only too happy and proud in accepting such leadership and associating themselves with it.

Again, about employment opportunities, I recognise that a lot remains to be done. That is why the Home Minister and I have set up a group. A top-level group has been set up and I would like to assure this House on behalf of the Prime Minister, the Home Minister and myself that not only in the Government services, in the public sector as well as in the private sector, and in the Universities, it is going to be our determined endeavour to see that any kind of restriction in the employment of the Scheduled Tribes and the Scheduled Castes is removed and that they are given the fullest opportunities to achieve not only the legitimate share of 12 or 20 per cent. or whatever is prescribed but even more than that. I have no doubt that they possess the ability and capacity so that they may be able to move forward. This is a task to which the Prime Minister, the Home Minister and I have pledged ourselves and I hope and trust that in the next year or two we will be able to show you concrete results. Here again from Gaikwadji and other friends I would request their wholehearted cooperation.

About education I have already said a lot and I do not want to say anything more.

The last point was about land. I realise that among people there is a tremendous land-hunger. It is not easy to provide lands. Figures about lands are often given, but those lands are not always good for cultivation. Reclamation costs a tremendous amount of money and one cannot straightway make available land that may not be fit for cultivation. During the last 15 years about 10 million acres of lands have been distributed to the landless, and out of that, 3.91 million acres, that is, about 40 per cent. has been allotted to the Scheduled Castes and Scheduled Tribes. Forty-five per cent. of the total number of beneficiaries have been from the category of Scheduled Castes and Scheduled Tribes.

Lastly, we have a programme of Tribal Development Blocks. These Blocks, dring the Second and the Third Plans, have covered something like a crore and a quarter of the tribal population. Our ambition is that during the Fourth Plan we cover two crores of the tribal population and through these Blocks—which are mainly being looked after by my friends, Shri Gurupada Swamy—it is our hope and our endeavour to see that the tribal areas are developed It is easier to organise Tribal Development Blocks because the tribal areas are clearly demarcated and there is concentration of the tribal people. As far as the Scheduled Castes are concerned, they are dispersed all over the community and therefore an integrated approach has got to be the only method that can be adopted for the amelioration of the Scheduled Castes. As far as the Tribes are concerned, we are trying to develop the area approach also because they are in well-demaracated areas and I hope and trust that both these approaches will give us some success.

I realise that what we are doing falls short of the expectations, but may I say that only by mobilising the initiative and the goodwill of the Government and the Opposition, of the officials and the non-officials, by all men who are determined to solve this problem we shall be able to bring a new life, a new future, a new ray of hope into the lives of a hundred million people as an integral part of the five hundred million people of this ancient land.

SHRI B. D. KHOBARAGADE: Sir, I would like to get one point cleared. The hon. Minister was pleased to tell us just now that a Bill has been introduced in the Lok Sabha about the classification of the Scheduled Tribes and the Scheduled Castes. Now, it is some four or five years since Goa was liberated and yet no classification of Scheduled Castes and Scheduled Tribes has been made in respect of Goa. So I would like to know whether this classification has now been made in respect of Goa also and if not when it will be done. And secondly, Madam, I would also like to know the position of those who have become Buddhists and what facilities are available to those people among these Scheduled Castes who have embraced the Buddhist faith. The hon. Minister may kindly explain what has been done in respect of these people

SHRI ASOKA MEHTA: As far as Goa is concerned, that is being separately tackled. The matter has had to be delayed because we had this referendum in Goa. We had this plebiscite or whatever it was called. We wanted to know about the result of that plebiscite before a final view was taken. I can assure my hon. friend that this matter will also be sorted out in the near future.

I fully recognise the importance of the other problem that was referred to by the hon. Member, that is to say, about those among these people who have embraced Buddhism. May I say that under our Constitution it is not possible for us to give these people the facilities that are available to the Scheduled Castes because those

[Shri Asoka Mehta]
facilities are available only to those who follow either the Hindu religion or the Sikh religion. That is what we have been doing. But we are trying to provide them all the facilities that are available to the other backward classes. There are very many provisions of the law that are applicable to the backward classes. These are available for those who have accepted Buddhism. And so these friends are looked after in this manner. But we realise that there is this constitutional problem and there are difficulties. These difficulties are being sorted out in a friendly manner and suggestions have also been made that even this constitutional provision may be looked into. I am sure Shri Gaikwadji and other friends are well aware from what quarter these suggestions have come and they also know that suggestions coming from such an august quarter are bound to receive our most earnest consideration.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. on Monday.

The House then adjourned at thirty-three minutes past five of the clock till eleven of the clock on Monday, the 14th August, 1967.

GMGIPND—RS I—954 RS—12-6-68—570.